

Thirteenth Lok Sabha
IV Session (24/07/2000 to 25/08/2000)

LOK SABHA

BULLETIN—PART I
(Brief Record of Proceedings)

Monday, July 24, 2000/Sravana 2, 1922 (Saka)

No. 66

11 A.M.

1. National Anthem

The National Anthem was played.

11.02 A.M.

2. Oath

Shrimati Kumudini Patnaik took oath in English, signed the Roll of Members and took her seat in the House.

11.03 A.M.

3. Obituary References

The Speaker, Shri L.K. Advani, Shrimati Sonia Gandhi, Sarvashri Somnath Chatterjee, K. Yerrannaidu, Mulayam Singh Yadav, Chandra Shekhar, Kumari Mayawati, Sarvashri P.H. Pandian, Sharad Pawar and Dr. Raghuvansh Prasad Singh made references to the passing away of Shri Hafez-Al-Assad, President of Syrian Arab Republic, Shri Rajesh Pilot, a sitting Member of Lok Sabha, Shri Laisram Jogeswar Singh, a Member of First Lok Sabha, Shri Dalbir Singh, a Member of Seventh, Eighth and Tenth Lok Sabha and Smt. Akbar Jahan Abdullah, a Member of Sixth and Eighth Lok Sabha.

They also made references to the untimely death of several persons in the tragedy caused by torrential rains in various parts of the country particularly in Maharashtra, Gujarat, Rajasthan and Andhra Pradesh.

They further made references to the loss of several lives in the mishap when

Calcutta-Patna-Lucknow-Delhi bound
Alliance Air Boeing CD-7412 crashed at
Chitkohra near Patna on 16 July, 2000.

As a mark of respect to the memory of
the deceased, members stood in silence
for a short while and thereafter the
House was adjourned for the day.

4. Questions

As the House adjourned after Obituary
References Starred Questions could not
be called for oral answer. Starred
Question Nos. 1-20 put down in the order
paper for the day were, therefore, treated
as Unstarred and their answers together
with the answers to Unstarred Question
Nos. 1-230 would be printed in the
official report for the day.

12.01 P.M.

*(Lok Sabha adjourned till 11 A.M. on
Tuesday, the 25th July, 2000)*

G. C. MALHOTRA
Secretary-General.

LOK SABHA

**BULLETIN—PART I
(Brief Record of Proceedings)**

Tuesday, July 25, 2000/ Sravana 3, 1922 (Saka)

NO. 67

11 A.M.

INTRODUCTION OF MINISTERS

The Prime Minister introduced the Cabinet Ministers and Minister of State
(Independent Charge) of the Union Council of Ministers.

11.08 A.M.

STARRED QUESTIONS

Starred Question Nos. 21, 23 and 24 were orally answered. Replies to Starred Question Nos. 22 and 25 to 40 were laid on the Table.

UNSTARRED QUESTIONS

Replies to Unstarred Question Nos. 231 to 448 were laid on the Table.

A statement by the Minister of State for Home Affairs correcting the reply given on March 7, 2000 to Unstarred Question No. 1821 regarding Rehabil

P.T.O.

5. ASSENT TO BILLS

(1) Secretary-General laid on the Table the following ten Bills passed by the Houses of Parliament during the Third Session of Thirteenth Lok Sabha and assented to 2000:-

- (1) The Appropriation (Railways) No. 2 Bill, 2000;
- (2) The Finance Bill, 2000;
- (3) The Appropriation (No.2) Bill,2000;
- (4) The Food Corporations (Amendment) Bill, 2000;
- (5) The Sugarcane Control (Additional Powers) Repeal Bill, 2000;
- (6) The President's Emoluments and Pension (Amendment) Bill, 2000;
- (7) The National Housing Bank (Amendment) Bill, 2000.
- (8) The Cotton Textiles Cess (Repeal) Bill, 2000;
- (9) The Direct Tax Laws (Miscellaneous) Repeal Bill, 2000; and
- (10) The Major Port Trusts (amendment) Bill, 2000.

(2) Secretary-General also laid on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha of the following nine Bills passed by the Houses of Parliament and :

- (1) The Recovery of Debts Due to Banks and Financial Institutions (Amendment) Bill, 2000;
- (2) The Telecom Regulatory Authority of India (Amendment) Bill, 2000;
- (3) The Mizoram University Bill, 2000;
- (4) The Designs Bill, 2000;
- (5) The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 2000;

P.T.O.

- (6) The Leaders and Chief Whips of Recognised Parties and Groups in Parliament (Facilities) Amendment Bill, 2000;
- (7) The Information Technology Bill, 2000
- (8) The Constitution (Eightieth Amendment) Bill, 2000;
- (9) The Constitution (Eighty-first Amendment) Bill, 2000.

12.04 P.M.

6. STATEMENT BY MINISTER

The Minister of Civil Aviation made a statement on 'accident to Alliance Air Boeing – 737 Aircraft at Patna on 17th July, 2000'.

P.T.O.

9. SUBMISSIONS BY MEMBERS –

(I) REGARDING PASSING OF A RESOLUTION BY THE JAMMU AND KASHMIR LEGISLATIVE ASSEMBLY ENDORSING THE AUTONOMY COMMITTEE.

The following members made submissions regarding passing of a resolution by the Jammu and Kashmir Legislative Assembly endorsing the recommendations of the St

- (1) Shri Madhavrao Scindia
- (2) Shri Mulayam Singh Yadav
- (3) Shri Somnath Chatterjee
- (4) Shri K. Yerranna
- (5) Shri L.K. Advani

-7-

(II) REGARDING DECISION TO CLOSE DOWN SIX CENTRAL PUBLIC SECTOR UNDERTAKINGS UNDER THE DISINVESTMENT POLICY.

The following members made submissions regarding decision to close down six Central Public Sector Undertakings under the disinvestment policy :-

- (1) Shri Basudeb Acharya
- (2) Shri Somnath Chatterjee
- (3) Shri Rupchand Pal
- (4) Shri Chandra Shekhar
- (5) Shri Shivraj V. Patil
- (6) Dr. Raghuvansh Prasad Singh
- (7) Shri P.H. Pandian
- (8) Shri Pramod Mahajan

10. Government Bills – Introduced

(i) The Freedom of Information Bill, 2000.

The motion for leave to introduce the Bill moved by Shrimati Vasundhara Raje was opposed. The motion was adopted and the

(ii) The Border Security Force (Amendment) Bill, 2000.

(iii) The Madhya Pradesh Reorganisation Bill, 2000.

The motion for leave to introduce the Bill moved by Shri L.K. Advani was opposed. After discussion, the motion was adopted and

(iv) The Uttar Pradesh Reorganisation Bill, 2000.

The motion for leave to introduce the Bill moved by Shri L.K. Advani was opposed. After discussion, the motion was adopted and

(v) The Bihar Reorganisation Bill, 2000.

The motion for leave to introduce the Bill moved by Shri L.K. Advani was opposed. After discussion, the motion was adopted and the Bill was introduced.

P.T.O.

11. Matters Under Rule 377

1. Shri Suresh Chandel raised a matter regarding need to set up more LPTs in Bilaspur District of Himachal Pradesh.
2. Shri Vijay Goel raised a matter regarding need to formulate a plan to check population explosion in the country.
3. Shri Haribhai P. Choudhary raised a matter regarding need to ensure early commissioning of T.V. relay stations at Radhanpur and Disha in Gujarat.
4. Smt. Jayaben Thakkar raised a matter regarding need to provide adequate funds to Government of Gujarat for providing incessant supply of water to industries in industrial area of Badodara, Gujarat.
5. Smt. Shyama Singh raised a matter regarding need for overall review of Primary Education System.
6. Shri S.D.N.R. Wadiyar raised a matter regarding need to direct All India Council of Technical Education to permit State Government of Karnataka to increase Information Technology related courses in Engineering Colleges.
7. Shri Bijoy Krishna Handique raised a matter regarding need to look into the performance of health sector to make it more effective.
8. Shri N.N. Krishnadas raised a matter regarding need for early clearance of Kuriyarkutty – Karappara Hydrel Project of Kerala.
9. Shri M.V.V.S. Murthi raised a matter regarding need to run Alliance Airlines Flights regularly to Vishakhapatnam in Andhra Pradesh.

10. Shri Ramji Lal Suman raised a matter regarding need to protect the interests of potato growers in the country.
11. Shri Manjay Lal raised a matter regarding need to develop Hindi as national language for all practical purposes.

4.45 PM

12. GOVERNMENT BILL – UNDER CONSIDERATION

The Motor Vehicles (Amendment Bill, 2000)

Time allotted: 2 hrs

Time taken : 1 hr. 15 mts.

Balance : 45 mts.

The motion for consideration of the Bill was moved by Shri Rajnath Singh.

The following members took part in the debate:-

- (1) Shri Satyavrat Chaturvedi
- (2) Shri Anadi Sahu
- (3) Shri Sunil Khan
- (4) Shri Rajiv Pratap Rudy
- (5) Shri Chandra Bhushan Singh
- (6) Shri Vijendra Pal Singh Badnore
- (7) Shri Rajo Singh (Speech unfinished)

The discussion was not concluded.

6 PM

(Lok Sabha adjourned till 11 A.M. on Wednesday the 26th July, 2000)

G.C. MALHOTRA
Secretary-General

LOK SABHA

BULLETIN—PART I (Brief Record of Proceedings)

Wednesday, July 26, 2000/ Sravana 4, 1922 (Saka)

No. 68

11 A.M.

1. Oath

Dr. Bikram Sarkar took oath in Bengali, signed the Roll of Members and took his seat in the House.

11.03 A.M.

2. Reference by Speaker

The Speaker made a reference regarding First Anniversary of India's victory in the Kargil Conflict.

11. 05 A.M.

3. Starred Questions

Starred Question Nos. 41 – 44 were orally answered. Replies to Starred Question Nos. 45 – 60 were laid on the Table.

4. Unstarred Questions

Replies to Unstarred Question Nos. 449 – 631 were laid on the Table.

5. Papers Laid on the Table

The following papers were laid on the Table: -

(1) A copy of the Statement (Hindi and English versions) on the Action Taken or proposed to be taken on ILO Convention No.181 and Recommendation No.188 concerning Private Employment agencies adopted at its 85th Session in June, 1997.

(2) a copy each of the following Notifications (Hindi and English versions) under sub-section (1) of section 37 of the Administrative Tribunals Act, 1985:-

(1) The Karnataka Administrative Tribunals (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) second Amendment Rules, 2000 published in Notification No. G.S.R.320(E) in Gazette of India dated the 6th April, 2000.

(2) The West Bengal Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules, 2000 published in Notification No.G.S.R.587(E) in Gazette of India dated the 5th July, 2000.

(3) a copy each of the following statements (Hindi and English versions) showing action taken by the Government on the assurances, promises and undertakings given by the Ministers during the various sessions of Tenth, Eleventh, Twelfth and Thirteenth Lok Sabha:-

TENTH LOK SABHA

- (1) Statement No.XXXVII Second Session,1991.
- (2) Statement No.XXXIX Fourth Session,1992.
- (3) Statement NoXXXVIII Sixth Session,1993.

- (4) Statement No.XXXIII Eighth Session,1993.
- (5) Statement No.XXX Ninth Session,1994.
- (6)Statement No.XXVIII Eleventh Session,1994.
- (7) Statement No.XXIV Twelfth Session,1994.
- (8) Statement No.XXIV Thirteenth Sessison,1995.
- (9) Statement No.XXII Fourteenth Session,1995
- (10) Statement No.XVIII Fifteenth Session,1995.

ELEVENTH LOK SABHA

- (11) Statement No.XVII Second Session,1996.
- (12) Statement No.XV Third Session,1996.
- (13) Statement No. XV Fourth Session,1997
- (14) Statement No.XIII Fifth Session,1997.
- (15) Statement No.XII Sixth Sessioon,1997.

TWELFTH LOK SABHA

- (16) Statement No.XI Second Session,1998.
- (17) Statement No.VII Third Session,1998.
- (18) Statement No.VII Fourth Session,1999.

THIRTEENTH LOK SABHA

- (19) Statement No IV Second Session,1999.
- (20) Statement No III Third Session,2000.

(4) a copy of the Employees' State Insurance (Central) Amendment) Rules, 2000 (Hindi and English versions) published in Notification No.G.S.R.129 in Gazette of India dated the 8th April, 2000 under sub-section (4) of section 95 of the Employees' State Insurance Act,

1948.

6. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha :-

(1) That at its sitting held on the 24th July, 2000, Rajya Sabha adopted a motion extending the time for the presentation of the Report of the Joint Committee of the Houses on the Patents (Second Amendment) Bill, 1999 upto the last day of the first week of the 191st Session of the Rajya Sabha.

(2) That at its sitting held on the 24th July, 2000, Rajya Sabha agreed without any amendment to the Insecticides (Amendment) Bill, 2000, passed by the Lok Sabha on the 8th May, 2000.

7. Report of Business Advisory Committee

Shri Pramod Mahajan presented the Tenth Report of the Business Advisory Committee.

8. Reports of the Standing Committee on Urban and Rural Development (1999-2000)

Shri Anant Gangaram Geete presented the Fourteenth Report (Hindi and English versions) of the Standing Committee on Urban and Rural Development on 'The Constitution (Eighty-sixth Amendment) Bill, 1999.'

9. Reports of the Standing Committee on Home Affairs

Shri Anadi Sahu laid on the Table a copy each of the following Reports (Hindi and English versions) of the Standing Committee on Home Affairs: -

(1) Sixty-second Report on the Salaries, Allowances, Leave and

Pensions of
the Officers and Servants of
the Supreme Court Bill, 1994; and

(2) Sixty-third Report on the
Salaries, Allowances, Leave and
Pensions of
the Officers and Servants of
the Delhi High Court Bill, 1994.

10. Motions for Election to Committee

(i) SHRI N.D. TIWARI moved the
following motion:—

"That the members of this House do
proceed to elect, under sub-rule (3) of
rule 254, in the manner required by sub-
rule (1) of rule 309 of the Rules of
Procedure and Conduct of Business in
Lok Sabha, one member from among
themselves to serve as a member of the
Committee on Public Accounts for the
unexpired portion of the term of the
Committee vice Shri Rajesh Pilot died."

The motion was adopted.

(ii) SHRI N.D. TIWARI moved the
following motion:—

"That this House do recommend to
Rajya Sabha that Rajya Sabha do agree
to nominate one member from Rajya
Sabha to associate with the Committee
on Public Accounts of the House for the
unexpired portion of the term of the
Committee vice Shri Vayalar Ravi
retired from Rajya Sabha and do
communicate to this House the name of
the member so nominated by Rajya
Sabha."

The motion was adopted.

11. Submissions by Members -

(I) Regarding fall in the prices of
coconut and its products.

The following members made
submissions regarding fall in the prices
of coconut and its products :-

- (1) Shri N.N. Krishnadas
- (2) Prof. (Smt.) A.K. Premajam
- (3) Shri Suresh Kurup
- (4) Shri T. Govindan
- (5) Shri Ramesh Chennithala
- (6) Shri Varkala Radhakrishnan
- (7) Shri G.M. Banatwalla
- (8) Shri V. M. Sudheeran
- (9) Shri A.C. Jose
- (10) Shri E. Ahamad
- (11) Shri Nitish Kumar
- (12) Shri Somnath Chatterjee

(II) Regarding decision relating to the new up-linking policy.

The following members made submissions regarding decision relating to the new up-linking policy:-

- (1) Shri S. Jaipal Reddy
- (2) Shri Somnath Chatterjee
- (3) Shri Pramod Mahajan

(Lok Sabha adjourned at 1.16 P.M. and re-assembled at 2.24 P.M.)

12. Matters Under Rule 377

1. Smt. Jaskaur Meena raised a matter regarding need to provide stoppage of August Kranti and Rajdhani Express trains at Sawai Madhopur railway station, Rajasthan.
2. Shri Ashok Argal raised a matter regarding need to declare State Highway connecting Etawah-Bhind, Morena Sheopur and Sawai Madhopur as National Highway.
3. Shri Sriprakash Jaiswal raised a matter regarding need for thorough probe in to the fire incident occurred at Central Ordnance Depot in Kanpur, U.P.
4. Shri Ram Sajiwan raised a matter regarding need to include adivasis residing in Southern districts of Uttar Pradesh in the list of Scheduled Tribes.
5. Shri Trilochan Kanungo raised a matter regarding need to declare Fulnakhara-Niali- Madhab-Chanichhak-

Konark-Puri and Cuttack-Paradeep roads in Orissa as National Highways.

6. Dr. V. Saroja raised a matter regarding need to set up more LPG outlets at Nammakkal and Thalivasal Sankari, district Salem in Tamil Nadu.

7. Shri Shivaji Mane raised a matter regarding need to provide financial assistance to Government of Maharashtra for repair of roads in Nanded and Hingoli districts.

8. Shri K.P. Singh Deo raised a matter regarding need for proper investigation into mysterious deaths of tigers at Nandan Kanan Zoo in Orissa and also provide adequate treatment facilities in Zoo Hospital there.

9. Shri Ramdas Athawale raised a matter regarding need to provide reservation benefits to SCs and STs in private sector and also in judiciary.

2.38 P.M.

13. Government Bills - Passed

The Motor Vehicles (Amendment) Bill, 2000.

Time taken : 3 hrs. 13 mts.

Discussion on the motion for consideration of the Bill moved by Shri Rajnath Singh on the 25th July, 2000, continued.

The following members took part in the debate :-

- (1) Shri Rajo Singh
- (2) Shri Ram Naik
- (3) Maj. Genl. (Retd.) Bhuwan Chandra Khanduri, AVSM
- (4) Shri G.M. Banatwalla
- (5) Shri Ramdas Athawale
- (6) Shri Sunder Lal Tiwari
- (7) Shri Raashid Alvi

Shri Rajnath Singh replied to the debate.

The motion for consideration was adopted and Clause-by-Clause

consideration of the
Bill was taken up.

Clauses 2 to 5 were adopted.

Clause 1, the Enacting Formula and the
Long Title were also adopted.

The motion that the Bill, be passed was
moved by Shri Rajnath Singh.

The motion was adopted and the Bill
was passed.

4.07 P.M.

14. Discussion Under Rule 193

Time Taken : 3 hrs. 11 mts.

Shri Madhavrao Scindia raised a
discussion regarding resolution passed
by Jammu and Kashmir Legislative
Assembly for autonomy.

The following members took part in the
debate:-

- (1) Shri Prakash Mani Tripathi
- (2) Shri P.A. Sangma
- (3) Shri Somnath Chatterjee
- (4) Shri Mulayam Singh Yadav
- (5) Shri Vaiko
- (6) Shri Chandra Shekhar

The discussion was not concluded.

15. Statement by Minister

The Minister of State of the Ministry of
Information and Broadcasting made a
statement regarding 'New Uplinking
Policy'.

7.25 P.M.

*(Lok Sabha adjourned till 11 A.M. on
Thursday, the 27th July, 2000)*

G.C. MALHOTRA
Secretary-General

Bulletin-Part I

(Brief Record of Proceedings)

Thursday, July 27, 2000/ Sravana 5, 1922 (Saka)

NO. 69

11 A.M.

1. Starred Questions

Starred Question Nos. 61 was orally answered. Replies to Starred Question Nos. 62 to 80 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 632 to 861 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Report (Hindi and English versions) of the Eleventh Finance Commission together with an Explanatory Memorandum showing action taken thereon article 281 of the Constitution.
- (2) A copy of the Companies (Central Government's) General Rules and Forms (Second Amentment) Rules, 2000 (Hindi and English versions) published in Notification G.S.R. 363 (E) in Gazette of India dated the 27th April 2000 under sub-section (3) of section 642 of the Companies Act, 1956.
- (3) A copy of the Notification No. S.O. 419(E) (Hindi and English versions) published in Gazette of India dated the 27th April 2000 making certain amendment in the Schedule X of the Companies Act, 1956, under sub-section (3) of section 641 of the said Act.
4. A copy of the each of the following papers (Hindi and English versions) under sub-section (1) of ection 619A of the Companies Act, 1956:-
 - (a) (i) Review by the Government of the working of the Madras Fertilizers Limited, Chennai, for the year 1998-99.
 - (ii) Annual Report of the Madras Fertilizers Limited, Chennai, for the year 1998-99, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Bengal Immunity Limited, Calcutta, for the year 1997-98.
 - (ii) Annual Report of the Bengal Immunity Limited, Calcutta, for the year 1997-98, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying papers mentioned at item No. (b) of (1) above.
- (6) (i) A copy of the Annual Report (Hindi and English version) of the National Institute of Pharmaceutical Education and Research, S.A.S. Nagar, for the year along with audited accounts.
- (ii) A copy of the Review (Hindi and English version) by the Government of the working of the National Institute of Pharmaceutical Education and Research, Nagar, for the year 1998-99.
- (7) Statement (Hindi and English version) showing reasons for delay in laying papers mentioned at (6) above.
- (8) A copy of the Memorandum of Understanding (Hindi and English version) between the Power Grid Corporation of India limited and the Minsitry of Power for 2000-2001.
- (9) A copy of the Memorandum of Understanidng (Hindi and English version) between the National Thermal Power Corporation Limited and the Ministry of Pow Year, 2000-2001.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha :-

- (1) That at its sitting held on the 26th July, 2000, Rajya Sabha passed the Army and Air Force (Disposal of Private Property) Amendment Bill, 2000.
- (2) That at its sitting held on the 26th July, 2000, Rajya Sabha passed the Indian Power Alcohol (Repeal) Bill, 2000.

(3) That at its sitting held on the 26th July, 2000, Rajya Sabha passed the Chemical Weapons Convention Bill, 2000.

(4) That at its sitting held on the 26th July, 2000, Rajya Sabha agreed without any amendment to the Indian Companies (Foreign Interest) and the Companies (Temporary Restrictions on Dividends) Repeal Bill, 2000, passed by Lok Sabha on the 10th May, 2000.

(5) That at its sitting held on the 26th July, 2000, Rajya Sabha agreed without any amendment to the Cotton Cloth (Repeal) Bill, 2000, passed by Lok Sabha on the 5th May, 2000.

5. Bills as passed by the Rajya Sabha- Laid on the Table

(1) The Army and Air Force (Disposal of Private Property) Amendment Bill, 2000.

(2) The Indian Power Alcohol (Repeal) Bill, 2000.

(3) The Chemical Weapons Convention Bill, 2000.

6. Report of the Committee on Private Members' Bills and Resolutions

Shri Ali Mohd. Naik presented the Sixth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

7. Report of the Standing Committee on Labour and Welfare

Dr. Sushil Kumar Indora presented the Sixth Report (Hindi and English versions) of the Standing Committee on Labour and Welfare on the Rehabilitation Council (Amendment) Bill, 2000.

8. Reports of the Standing Committee on Home Affairs

Shri Anadi Sahu laid on the Table a copy each of the following Reports (Hindi and English versions) of the Standing Committee on Home Affairs:-

(1) Sixty-fourth Report on the Companies (Second Amendment) Bill, 1999 and

(2) Sixty-fifth Report on the Companies Bill, 1997.

9. Evidence Tendered Before the Standing Committee on Home Affairs

Shri Anadi Sahu laid on the Table a copy each of the Evidence tendered before the Standing Committee on Home Affairs on (i) the Companies (Second Amendment) Bill, 1999 and (ii) the Companies Bill, 1997.

10. Reports of the Standing Committee on Industry

Shri K.P. Singh Deo laid on the Table a copy each of the Forty-second report (Hindi and English versions) on Coal India (Regulation of Transfers and Validation) Bill, 1995 of the Standing Committee on Industry. Evidence Tendered Before the Standing Committee on Industry.

11. Evidence Tendered Before the Standing Committee on Industry

Shri K.P. Singh Deo laid on the Table a copy each of the evidence tendered before the Standing Committee on Industry on Coal India (Regulation of Transfers and Validation) Bill, 1995

12.05 P.M.

12. Statement by Minister

The Minister of Defence made a statement regarding his visit to the Russian Federation .

12.11 P.M.

13. Motion Regarding Tenth Report of the Business Advisory Committee

Shri Pramod Mahajan moved the following motion :-

"That this House do agree with the Tenth Report of the Business

Advisory Committee presented to the House on the

26th July, 2000."

The motion was adopted.

(Due to interruptions in the House, Lok Sabha adjourned at 12.13 P.M. and re-assembled at 2.02 P.M.)

14. SUBMISSIONS BY MEMBERS REGARDING REPORTED

ALLEGATIONS LEVELLED BY THE FORMER UNION LAW

MINISTER AGAINST THE CHIEF JUSTICE OF INDIA

AND ATTORNEY- GENERAL.

The following members made submissions regarding reported allegations levelled by the former Union Law Minister against the Chief Justice of India and Attorney- General

(1) Shri Madhavrao Scindia

(2) Shri S. Jaipal Reddy

(3) Shri Varkala Radhakrishnan

(4) Shri Basudeb Acharia

(5) Shri P.H. Pandian

(6) Shri Pramod Mahajan

(Due to interruptions in the House, Lok Sabha adjourned at 2.27 P.M. and re-assembled at 4.00 P.M.)

4.01 P.M.

15. Matters Under Rule 377

As directed by the Chair, the following members were permitted to lay on the Table statements on various matters sought to be raised by them under Rule 377 as indicated against e:

- (1) Shri Raj Narain Passi regarding need to look into the problems of sugarcane growers of Eastern Uttar Pradesh.
- (2) Shri Sahib Singh Verma regarding need to solve the problem of scarcity of water and power in Delhi.
- (3) Dr. Madan Prasad Jaiswal regarding need to set up a Zonal office of Railways at Raxaul or Narkatiaganj in Bihar.
- (4) Shri U.V. Krishnam Raju regarding need to provide financial assistance to Government of Andhra Pradesh for protecting the flood banks of Godavari delta.
- (5) Shri G.S. Basavaraj regarding need to take steps to revive the Tumkur unit of H.M.T.
- (6) Shri Pawan Kumar Bansal regarding need to treat employees, transferred from Union Territory, Chandigarh to its Municipal Corporation, on deputation.
- (7) Shri G. Puttaswamy Gowda regarding need to grant permission to Malnad College of Engineering, Karnataka to introduce B.E course on 'Information Technology' from 2000-2001 academic session. Situation arising out of reported loss of lives and property caused by torrential rains and floods in various parts of the Country
- (8) Shri T. Govindan regarding need to provide more railway facilities to railway passengers in Kerala especially in Malabar area.
- (9) Prof. Ummareddy Venkateswarlu regarding need for extension of National Highway No. 214 from Pamaru to Ongole in Andhra Pradesh
- (10) Shri Dharamraj Singh Patel regarding need to convert IFFCO unit at Phulpur, U.P. into gas based plant to make it viable.
- (11) Dr. A.D.K. Jeyaseelan regarding need to provide financial assistance to the Government of Tamil Nadu to solve acute drinking water problem particularly in Trichendur Parliamentary Constituency.
- (12) Shri Jai Prakash regarding need to open a Central School in Hardoi, Uttar Pradesh.

(Due to continued interruptions in the House, Lok Sabha adjourned for the day)

4.06 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 28th July, 2000)

G.C. Malhotra,
Secretary-General.

LOK SABHA

BULLETIN-PART I

(Brief Record of Proceedings)

Friday, July 28, 2000/Sravana.6, 1922 (Saka)

No. 70

11 A.M.

1. Starred Questions

Starred Question Nos.81 and 82 were orally answered. Replies to Starred Question Nos. 83-100 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 862-1091 were laid on the Table.

12 NOON

3. Papers Laid on the Table

1. A copy of the Notification No. G.S.R.591 (E)/Ess. Com./Sugar (Hindi and English versions) published in Gazette of India dated the 7th July, 2000 directing that the stock holding limit imposed on a recognized dealer of sugar shall be lifted issued under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

2. A copy of the National Agricultural Policy (Hindi and English versions).

3. A copy of the Memorandum of Understanding (Hindi and English versions) between the Central Warehousing Corporation and the Ministry of Consumer Affairs and Public Distribution for the year 2000-2001.

4. A copy of the Memorandum of Understanding (Hindi and English versions) between the Bharat Yantra Nigam Limited and the Department of Heavy Industry for the year 2000-2001.

5. A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act,1962:-

(i) G.S.R. 433(E) published in Gazette of India dated the 12th May,2000 together with an explanatory memorandum seeking to amend two notifications mentioned therein.

(ii) G.S.R.434 (E) published in Gazette of India dated the 12th May, 2000 together with an explanatory memorandum seeking to prescribe effective basic Customs duty of 7.5 per cent ad valorem on tea imported from Sri Lanka.

(iii) G.S.R.435 (E) published in Gazette of India dated the 12th May, 2000 together with an explanatory memorandum seeking to exempt certain goods from surcharge customs.

(iv) G.S.R.436 (E) published in Gazette of India dated the 12th May, 2000 together with an explanatory memorandum seeking to rescind Notification No. 19/2000-Cus., dated the 1st March,2000.

(v) G.S.R.437 (E) published in Gazette of India dated the 12th May, 2000 together with an explanatory memorandum seeking to rescind Notification No. 17/2000-Cus., dated the 1st March,2000

(vi) G.S.R.438 (E) published in Gazette of India dated the 12th May, 2000 together with an explanatory memorandum seeking to prescribe rate of interest under section 28AB of the Customs Act by the Central Government.

(vii) G.S.R.439 (E) published in Gazette of India dated the 12th May, 2000 together with an explanatory memorandum seeking to prescribe rate of interest under section 28AA of the Customs Act by the Central Government.

(viii) G.S.R.440 (E) published in Gazette of India dated the 12th May, 2000 together with an explanatory memorandum seeking to prescribe rate of interest under section 47 of the Customs Act by the Central Government.

(ix) G.S.R.441 (E) published in Gazette of India dated the 12th May, 2000 together with an explanatory memorandum seeking to prescribe rate of interest under section 59 of the Customs Act by the Central Government.

(x) G.S.R.442 (E) published in Gazette of India dated the 12th May, 2000 together with an explanatory memorandum seeking to prescribe rate of interest under section 27A of the Customs Act by the Central Government.

(xi) G.S.R.376 (E) published in Gazette of India dated the 4th May, 2000 together with an explanatory memorandum making certain amendments in the Notification No. 16/2000-Cus., dated the 1st March, 2000

(xii) G.S.R.377 (E) published in Gazette of India dated the 4th May, 2000 together with an explanatory memorandum making certain amendments in two Notifications mentioned therein.

(xiii) G.S.R.533 (E) published in Gazette of India dated the 12th June, 2000 together with an explanatory memorandum making certain amendments in the Notification No. 16/2000-Cus., dated the 1st March, 2000.

(xiv) G.S.R.535 (E) published in Gazette of India dated the 12th June, 2000 together with an explanatory memorandum making certain amendments in the Notification No. 61/2000-Cus., dated the 12th May, 2000.

(xv) G.S.R.503 (E) published in Gazette of India dated the 29th May, 2000 together with an explanatory memorandum making certain amendments in the Notifications mentioned therein.

(xvi) G.S.R.398 (E) published in Gazette of India dated the 5th May, 2000 together with an explanatory memorandum making certain amendments in four Notifications mentioned therein

(xvii) G.S.R.399 (E) published in Gazette of India dated the 5th May, 2000 together with an explanatory memorandum seeking to supersede Notification No. 144/93-Cus., dated the 28th June, 1993.

(xviii) G.S.R.413 (E) published in Gazette of India dated the 8th May, 2000 together with an explanatory memorandum seeking to supersede Notification No. 144/93-Cus., dated the 28th June, 1993.

(xix) G.S.R.415 (E) published in Gazette of India dated the 8th May, 2000 together with an explanatory memorandum seeking to exempt specified goods when imported or procured from a private/public bonded warehouse by Export oriented units and units in Export Processing Zone for use in an granite quarry for the purpose of quarrying of granite.

(xx) G.S.R. 474 (E) published in Gazette of India dated the 22nd May, 2000 together with an explanatory memorandum making certain amendments in nine Notifications mentioned therein.

(xxi) G.S.R.499 (E) published in Gazette of India dated the 26th May, 2000 together with an explanatory memorandum seeking to exempt all goods when imported or procured from a private/public bonded warehouse by units in special Economic Zone.

(xxii) G.S.R. 341 (E) published in Gazette of India dated the 19th April, 2000 together with an explanatory memorandum making certain amendments in the Notification No.16/2000-Cus., dated the 1st March,2000.

(xxiii) G.S.R. 348 (E) published in Gazette of India dated the 25th April, 2000 together with an explanatory memorandum making certain amendments in the Notification No.48/99-Cus., dated the 29th April,1999, together with a corrigendum thereto published in Notification No.G.S.R.607(E), dated the 13th July,2000.

(xxiv) G.S.R. 349 (E) published in Gazette of India dated the 25th April, 2000 together with an explanatory memorandum seeking to operationalize the Duty Free Replenishment Certificate(DFRC) Scheme announced in Exim Policy 2000-2001 on the 31st March,2000.

(xxv) G.S.R. 365(E) published in Gazette of India dated the 27th April, 2000 together with an explanatory memorandum seeking to operationalize 5% Duty EPCG Scheme announced

In the Exim Policy 2000-2001 on the 31st March,2000.

(xxvi) G.S.R. 366(E) published in Gazette of India dated the 27th April, 2000 together with an explanatory memorandum seeking to operationalize the Advance Licence Scheme for deemed exporters announced in the Exim Policy 2000-2001 on the 31st March,2000

(xxvii) G.S.R. 367(E) published in Gazette of India dated the 27th April, 2000 together with an explanatory memorandum seeking to operationalize the Duty Exemption Entitlement Certificate (DEEC) Scheme announced in the Exim Policy 2000-2001 on the 31st March,2000.

(xxviii) G.S.R. 370(E) published in Gazette of India dated the 28th April, 2000 together with an explanatory memorandum making certain amendments in certain Notifications mentioned therein

(xxix) G.S.R.594(E) published in Gazette of India dated the 7th July,2000 together with an explanatory memorandum seeking to retain the basic customs duty of 35 per cent on all goods,other than Areca nuts.

(xxx) G.S.R.595(E) published in Gazette of India dated the 7th July,2000 together with an explanatory memorandum seeking to exempt Areca nuts from the levy of surcharge

(6) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs Tariff Act, 1975:-

(i) G.S.R. 465(E) published in Gazette of India dated the 19th May, 2000 together with an explanatory memorandum seeking to notify the final anti-dumping duty levied ,originating in or exported from Japan, Spain, Portugal and Italy, in US Dollar.

(ii) G.S.R.466 (E) published in Gazette of India dated the 19th May, 2000 together with an explanatory memorandum seeking to dominate the anti-dumping duty in terms of US dollars.

(iii) G.S.R. 467(E) published in Gazette of India dated the 19th May, 2000 together with an explanatory memorandum seeking to impose provisional anti-dumping duty on Ethylene Propylene Diene Rubber originating in or exported from Korea RP, and imported in to India at the rate of US Dollar 124 per MT.

(iv) G.S.R.457 (E) published in Gazette of India dated the 15th May, 2000 together with an explanatory memorandum seeking to impose anti - dumping duty of the Customs on Acrylic Fibre originating in or exported from Turkey at the rates mentioned in the Notification.

(v) G.S.R.458 (E) published in Gazette of India dated the

15th May, 2000 together with an explanatory memorandum seeking to rescind Notification No. 125/99-Cus., dated the 15th November 1999 .

(vi) G.S.R.459 (E) published in Gazette of India dated the 15th May, 2000 together with an explanatory memorandum seeking to impose final anti-dumping duty on Barium Carbonate originating in or exported from China PR, at the rates recommended by the designated authority.

(vii) G.S.R.460 (E) published in Gazette of India dated the 15th May, 2000 together with an explanatory memorandum seeking to rescind Notification No. 126/99-Cus., dated the 17th November 1999 .

(viii) G.S.R.476(E) published in Gazette of India dated the 22nd May, 2000 together with an explanatory memorandum seeking to impose final anti-dumping duty on Ethylene Propylene Diene Rubber originating in or exported from Japan, and imported into India in US dollar terms.

(ix) G.S.R.477(E) published in Gazette of India dated the 22nd May, 2000 together with an explanatory memorandum seeking to impose final anti-dumping duty on Styrene Butadiene Rubber originating in or exported from Japan, Taiwan, Turkey, United States of America and Korea RP, and imported into India in US dollar terms.

(x) G.S.R.478 (E) published in Gazette of India dated the 22nd May, 2000 together with an explanatory memorandum seeking to impose final anti-dumping duty on Acrylonitrile Butadiene Rubber originating in or exported from Germany and Korea RP, and imported into India in US dollar terms.

(xi) G.S.R. 483(E) published in Gazette of India dated the 23rd May, 2000 together with an explanatory memorandum seeking to impose provisional anti-dumping duty on Phthalic Anhydride originating in or exported from Indonesia at the rate recommended by the designated authority .

(xii) G.S.R.484 (E) published in Gazette of India dated the 23rd May, 2000 together with an explanatory memorandum seeking to impose provisional anti-dumping duty on Sodium Nitrite originating in or exported from China PR, at the rate recommended by the designated authority .

(xiii) G.S.R.494 (E) published in Gazette of India dated the 26th May, 2000 together with an explanatory memorandum seeking to impose final anti-dumping duty on Calcium Carbide originating in or exported from China and Romania, and imported into India , in US dollars terms.

(xiv) G.S.R.495(E) published in Gazette of India dated the 26th May, 2000 together with an explanatory memorandum seeking to impose final anti-dumping duty on Citric

Acid originating in or
exported from China PR,
and imported into India , in
US dollars terms.

(xv) G.S.R.504 (E)
published in Gazette of
India dated the 30th May,
2000 together with an
explanatory memorandum
seeking to impose final anti-
dumping duty on Pure
Terephthalic Acid (PTA)
originating in or exported
from Spain at the rate
recommended by the
designated authority.

(xvi) G.S.R.534 (E)
published in Gazette of
India dated the 12th June,
2000 together with an
explanatory memorandum
seeking to amend
Notification No. 18/2000-
Cus., dated the 1st March,
2000.

(xvii) G.S.R.546 (E)
published in Gazette of
India dated the 21st June,
2000 together with an
explanatory memorandum
seeking to impose anti-
dumping duty on seamless
pipes/tubes of specified
grade originating in or
exported from, Austria,
Czech Republic, Russia, and
Romania, and imported into
India .

(xviii) G.S.R.547(E)
published in Gazette of
India dated the 21st June,
2000 together with an
explanatory memorandum
seeking to rescind
Notification No. 137/99-
Cus., dated the 29th
December, 1999.

(xix) G.S.R.559 (E)
published in Gazette of
India dated the 23rd June,
2000 together with an
explanatory memorandum

seeking to impose
provisional anti-dumping
duty on black and white
photographic paper
including both Resin coated
and fiber based in jumbo
rolls or cut sheets from
originating in or exported
U.K., France and Hungary
at the rate recommended by
the designated authority.

(xx) G.S.R.502(E)
published in Gazette of
India dated the 29th May,
2000 together with an
explanatory memorandum
seeking to rescind
Notification No36/98-Cus.,
dated the 26th June, 1998.

(xxi) G.S.R.522(E)
published in Gazette of
India dated the 6th June,
2000 together with an
explanatory memorandum
seeking to impose final anti-
dumping duty on Sodium
Cyanide, originating in or
exported from USA, Czech
Republic, European Union
and Korea RP, at the rates
recommended by the
designated authority.

(xxii) G.S.R.523(E)
published in Gazette of
India dated the 6th June,
2000 together with an
explanatory memorandum
seeking to rescind
Notification No.134/99-Cus.
, dated the 27th December,
1999.

(xxiii) G.S.R.524(E)
published in Gazette of
India dated the 6th June,
2000 together with an
explanatory memorandum
seeking to impose
provisional anti-dumping
duty on Bisphenol-A
originating in or exported
from, European Union and
Taiwan at the rates

recommended by the designated authority.

(xxiv) G.S.R.527(E) published in Gazette of India dated the 8th June, 2000 together with an explanatory memorandum seeking to impose anti-dumping duty on Acrylic Fibre, originating in or exported from USA, Thailand and Korea RP, at the rates recommended by the designated authority.

(xxv) G.S.R.528(E) published in Gazette of India dated the 8th June, 2000 together with an explanatory memorandum seeking to rescind Notification No.81/97-Cus. , dated the 24th October, 1997.

(xxvi) G.S.R.593(E) published in Gazette of India dated the 7th July,2000 together with an explanatory memorandum seeking to amend the First Schedule to the Customs Tariff Act,1975 so as to increase the basic customs duty on Areca nuts from 35 per cent to 100 per cent.

(7) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act,1944:-

(i) G.S.R. 375(E) published in Gazette of India dated the 4th May,2000 together with an explanatory memorandum making certain amendments in the Notification No.6/2000-CE, dated the 1st March, 2000.

(ii) G.S.R. 443(E) published in Gazette of India dated the 12th May,2000 together with an explanatory memorandum making certain amendments in the

Notification No.6/2000-CE,
dated the 1st March, 2000.

(iii) G.S.R. 444(E)
published in Gazette of
India dated the 12th May,
2000 together with an
explanatory memorandum
seeking to rescind two
Notifications mentioned
therein.

(iv) The Central Excise
(Eighth Amendment) Rules,
2000, published in
Notification No.
G.S.R.445(E) in Gazette of
India dated the 12th May,
2000 together with an
explanatory memorandum .

(v) G.S.R. 446(E) published
in Gazette of India dated the
12th May, 2000 together
with an explanatory
memorandum seeking to
prescribe rate of interest
under section 11AA of the
Central Excise Act for
delayed payment of duty.

(vi) G.S.R. 447(E)
published in Gazette of
India dated the 12th May
2000 together with an
explanatory memorandum
seeking to prescribe rate of
interest under section 11AB
of the Central Excise Act
for delayed payment of duty
due to reasons of fraud,
willful misstatement and
collusion etc.

(vii) G.S.R. 448(E)
published in Gazette of
India dated the 12th May,
2000 together with an
explanatory memorandum
seeking to prescribe rate of
interest under section 11BB
of the Central Excise Act
for delayed refunds.

(viii) G.S.R. 414 (E)
published in Gazette of
India dated the 8th May,

2000 together with an explanatory memorandum seeking to exempt specified excisable goods when procured from indigenous sources by Export Oriented Units and units in Export Processing Zone for use in a granite quarry for the purpose of quarrying of granite.

(ix) G.S.R. 475(E) published in Gazette of India dated the 22nd May, 2000 together with an explanatory memorandum seeking to amend five Notifications mentioned therein.

(x) G.S.R. 500 (E) published in Gazette of India dated the 26th May, 2000 together with an explanatory memorandum seeking to exempt all excisable goods when procured by units in the special Economic Zone.

(xi) The Central Excise (Tenth Amendment) Rules , 2000 published in Notification No. G.S.R. 573 (E) in Gazette of India dated the 30th June, 2000 together with an explanatory memorandum.

(8) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 48 of the Life Insurance Corporation Act,1956

(i) The Life Insurance Corporation of India (Agents) Amendment Rules, 2000 published in Notification No.G.S.R.462(E) in Gazette of India dated the 16th May, 2000.

(ii) The Life Insurance Corporation of India Class-I Officers (Revision of Terms

and Conditions of Service)
Amendment Rules, 2000
published in Notification
No. G.S.R. 550 (E) in
Gazette of India dated the
22nd June, 2000.

(iii) The Life Insurance
Corporation of India
Development Officers
(Revision of Terms and
Conditions of Service)
Amendment Rules, 2000
published in Notification
No. G.S.R. 551(E) in
Gazette of India dated the
22nd June, 2000.

(iv) The Life Insurance
Corporation of India Class
III and Class IV Employees
(Revision of Terms and
Conditions of Service)
Amendment Rules, 2000
published in Notification
No. G.S.R. 552(E) in
Gazette of India dated the
22nd June, 2000.

(v) The Life Insurance
Corporation of India
Employees (Pension)
Amendment Rules, 2000
published in Notification
No. G.S.R. 553(E) in
Gazette of India dated the
22nd June, 2000.

(vi) The Life Insurance
Corporation of India (Staff)
Amendment Rules, 2000
published in Notification
No. G.S.R. 554(E) in
Gazette of India dated the
22nd June, 2000 (vii) The
Life Insurance Corporation
of India (Special Area
Allowance) Amendment
Rules, 2000 published in
Notification No. G.S.R.
555(E) in Gazette of India
dated the 22nd June, 2000.

(viii) The Life Insurance
Corporation of India Class
III Employees (Special
Allowance for Passing

Examination) Amendment Rules, 2000 published in Notification No. G.S.R. 556(E) in Gazette of India dated the 22nd June, 2000.

(ix) The Life Insurance Corporation of India (Staff) (Amendment) Rules, 2000 published in Notification No.G.S.R.597(E) in Gazette of India dated the 11th July, 2000.

(9) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of Section 17 A of the General Insurance Business (Nationalization) Act ,1972:-

(i) The General Insurance (Rationalisation of Pay Scales and Other Conditions of Service of Officers) Amendment Scheme, 2000 published in Notification No. S.O. 587 (E) in Gazette of India dated the 22nd June, 2000.

(ii) The General Insurance (Rationalisation of Pay Scales and Other Conditions of Service of Development Staff) (Amendment) Scheme, 2000 published in Notification No. S.O. 588 (E) in Gazette of India dated the 22nd June, 2000.

(iii) The General Insurance (Rationalisation of Pay Scales and Other Conditions of Service of Supervisory, Clerical and Subordinate Staff) (Amendment) Scheme, 2000 published in Notification No. S.O. 589 (E) in Gazette of India dated the 22nd June, 2000.

(iv) The General Insurance (Employees') Pension (Amendment) Scheme, 2000 published in Notification No. S.O. 590 (E) in Gazette of India dated the 22nd June, 2000.

(10) A copy of the Notification No S.O. 592 (E) (Hindi and English versions) published in Gazette of India dated the 23rd June, 2000 containing Presidential Order regarding extension of terms of the 11th Finance Commission under proviso to article 280 of the Constitution.

(11) Statement (Hindi and English versions) indicating the results of market borrowings by the Central Government during the year 1999-2000..

(12) A copy of the Standards of Weights and Measures (Approval of Models) Amendment Rules, 2000

(Hindi and English versions) published in Notification No. G.S.R. 492 (E) in Gazette of India dated the 24th May, 2000 under sub-section (4) of section 83 of the Standards of Weights and Measures Act, 1976.

4. Report of the Standing Committee on Home Attain

SHRI P. H. PANDIAN laid on the Table a copy of the Sixty-sixth Report

(Hindi and English versions) of the Standing Committee on Home Affairs on the

Constitution (Eighty-eighth Amendment) Bill, 1999.

5. Evidence tendered before the Standing Committee on Home Affairs

SHRI P. H. PANDIAN laid on the Table a copy of the Evidence tendered

before the Standing Committee on Home Affairs on the Constitution (Eighty-

eight Amendment) Bill, 1999.

6. Statement by Minister

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 31st July, 2000.

12.10 P.M.

7. Statement by Prime Minister

The Prime Minister made a statement regarding the statements made by

Shri Ram Jethmalani, former Union Minister for Law, Justice and Company

Affairs with regard to the Chief Justice of India and the Attorney General.

(Lok Sabha adjourned at 1.14 P.M. and re-assembled at 2.22 P.M.)

2.23 P.M.

8. Government Bill-Passed

Time taken 1 hr. 01 mt.

The Iron and Steel Companies (Amalgamation and Takeover Laws) Repeal

Bill, 2000.

The motion for consideration of the Bill was moved by Shri Braja Kishore

Tripathy.

The following members took part in the debate:-

(1) Shri Basudeb Acharia

(2) Shri E.M. Sudarsana
Natchiappan

(3) Shri Giridhari Lal
Bhargava

(4) Shri Sunil Khan

(5) Prof. Rasa Singh Rawat

(6) Dr. Nitish Sengupta

(7) Shri Sudip
Bandyopadhyay

Shri Braja Kishore Tripathy replied to the debate.

The motion for consideration was adopted and Clause-by-Clause

consideration of the Bill was taken up.

Clause 2 was adopted.

Clause I, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, be passed was moved by Shri Braja Kishore

Tripathy.

The motion was adopted and the Bill was passed.

3.24 P.M.

9. Government Bill - Under Consideration

Time allotted: 1 hour

Time Taken: 06 mts.

Balance : 54 mts.

The Border Security Force (Amendment) Bill, 2000.

The motion for consideration of the Bill was moved by Shri I.D. Swami on

behalf of Shri L.K. Advani.

An amendment for circulation of the Bill for the purpose of eliciting

opinion thereon by the 29th December, 2000 was moved by Shri Varkala Radhakrishnan.

Shri Samar Choudhury took part in the debate and his speech was not concluded.

The discussion was not concluded.

3.30 P.M.

10. Motion regarding Sixth Report of the Committee on Private Members'

Bills and Resolutions

Shri Ali Mohamad Naik moved the following motion:-

"That this House do agree with the Sixth Report of the Committee

on Private Members' Bills and Resolutions presented to the

House on the 27th July, 2000."

The motion was adopted.

11. Private Members' Bills-Introduced

(1) The Street Children (Rehabilitation and Welfare) Bill, 2000, by

Shri Krishnam Raju.

(2) The Rural Areas (Electricity Supply) Bill, 2000 by Shri Ramdas Athawale.

(3) The Destitute Women Welfare Bill, 2000 by Shri Ramdas Athawale.

(4) The Old Age Pension and Rehabilitation Bill, 2000 by Shri Ramdas

Athawale.

(5) The Constitution (Amendment) Bill, 2000
(Amendment of article 39), by

Shri Ramdas Athawale.

(6) The Acquired Immuno Deficiency Syndrome
(AIDS) Prevention Bill,

2000 by Dr. V. Saroja.

(7) The Forest (Conservation) Amendment Bill, 2000
(Amendment of

section 2, etc.) by Dr. V. Saroja.

(8) The National Highways (Amendment) Bill, 2000
(Amendment of the

Schedule) by Shri Thirunavukarasu.

(9) The Constitution (Amendment) Bill, 2000
(Insertion of new article

16A) by Dr. V. Saroja.

(10) The Scheduled Castes, Scheduled Tribes and
Backward Classes

(Reservation in Services) Bill, 2000 by Shri Sushil
Kumar Shinde.

(11) The Abolition of Child Labour in Hazardous
Employment Bill, 2000

by Shri Sushil Kumar Shinde.

(12) The Freedom of Religion (Removal of
Restrictions) Bill, 2000.

The motion for leave to introduce the Bill moved by
Shri G.M.

Banatwalla was opposed. The motion was adopted
and the Bill was

introduced.

(13) The Punjab Municipal Corporation Law
(Extension to Chandigarh)

(Amendment) Bill, 2000 (Amendment of the
Schedule) by Shri Rattan

Lal Kataria.

(14) The Religious Places (Removal of Restriction
on Freedom of

Religion) Bill, 2000 by Shri G.M. Banatwalla.

(15) The Constitution (Scheduled Castes) Order
(Amendment) Bill, 2000

(Amendment of the Schedule) by Dr. Raghuvansh
Prasad Singh.

(16) The Constitution (Amendment) Bill, 2000
(Insertion of new articles

151A to 151 C) by Shri Vilas Muttemwar.

(17) The Constitution (Amendment) Bill, 2000
(Amendment of article

324) by Shri Vilas Muttemwar.

18) The Constitution (Amendment) Bill, 2000
(Insertion of new articles

75A and 164 A) by Shri Vilas Muttemwar.

(19) The Compulsory Voting Bill, 2000 by Shri Y.S.
Vivekanand Reddy.

(20) The Cinematograph (Amendment) Bill, 2000
(Amendment of section

5B) by Shri Subodh Mohite.

(21) The Compulsory Registration of Marriages Bill,
2000 by Shri Subodh

Mohite.

(22) The Indian Medicines Development Corporation
Bill, 2000 by

Shri Subodh Mohite.

3.59 P.M.

12. Private Member's Bill-Under Consideration

The Nationalisation of Inter-State Rivers Bill, 1999
by Shri Vaiko

Shri Vaiko concluded his speech on the motion for
consideration of the

Bill moved by him on the 5th May, 2000.

The following members took part in the debate:-

(1) Shri E.M. Sudarsana Natchiappan

(2) Dr. Nitish Sengupta

- (3) Shri Kharabela Swain
- (4) Prof. Rasa SinghRawat
- (5) Shri Varkala Radhakrishnan
- (6) Shri Simranjit Singh Mann
- (7) Dr. Sushil Kumar Indora
- (8) Shri A.C. Jose (Speech unfinished).

The discussion was not concluded.

6.01 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 31st July. 2000).

G.C.MALHOTRA,

Secretary-General

LOK SABHA

BULLETIN—PART I (Brief Record of Proceedings)

Tuesday, July 31, 2001/ Sravana 9, 1923 (Saka)

No.150

11 A.M.

1. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 121-160 put down in the order paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 1287-1464 would be printed in the official report for the day.

(Due to interruptions in the House, Lok Sabha adjourned at 11.03 A.M. and re-assembled at 2 P.M.)

2.03 P.M.

2. Papers Laid on the Table

The following papers were laid on the Table :-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian School of Mines, Dhanbad, for the year 1999-2000, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian School of Mines, Dhanbad, for the year 1999-2000.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the All India Council for Technical Education, New Delhi, for the year 1999-2000, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Council for Technical Education, New Delhi, for the year 1999-2000.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) (i) A copy of the Annual Report (Hindi and English versions) of Shri Lal Bahadur Shastri Rashtriya Sanskrit Vidyapeetha, New Delhi, for the year 1999-2000.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of Shri Lal Bahadur Shastri Rashtriya Sanskrit Vidyapeetha, New Delhi, for the year 1999-2000.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(7) A copy of the Annual Accounts (Hindi and English versions) of the Kendriya Hindi Shikshan Mandal, Agra, for the year 1998-99, together with Audit Report thereon

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(9) (i) A copy of the Annual Report (Hindi and English versions) of Himachal Pradesh Primary Education Society, Shimla, for the year 1999-2000, together with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of Himachal Pradesh Primary Education Society, Shimla, for the year 1999-2000.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(11) (i) A copy of the Annual Report (Hindi and English versions) of Gujarat Council of Primary Education, Gandhinagar, for the year 1999-2000, together with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of Gujarat Council of Primary Education, Gandhinagar, for the year 1999-2000.

(12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

(13) (i) A copy of the Annual Report (Hindi and English versions) of Assam Prathamik Siksha

Achani Parishad, Guwahati, for the year 1999-2000, together with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of Assam Prathamik Siksha Achani Parishad, Guwahati, for the year 1999-2000.

(14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

(15) (i) A copy of the Annual Report (Hindi and English versions) of the Visva-Bharti, Santiniketan, for the year 1999-2000.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of Visva-Bharti, Santiniketan, for the year 1999-2000.

(16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

(17) A copy of the Annual Accounts (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 1999-2000, together with Audit Report thereon.

(18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

(19) A copy of the Memorandum of Understanding (Hindi and English versions) between the Neyveli Lignite Corporation Limited and the Ministry of Coal for the year 2001-2002.

(20) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

(1) Notification No. 39/2001-Central Excise published in Gazette of India dated the 31st July, 2001 together with an explanatory memorandum seeking to provide exemption from excise duty on goods manufactured by factories located in the district of Kutch in the State of Gujarat. The exemption is applicable to all commodities with the exception of tobacco and tobacco products, goods attracting special excise duty and a few other specified goods.

(2) Notification No. 40/2001-Central Excise published in Gazette of India dated the 31st July, 2001 together with an explanatory memorandum seeking

to amend Notification Nos.8/2001-CE, 9/2001-CE dated the 1st March, 2001 and Notification No.24/2001-CE dated the 30th April, 2001 to the effect that the units availing of exemption under notification No.39/2001-CE shall not be entitled to “SSI excise duty exemption scheme” simultaneously.

(3) The CENVAT Credit Amendment Rules,2001 published in Notification No. 58/2001 in Gazette of India dated the 31st July, 2001,together with an explanatory memorandum.

(21) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Hindustan Insecticides Limited, New Delhi, for the year 1999-2000.

(ii) Annual Report of the Hindustan Insecticides Limited, New Delhi, for the year 1999-2000, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.

(23) A copy each of the following papers (Hindi and English versions) :-

(i) Memorandum of Understanding between the Fertilizers and Chemicals Travancore Limited and the Ministry of Chemicals and Fertilizers (Department of Fertilizers) for the year 2001-2002.

(ii) Memorandum of Understanding between the Hindustan Organic Chemicals Limited and the Ministry of Chemicals and Fertilizers for the year 2001-2002.

3. Study Tour Reports of Committee on Public Undertakings

PROF. VIJAY KUMAR MALHOTRA laid on the Table the following Study Tour Reports (Hindi and English versions) of the Committee on Public Undertakings on :-

(1) Nuclear Power Corporation of India Limited; and

(2) Oriental Insurance Company Ltd. & National Insurance Company Ltd.

4. Reports of the Standing Committee on Human Resource Development

SHRI TRILOCHAN KANUNGO laid on the Table a copy each (Hindi and English versions) of the Hundred-seventh, Hundred-eighth, Hundred-ninth and Hundred-tenth Reports of the Standing Committee on Human Resource Development on the Action Taken by Government on the Recommendations/Observations contained in the 71st Report on Problem of Drop-Outs, 55th Report on All India Institute of Speech and Hearing, Mysore, 72nd Report on Adult Education and 74th Report on Vocational Education, respectively.

5. Report of Committee on Members of Parliament Local Area Development Scheme

DR. BOLLA BULLI RAMAIAH presented the Sixth Action Taken Report (Hindi and English versions) on the First Report of the Committee on Members of Parliament Local Area Development Scheme on the Ministry of Statistics and Programme Implementation – 'Proposals to amend Guidelines on MPLAD Scheme.'

6. Presentation of Petition

SHRI RUPCHAND PAL presented a petition signed by Shri R.P. Manchanda of New Delhi and others, requesting to review privatisation and opening up of the Insurance Sector to foreign companies.

2.05 P.M.

7. Statement by Minister

The Minister of Home Affairs laid on the table a copy of the statement (Hindi and English versions) regarding 'killing of Shrimati Phoolan Devi, Hon'ble Member of Parliament'.

2.07 P.M.

8. Matters Under Rule 377

(1) Shri Dilipkumar Mansukhlal Gandhi raised a matter regarding need to run an express train between Manmad and Mumbai via Ahmednagar.

As directed by the Chair, the following members were permitted to lay on the Table statements on various matters sought to be raised by them under rule 377 as indicated against each: -

(2) Shri Ramanand Singh regarding need to assist Madhya Pradesh Government to meet electricity

shortage particularly in rural areas of the State.

(3) Shri Shyam Bihari Mishra regarding need to provide more railway services in Kanpur Dehat, U.P.

(4) Shri Vijay Kumar Khandelwal regarding need to declare road between Baitul and Amrawati in Maharashtra as a national highway.

(5) Shri Ram Pal Singh regarding need to set up industries at Sidharthnagar district, U.P.

(6) Smt. Jayaben Thakkar regarding need to increase road freight reimbursement for the transportation of Palmolein for Gujarat through State Trading Corporation.

(7) Shri G. Putta Swamy Gowda regarding need to declare Kidwai Memorial Institute of Oncology, Karnataka as a National Cancer Institute.

(8) Shri S.D.N.R. Wadiyar regarding need for early construction of broad gauge railway line between Ankola and Hubli in Karnataka.

(9) Shri Abdul Hamid regarding need to re-open Rupshi Airport between Guwahati and Bagdogra in Dhubri district, Assam.

(10) Shri Vinay Kumar Sorake regarding need to make Konkan Railway more user friendly to the people of Dakshin Kannada.

(11) Smt. Minati Sen regarding need to construct an international airport in Jalpaiguri, West Bengal.

(12) Shri K. Yerranaidu regarding need to clear the proposal of Andhra Pradesh Government for setting up a Centre for good governance.

(13) Shri Ramji Lal Suman regarding need to strengthen irrigation system to improve the lot of farmers particularly in U.P.

(14) Shri Bal Krishna Chauhan regarding need to run Gorakhpur-Hawrah express through Mau railway station in U.P.

(15) Dr.(Col.) Dhani Ram Shandil regarding need to set up a low power T.V. transmitter at Rodadhar in Shimla district, Himachal Pradesh.

(16) Dr. Lakshminarayan Pandeya regarding need to set up more LPTs in Mandsaur and Neemuch districts of Madhya Pradesh.

(17) Shrimati Preneet Kaur regarding to provide financial assistance to the Government of Punjab for

providing relief to the people affected by floods in Patiala Parliamentary Constituency.

(18) Prof. (Smt.) A.K. Premajam regarding need to accord sanction to the proposal of Kerala Government for setting up a new Fishing Harbour at Thalai in Kannur district, Kerala.

(Due to interruptions in the House, Lok Sabha adjourned for the day)

2.10 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 1st August, 2001)

G.C. MALHOTRA,
Secretary-General

LOK SABHA

BULLETIN—PART I (Brief Record of Proceedings)

Tuesday, August 1, 2000/ Sravana 10, 1922 (Saka)

No. 72

11 A.M.

1. Obituary Reference

The Speaker made reference to the passing away of Shri Krishnan Manoharan, who was a member of Third, Fourth and Fifth Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the deceased.

11.03 P.M.

2. Starred Questions

Starred Question Nos. 122 – 124 were orally answered. Replies to Starred Question Nos. 121 and 125 – 140 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 1322-1527 were laid on the Table.

4. Statement of Standing Committee on Defence

Dr. Laxminarayan Pandey laid on the Table a Statement (Hindi and English versions) showing action taken by Government on the recommendations contained in the Second Report of the Committee on Defence (Thirteenth Lok Sabha) regarding action taken on the recommendations contained in their Fourth Report (Twelfth Lok Sabha) on the subject Advanced Jet Trainer (AJT).

5. Report of the Standing Committee on Human Resource Development

Shri Kirti Jha Azad laid on the Table a copy of the Ninety-seventh Report (Hindi and English versions) of the Standing Committee on Human Resource Development on the Delhi University (Amendment) Bill, 2000.

6. Motion for Election to Committee

Dr. Murlī Manohar Joshi moved the following motion :-

“That in pursuance of Section 5(j) read with Section 6(2) of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum Act, 1980, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, subject to the other provisions of the said Act and the rules and regulations made thereunder”.

The motion was adopted.

7. Submissions by members regarding alleged controversy between former Law Minister and Attorney-General

The following members made submissions regarding alleged controversy between former Law Minister and Attorney-General :-

- (1) Shri Madhavrao Scindia
- (2) Shri Somnath Chatterjee
- (3) Shri Chandra Shekhar
- (4) Shri S. Jaipal Reddy
- (5) Shri Pramod Mahajan

(Lok Sabha adjourned at 1.20 P.M. and re-assembled at 2. 23 P.M.)

8. Matters Under Rule 377

(1) Smt. Jaskaur Meena raised a matter regarding need to declare State Highway between Dausa and Morena via Sawai Madhopur as a National Highway.

(2) Shri Radha Mohan Singh raised a matter regarding need to expedite the ongoing excavation work at Garh Kesharia of Rajaven in Bihar.

(3) Shri Kirit Somaiya raised a matter regarding need to provide a petrol pump on Eastern Express Highway near Mulund and Vikhorli, Mumbai.

(4) Dr. Jaswant Singh Yadav raised a matter regarding need to increase the height of platform No. 2 and also construct an overbridge at Rajgarh railway station, Rajasthan.

(5) Dr.(Smt.) C. Suguna Kumari raised a matter regarding need to sanction adequate funds for solving acute drinking water problem in Peddapalli Parliamentary constituency, Andhra Pradesh.

(6) Shri Anant M. Gudhe raised a matter regarding need for conversion of Achalpur-Matizapur-Yawatmal narrow gauge rail line into broad gauge in Maharashtra.

(7) Shri Arun Kumar raised a matter regarding need for a special package for overall development of Bihar particularly Jahanabad district.

(8) Shri Sanat Kumar Mandal raised a matter regarding need to develop Sunderbans in West Bengal as a tourist resort.

(9) Shri Sunderlal Tiwari raised a matter regarding need to help small farmers and landless labourers repay their loans in case of loss to their crops.

(10) Shri Dharamraj Singh Patel raised a matter regarding need to also use old railway bridge constructed on river Ganga between Phaphamau and Prayag railway stations, U.P.

9. Government Bill – Passed.

Time taken : 5 hrs. 32 mts.

The Uttar Pradesh Reorganisation Bill, 2000

The motion for consideration of the Bill was moved by Shri L.K. Advani.

Two amendments for circulation of the Bill for the purpose of eliciting opinion thereon by the 29th and 1st December, 2000 were moved by Sarvashri Varkala Radhakrishnan and Basudeb Acharia, respectively.

Two amendments for reference of the Bill to a Select Committee were moved by Sarvashri Basudeb Acharia and Ramji Lal Suman.

The following members took part in the debate :-

- (1) Shri George Fernandes
- (2) Shri N.D. Tiwari
- (3) Maj.(Gen) Bhuwan Chandra Khanduri, AVSM (Retd)
- (4) Shri Ramji Lal Suman
- (5) Kum. Mayawati
- (6) Swami Chinmayanand
- (7) Shri Basudeb Acharia
- (8) Shri Jitendra Prasada
- (9) Shri Mulayam Singh Yadav
- (10) Shri P.A. Sangama
- (11) Shri Manabendra Shah
- (12) Shri Ajit Singh
- (13) Shri Chandra Vijay Singh
- (14) Shri Sudip Bandyopadhyay
- (15) Dr. Raghuvansh Prasad Singh
- (16) Shri Indrajit Gupta
- (17) Shri Harpal Singh Sathi
- (18) Shri Shriprakash Jaiswal
- (19) Shri Zora Singh Mann
- (20) Shri Jagmeet Singh Brar
- (21) Shri P.H. Pandian
- (22) Shri S.K. Bwiswmuthiary
- (23) Shri Ramdas Athawale
- (24) Shri Saiduzzama

Shri L.K. Advani replied to the debate.

The amendments moved by Sarvashri Varkala Radhakrishnan and Basudeb Acharia for circulation of the Bill for the

purpose of eliciting opinion thereon were negatived.

The amendments for reference of the Bill to a Select Committee moved by Sarvashri Basudeb Acharia and Ramjilal Suman were negatived.

The motion for consideration was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 to 11 were adopted.

Clause 12 was adopted, as amended.

Clauses 13 to 94 were adopted.

The First to Tenth Schedules were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri L.K. Advani.

The motion was adopted and the Bill, as amended was passed.

8.34 PM.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 2nd August, 2000).

G.C. MALHOTRA
Secretary-General.

LOK SABHA

BULLETIN—PART I (Brief Record of Proceedings)

Wednesday, August 2, 2000/ Sravana 11, 1922 (Saka)

No. 73

11 A.M.

1. Starred Questions

Starred Question Nos. 141 – 143 and 145 were orally answered. Replies to Starred Question Nos. 144 and 146 – 160 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1528 – 1732 were laid on the Table.

12 Noon

3. Papers Laid on the Table

The following papers were laid on the Table :-

(1) A copy of the Seventeenth Annual Report (Hindi and English versions) on the Protection of Civil Rights Act, 1955 for the years 1996 and 1997, under sub-section (4) of section 15A of the Protection of Civil Rights Act, 1955.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy each of the following Notifications (Hindi and English versions under sub-section (2) of section 3 of the All India Services Act, 1951:-

(i) The Indian Administrative Service (Fixation of Cadre Strength) Second

Amendment Regulations,2000
published in Notification No.G.S.R. 171
in Gazette of India dated the 20th May,
2000.

(ii) The Indian Administrative Service
(Pay) Second Amendment Rules, 2000
published in Notification No.G.S.R.172
in Gazette of India dated the 20th May,
2000.

(4) (i) A copy of the Annual Report
(Hindi and English versions) of the
National Institute for Entrepreneurship
and Small Business Development, New
Delhi, for the year 1998-99, along with
Audited Accounts.

(ii) Statement regarding Review (Hindi
and English versions) by the
Government of the working of the
National Institute for Entrepreneurship
and Small Business Development, New
Delhi, for the year 1998-99.

(5) Statement (Hindi and English
versions) showing reasons for delay in
laying the papers mentioned at (4)
above.

(6) A copy of the Memorandum of
Understanding (Hindi and English
versions) between the National Small
Industries Corporation Limited and the
Ministry of Small Scale Industries and
Agro and Rural Industries for the year
2000-2001.

(7) A copy of the Leaders and Chief
Whips of Recognised parties and Groups
in
Parliament (Telephone and Secretarial
Facilities) Amendment Rules, 2000
published in
Notification No. G.S.R. 583(E) in
Gazette of India dated the 3rd July, 2000
under sub-section (2) of section 4 of the
Leaders and Chief Whips of Recognised
Parties and Groups in Parliament
(Facilities) Act. 1998.

4. Report of Business Advisory Committee

Shri Pramod Mahajan presented the
Eleventh Report of the Business

Advisory Committee.

5. Minutes of Committee on Absence of Members from the Sittings of the House

Shri Rajo Singh laid on the Table minutes (Hindi and English versions) of the 1st and 2nd sittings of the Committee on Absence of Members from the Sittings of the House held on 9 March and 11 May, 2000.

6. Report of the Committee on Petitions

Shri Basudeb Acharia presented the Second Report (Hindi and English versions) of the Committee on Petitions (Thirteenth Lok Sabha).

(Due to interruptions in the House, Lok Sabha adjourned at 12.08 P.M. and re-assembled at 2.04 P.M.)

7. Matters Under Rule 377

- (1) Dr. Sanjay Paswan raised a matter regarding need to run Brahmaputra and Doon Express trains on Kiul-Gaya rail sector in Bihar
- (2) Smt. Bhavna Chikhalia raised a matter regarding need to post adequate coast guards for the security of sea coast bordering Gujarat with Pakistan.
- (3) Dr.(Smt.) Sudha Yadav raised a matter regarding need for recruitment in army in Mahendargarh and Rewari districts, Haryana through open rally method.
- (4) Shri Thawarchand Gehlot raised a matter regarding need to ensure remunerative price to onion and potato growers for their produce.
- (5) Shri S.D.N.R. Wadiyar raised a matter regarding need to include Parivara and Talavara Communities in

Karnataka in the list of Scheduled Tribes.

(6) Shri K. Muraleedharan raised a matter regarding not to charge users development fee from passengers boarding international flights from Calicut airport.

(7) Shri N.N. Krishnadas raised a matter regarding need to set up a Krishi Vigyan Kendra at Palghat district, Kerala.

(8) Shri Ram Sajivan raised a matter regarding need to provide more railway facilities at Chitrakutdham Karvi railway station in Banda Parliamentary Constituency in Uttar Pradesh.

(9) Shri D. Venugopal raised a matter regarding need to ensure that primary education is imparted in mother tongue.

(10) Dr. Sushil Indora raised a matter regarding need for adequate storage facility for grains particularly in Punjab and Haryana

(11) Shri Bir Singh Mahato raised a matter regarding need to upgrade the T.V. transmitter at Bagmundi, West Bengal.

(12) Shri Priya Ranjan Dasmunsi raised a matter regarding need to provide special package for the overall development of North Bengal.

2.29 P.M.

8. Government Bill – Passed.

Time taken : 5 hrs. 01 mts.

The Bihar Reorganisation Bill, 2000

The motion for consideration of the Bill was moved by Shri L.K. Advani.

Three amendments for circulation of the Bill for the purpose of eliciting opinion thereon by the 29 December, 10 November and 15 November, 2000 were moved by Shri Varkala Radhakrishnan, Dr. Raghuvansh Prasad

Singh and Shri Basudeb Acharia,
respectively.

Four amendments for reference of the
Bill to a Select Committee were moved
by Sarvashri Basudeb Acharia, Prabhat
Samantray, Ramji Lal Suman and
Trilochan Kanungo.

Two amendments for reference of the
Bill to a Joint Committee of the Houses
were moved by Dr. Prasanna Kumar
Patasani and Shri K.P. Singh Deo.

The following members took part in the
debate: -

- (1) Shri Thomas Hansda
- (2) Shri Kariya Munda
- (3) Shri Subodh Roy
- (4) Shri Prabhunath Singh
- (5) Shri P.H. Pandian
- (6) Shri Trilochan Kanungo
- (7) Shri Ramji Lal Suman
- (8) Shri Tilakdhari Prasad Singh
- (8A) Shri Ram Tahal Choudhary
- (9) Shri Nagmani
- (10) Shri Ramjiwan Singh
- (11) Shri Mulayam Singh Yadav
- (12) Dr. Madan Prasad Jaiswal
- (13) Shrimati Hema Gamang
- (14) Shri Raghunath Jha
- (15) Shri Priya Ranjan Dasmunsi
- (16) Smt. Abha Mahto
- (17) Kum. Mayawati
- (18) Shri Bhartruhari Mahtab
- (19) Smt. Kanti Singh
- (20) Shri Rajo Singh
- (21) Shri Jagdambi Prasad Yadav
- (22) Shri Basudeb Acharia
- (23) Shri K.P. Singh Deo
- (24) Shri Devendra Singh Yadav
- (25) Dr. Raghuvansh Prasad Singh
- (26) Shri S.K. Bwiswmuthiary
- (27) Shri Ramdas Athawale
- (28) Shri Bhan Singh Bhaura
- (29) Shri Haribhau Shankar Mahale
- (30) Shri Bir Singh Mahato
- *(31) Smt. Renu Kumari
- *(32) Shri Braj Mohan Ram
- *(33) Shri Ravindra Kumar Pandey
- *(34) Prof. Dukha Bhagat
- *(35) Shri Salkhan Murmu
- *(36) Shri Bikram Keshari Deo
- *(37) Shri Joachim Baxla
- *(38) Dr. Nitish Sengupta

Shri L.K. Advani replied to the debate.

The amendments moved by Shri Varkala Radhakrishnan, Dr. Raghuvansh Prasad Singh and Shri Basudeb Acharia for circulation of the Bill for the purpose of eliciting opinion thereon were negatived.

The amendments for reference of the Bill to a Select Committee moved by Sarvashri Basudeb Acharia, Prabhat Samantray, Ramji Lal Suman and Trilochan Kanungo were negatived.

The amendments for reference of the Bill to a Joint Committee of the Houses moved by Dr. Prasanna Kumar Patasani and Shri K.P. Singh Deo were negatived.

The motion for consideration was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 to 92 were adopted.

The First Schedule was adopted.

The Second Schedule was adopted, as amended.

The Third Schedule was adopted, as amended.

The Fourth to Tenth Schedules were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended be passed was moved by Shri L.K. Advani.

The motion was adopted and the Bill as amended, was passed.

4.05 P.M.

9. Statement by Minister

The Minister of Home Affairs made a statement on the incidents of killings in Jammu and Kashmir on the intervening night of 1st and 2nd August, 2000.

The following members, with the permission of the Chair, sought clarifications thereon :-

- (1) Smt. Sonia Gandhi
- (2) Shri Somnath Chatterjee
- (3) Shri Madan Lal Khurana
- (4) Dr. Raghuvansh Prasad Singh
- (5) Shri Ramji Lal Suman
- (6) Kum. Mayawati
- (7) Shri Anant Gangaram Geete
- (8) Shri Mulayam Singh Yadav
- (9) Shri M.V.V.S. Murthi
- (10) Dr. Nitish Sengupta
- (11) Shri Devendra Prasad Yadav
- (12) Shri P.H. Pandian
- (13) Shri Prabhunath Singh
- (14) Shri Indrajit Gupta

Shri L.K. Advani responded to the clarifications.

10.45 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 3rd August, 2000).

G.C. MALHOTRA
Secretary-General.

* Speeches were laid on the Table.

LOK SABHA

BULLETIN—PART I (Brief Record of Proceedings)

Thursday, August 3, 2000/ Sravana 12, 1922 (Saka)

No. 74

11 A.M.

1. Obituary References

The Deputy Speaker made references to the passing away of Shri Durga Chand, a member of Sixth Lok Sabha, Shri Palas Barman, a member of Sixth to Tenth Lok Sabha and Shrimati Ansuyabai Borkar, a member of First Lok Sabha.

He also made a reference to the tragedy in which about 100 persons were massacred and several injured in series of attacks by terrorists in various parts of Jammu and Kashmir on 1st and 2nd August, 2000.

Thereafter, members stood in silence for a short while as a mark of respect to the deceased.

11.27 A.M.

2. Starred Questions

Starred Question Nos. 161 and 162 were orally answered. Replies to Starred Question Nos. 163 – 180 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 1733 – 1962 were laid on the Table.

12 Noon

4. Papers Laid on the Table

The following papers were laid on the Table :-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Railway Information system , New Delhi, for the year 1998-99 , along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Railway Information systems , New Delhi, for the year 1998-99 .

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy of the Memorandum of Understanding (Hindi and English versions) between the Ircon International Limited and the Ministry of Railways for the year 2000-2001.

(4) A copy of the Memorandum of Understanding (Hindi and English versions) between the Rail India Technical and Economic Services Limited and the Ministry of Railways for the year 2000-2001.

(5) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619A of the Companies Act, 1956 :-

(a) (i) Review by the Government of the working of the Bengal Immunity Limited, Calcutta, for the year 1998-99.

(ii) Annual Report of the Bengal Immunity Limited, Calcutta, for the year 1998-99, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the Smith Stanistreet Pharmaceuticals Limited, Calcutta , for the year 1997-98.

(ii) Annual Report of the Smith Stanistreet Pharmaceuticals Limited, Calcutta, for the year 1997-98, along with Audited Accounts and comments of

the Comptroller and Auditor General thereon.

(c) (i) Review by the Government of the working of the Smith Stanistreet Pharmaceuticals Limited, Calcutta , for the year 1998-99.

(ii) Annual Report of the Smith Stanistreet Pharmaceuticals Limited, Calcutta, for the year 1998-99, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(d) (i) Review by the Government of the working of the Indian Drugs and Pharmaceuticals Limited, Gurgaon, for the year 1996-97.

(ii) Annual Report of the Indian Drugs and Pharmaceuticals Limited, Gurgaon, for the year 1996-97, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(e) (i) Review by the Government of the working of the Hindustan Antibiotics Limited, Pune, for the year 1998-99.

(ii) Annual Report of the Hindustan Antibiotics Limited, Pune, for the year 1998-99, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(f) (i) Review by the Government of the working of the Indian Drugs and Pharmaceuticals Limited, Gurgaon, for the year 1997-98.

(ii) Annual Report of the Indian Drugs and Pharmaceuticals Limited, Gurgaon, for the year 1997-98, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(g) (i) Review by the Government of the working of the Bengal Chemicals and Pharmaceuticals Limited, Calcutta, for the year 1998-99.

(ii) Annual Report of the Bengal Chemicals and Pharmaceuticals Limited, Calcutta, for the year 1998-99, along

with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(6) Seven Statements (Hindi and English versions) showing reasons for delay in laying the papers Mentioned at (5) above.

(7) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Organic Chemicals limited and the Ministry of Chemicals and Fertilizers for the year 2000-2001.

(8) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Insecticides Limited and the Ministry of Chemicals and Fertilizers for the year 2000- 2001.

(9) A copy of the Central Electricity Regulatory Commission (Misc. Provisions) (First Amendment) Order, 1999 (Hindi and English versions) published in Notification No. 8/I/(I)/99-CERC in Gazette of India dated the 26th November, 1999 issued under Regulation 110 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999.

(10) The Indian Electricity (Amendment-1) Rules, 2000 (Hindi and English versions) published in Notification No. G.S.R.112 in Gazette of India dated the 25th March, 2000 under sub-section (3) of section 38 of the Indian Electricity Act, 1910.

(11) A copy of the Memorandum of Understanding (Hindi and English versions) between the Power Finance Corporation Limited and the Ministry of Power 2000-2001.

(12) A copy of the Liquefied Petroleum Gas (Regulation of Supply and Distribution) Order, 2000 (Hindi and English versions) published in Notification No.G.S.R.487(E) in Gazette of India dated the 24th May, 2000 under sub-section

(6) of section 3 of the Essential Commodities Act, 1955.

(13) A copy of the Memorandum of Understanding (Hindi and English versions) between the Engineers India Limited and the Ministry of Petroleum and Natural Gas for the year 2000-2001.

5. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha :-

(1) That at its sitting held on the 2nd August, 2000, Rajya Sabha agreed without any amendment to the Iron and Steel Companies (Amalgamation and Takeover Laws) Repeal Bill, 2000, passed by the Lok Sabha on the 28th July, 2000.

(2) That at its sitting held on the 2nd August, 2000, Rajya Sabha agreed without any amendment to the Motor Vehicles (Amendment) Bill, 2000, passed by the Lok Sabha on the 26th July, 2000.

6. Report of Committee on Absence of Members from the Sittings of the House

Shri Ram Sajivan presented the Third Report (Hindi and English versions) of the Committee on Absence of Members from the sittings of the House.

7. Statement by Minister

The Minister of Health and Family Welfare made a statement regarding 'reported outbreak of Leptospirosis in Maharashtra and Gujarat'.

8. Motion regarding Eleventh Report of the Business Advisory Committee

Shri Pramod Mahajan moved the following motion:-

“That this House do agree with the Eleventh Report of the Business Advisory Committee presented to the House on the 2nd August, 2000.”

The motion was adopted.

(Lok Sabha adjourned at 1.10 P.M. and re-assembled at 2.15 P.M.)

9. Government Bill – Introduced

The Cable Television Networks (Regulation) Amendment Bill, 2000.

10. Matters Under Rule 377

- (1) Shri Jaswant Singh Bisnoi raised a matter regarding need to ensure remunerative prices to garlic growers particularly in Jodhpur, Rajasthan.
- (2) Shri Suresh Chandel raised a matter regarding need for creation of a Himachal Regiment and also for setting up of a cantonment at Unna in Himachal Pradesh.
- (3) Shri Dilip Gandhi raised a matter regarding need for completion of work at railway crossing at Loni- Vyanknath village on Rond – Manmad section of Central Railway, Maharashtra.
- (4) Shri Sriprakash Jaiswal raised a matter regarding need to provide financial assistance to Govt. of U.P. to improve the drainage system in Kanpur, U.P.
- (5) Shri M.V.V.S. Murthi raised a matter regarding need to allow cultivation of coffee on forest land in Andhra Pradesh.
- (6) Shri Ramji Lal Suman raised a matter regarding need for construction of over-bridges at railway crossings at Asfabad, Shikohabad and Saiyan in U.P.
- (7) Shri Sadashivrao D. Mandlik raised a matter regarding need for early review

of the Multi-State Co-operative Societies Act, 1984.

(8) Shri Rajo Singh raised a matter regarding need to ensure repayment of dues to Bihar Government incurred on Government Railway Police.

(9) Shri Haribhau Shankar Mahale raised a matter regarding need to clear the proposed legislation of Maharashtra Government for preventing misuse of SC/ST certificates by non SC/ST candidates.

(10) Shri Naval Kishore Rai raised a matter regarding need to declare Runnisaidpur – Pupri – Sursand – Bela and certain other State highways in Bihar as National Highways.

2.30 P.M.

11. Government Bill – Passed

Time taken : 1 hr. 26 mts.

The Border Security Force (Amendment) Bill, 2000

Discussion on the motion for consideration of the Bill moved by Shri I.D. Swami and the amendment thereto moved on the 28th July, 2000, continued.

The following members took part in the debate :-

- (1) Shri Samar Choudhury
- (2) Maj. Genl. Bhuwan Chandra Khanduri, AVSM (Retd.)
- (3) Shri Ramesh Chennithala
- (4) Shri G.M. Banatwalla
- (5) Shri Prakash Yashwant Ambedkar
- (6) Shri Naval Kishore Rai
- (7) Shri M.O.H. Farook
- (8) Shri Sontosh Mohan Dev
- (9) Shri Vishno Datt Sharma
- (10) Dr. Raghuvansh Prasad Singh
- (11) Shri M.V.V.S. Murthi

Shri I.D. Swami replied to the debate.

An amendment moved by Shri Varkala Radhakrishnan for circulation of the Bill for the purpose of eliciting opinion thereon was negatived.

The motion for consideration was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, be passed was moved by Shri I.D. Swami.

The motion was adopted and the Bill was passed.

3.50 P.M.

12. Government Bill – Under Consideration

Time allotted : 2 hrs.

Time taken : 0. 10 mts.

Balance Time : 1 hr. 50 mts.

The State Financial Corporations (Amendment) Bill, 2000.

The motion for consideration of the Bill was moved by Shri Yashwant Sinha.

Shri A.C. Jose took part in the debate and his speech was not concluded.

The discussion was not concluded.

4. 02 P.M.

13. Discussion Under Rule 193

Time taken : hrs. mts.

Discussion regarding resolution passed by Jammu and Kashmir Legislative Assembly for Autonomy raised by Shri Madhavrao Scindia on the 26th July, 2000, continued.

The following members took part in the

debate:-

- (1) Shri Indrajit Gupta
- (2) Smt. Krishna Bose
- (3) Prof. Ummareddy Venkateswarlu
- (4) Shri P.H. Pandian
- (5) Shri Satyavrat Chaturvedi
- (6) Shri R.P. Rudi
- (7) Shri Ali Mohmad Naik
- (8) Shri Raashid Alvi
- (9) Shri Mohan Rawale
- (10) Dr. Raghuvansh Prasad Singh
- (11) Shri Devendra Prasad Yadav
- (12) Shri S.S. Palanimanickam
- (13) Shri Jagmohan
- (14) Shri E. Ahamad
- (15) Shri Mani Shankar Aiyar

Shri L.K. Advani replied to the debate.

The discussion was concluded.

9. 11 PM.

*(Lok Sabha adjourned till 11 A.M. on
Friday, the 4th August, 2000).*

G.C. MALHOTRA
Secretary-General

LOK SABHA

BULLETIN—PART I (Brief Record of Proceedings)

Friday, August 4, 2000/ Sravana 13, 1922 (Saka)

No. 75

11 A.M.

1. Starred Questions

Starred Question Nos.181 and 182 were orally answered. Replies to Starred Question Nos. 183-200 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos 1963-2192 were laid on the Table.

12 Noon

3. Papers Laid on the Table

The following papers were laid on the Table :-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Cultural Resources and Training, New Delhi, for the year 1998-99, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Cultural Resources and Training, New Delhi, for the year 1998-99,

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Lalit Kala Akademi, New Delhi, for the year 1998-99, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lalit Kala Akademi, New Delhi, for the year 1998-99.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) (i) A copy of the Annual Report (Hindi and English versions) of the National Museum Institute of History of Art, Conservation and Museology, New Delhi, for the year 1996-97, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Museum Institute of History of Art, Conservation and Museology, New Delhi, for the year 1996-97 .

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :-

(i) Statement regarding Review by the Government of the working of the Nepa Limited, Neapanagar, for the year 1998-99.

(ii) Annual Report of the Nepa Limited, Neapanagar for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(9) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act,1962:-

(i) G.S.R. 612(E) published in Gazette of India dated the 17th July ,2000 together with an explanatory memorandum

seeking to exempt specified goods required for import for display or sale in the "INDEPEX-ASIANA-2000.

(ii) G.S.R. 620(E) published in Gazette of India dated the 19th July ,2000 together with an explanatory memorandum seeking to extend the validity of the exemption available to the import of machinery, instruments, tools and their accessories required for setting up of ammunition in the Ordnance Factory , Badmal.

(iii) S.O. 286(E) published in Gazette of India dated the 28th March ,2000 together with an explanatory memorandum regarding revised rate of exchange for conversions of certain foreign currencies into Indian currency or vice-versa for the purposes of assessment of import.

(iv) S.O. 287(E) published in Gazette of India dated the 28th March ,2000 together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purposes of assessment of export..

(v) S.O.406(E) published in Gazette of India dated the 25th April,2000 together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment import.

(vi) S.O. 407(E) published in Gazette of India dated the 25th April ,2000 together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purposes of assessment of export

(vii) S.O. 518(E) published in Gazette of India dated the 26th May ,2000 together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purposes of assessment of import

(viii) S.O. 519(E) published in Gazette of India dated the 26th May ,2000 together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purposes of assessment of export

(ix) S.O. 601(E) published in Gazette of India dated the 27th June ,2000 together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purposes of assessment of import.

(x) S.O. 602(E) published in Gazette of India dated the 27th June ,2000 together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purposes of assessment of export.

(xi)G.S.R. 628(E) published in Gazette of India dated the 21stJuly,2000 together with an explanatory memorandum seeking to amend Notification No.16/2000-Cus., dated the 1st March, 2000.

(10) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs Tariff Act, 1975:-

(i) G.S.R. 567(E) published in Gazette of India dated the 28th June, 2000 together with an explanatory memorandum seeking to impose final anti-dumping duty on optical fibre, originating in or exported from Korea RP at the rates recommended by the designated authority.

(ii) G.S.R. 568(E) published in Gazette of India dated the 28th June, 2000 together with an explanatory memorandum seeking to rescind Notification No. 136/99-Cus., dated the 29th December, 1999.

(iii) G.S.R. 598(E) published in Gazette of India dated the 11th July, 2000 together with an explanatory memorandum seeking to impose final

anti-dumping duty on pure Terephthalic acid (PTA), originating in or exported from Korea RP.

(iv) G.S.R. 599(E) published in Gazette of India dated the 11th July, 2000 together with an explanatory memorandum seeking to amend Notification No. 13/98Cus., dated the 28th April, 1998.

(v) G.S.R. 616(E) published in Gazette of India dated the 18th July, 2000 together with an explanatory memorandum seeking to impose a final anti-dumping duty on Acrylic Fibre originating in or exported from Taiwan, in US Dollar terms.

(vi) G.S.R.626 (E) published in Gazette of India dated the 21st July, 2000 together with an explanatory memorandum seeking to impose a final anti-dumping duty on Vitamin C, originating in or exported from China PR and Japan

(vii) G.S.R..627 (E) published in Gazette of India dated the 21st July, 2000 together with an explanatory memorandum seeking to rescind Notification No.53/98-Cus., dated the 24th July,1998.

(11) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act,1944:-

(i) G.S.R. 549 (E) published in Gazette of India dated the 22nd June, 2000 together with an explanatory memorandum seeking to amend Notification No.9/2000-CE, dated the 1st March, 2000.

(ii) The Central Excise Valuation (Determination of Price of Excisable Goods) Rules, 2000 published in Notification No. G.S.R. 575 (E) in Gazette of India dated the 30th June, 2000, together with an explanatory memorandum.

(iii) G.S.R. 629(E) published in Gazette of India dated the 21st July,2000 together with an explanatory

memorandum seeking to amend
Notification No.32/99-CE, dated the 8th
July,1999.

(12) A copy of the Public Debt
(Amendment) Rules, 2000 (Hindi and
English versions) published in
Notification No. G.S.R. 604 (E) in
Gazette of India dated the 11th July,
2000 under sub-section (3) of section 28
of the Public Debt Act. 1944.

(13) A copy of the Notification No.
G.S.R. 588 (Hindi and English versions)
published in Gazette of India dated the
6th July, 2000 together with an
explanatory memorandum seeking to
exempt the taxable services in relation to
the general insurance business from the
whole of service tax leviable thereon .

(14) A copy each of the following
Notifications (Hindi and English
versions) under sub-section (3) of
section 15 of the Government Savings
Banks Act,1873 :-

(i) The National Savings Scheme
(Second Amendment) Rules,2000
published in Notification No..G.S.R.541
(E) in Gazette of India dated the 14th
June, 2000.

(ii) The Post Office (Monthly Income
Account) Third Amendment Rules,2000
published in Notification No.G.S.R.613
(E) in Gazette of India dated the 18th
July, 2000.

(15) A copy of the Tea (Distribution and
Export) Control (Amendment) Order,
2000 published in Notification
No.S.O.526(E) in Gazette of India dated
the
30th May,2000 issued under section 30
of the Tea Act,1953.

(16) A copy of the Tea Board (Write
Off Losses) Amendment) Rules,
2000 published in Notification
No.G.S.R.606(E) in Gazette of India
dated the 13th July,2000, under
sub-section (3) of section49 of the Tea
Act,1953.

4. Statement by Minister

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 7th August, 2000.

12.11 P.M.

5. Statement by Prime Minister

The Prime Minister made a statement regarding recent massacre in various places in J & K.

Shrimati Sonia Gandhi, with the permission of the Chair, sought clarifications thereon.

The Prime Minister responded to the clarifications.

(Lok Sabha adjourned at 1.03 P.M. to meet again at 2 P.M. At 2.11 P.M.,

Secretary-General announced that since there was no quorum, the Speaker had directed that Lok Sabha would meet at 2.30 P.M. Accordingly, the House re-assembled at 2.30 P.M.)

6. Government Bill – Under Consideration

Time taken : 1 hrs. 11 mts.

The State Financial Corporations (Amendment) Bill, 2000.

Discussion on the motion for consideration of the Bill moved by Shri Yashwant Sinha on the 3rd August, 2000, continued :-

- (1) Shri Anadi Sahu
- (2) Shri Prakash Yashwant Ambedkar
- (3) Shri M.V.V.S. Murthi
- (4) Dr. Raghuvansh Prasad Singh
- (5) Shri Naval Kishore Rai
- (6) Shri Hannan Mollah (speech unfinished)

The discussion was not concluded.

7. Private Member's Resolution - Under Consideration

Dr. Raghuvansh Prasad Singh concluded his speech on the following resolution moved by him on the 12th May, 2000 :-

“This House urges upon the Government to ensure the participation of Gram Sabha in indentifying beneficiaries under Central Government's various rural poverty alleviation programmes such as public distribution system and others.”

The following members took part in the debate :-

- (1) Shri Prabhunath Singh
- (2) Prof. Rasa Singh Rawat
- (3) Shri Ramji Lal Suman
- (4) Shri Kharabela Swain
- (5) Shri Sukdeo Paswan
- (6) Dr. V. Saroja
- (7) Shri Anadi Sahu
- (8) Shri Naval Kishore Rai
- (9) Dr. Laxminarayan Pandey (Speech unfinished)

The discussion was not concluded.

6.01 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 7th August, 2000).

G.C. MALHOTRA
Secretary-General

LOK SABHA

BULLETIN—PART I (Brief Record of Proceedings)

Monday, August 7, 2000/ Sravana 16, 1922 (Saka)

No. 76

11.00 A.M.

1. Starred Questions

Starred Question Nos. 201 - 203 were orally answered. Replies to Starred Question Nos. 204 – 220 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2193 and 2195-2422 were laid on the Table.

12 Noon

3. Papers Laid on the Table

The following papers were laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Yuva Kendra Sangathan, New Delhi ,for the year 1995-96 , along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Nehru Yuva Kendra Sangathan, New Delhi, for the year 1995-96

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Yuva

Kendra Sangathan, New Delhi, for the year 1996 -97 , along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Nehru Yuva Kendra Sangathan, New Delhi, for the year 1996-97 .

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) A copy of the Indian Post Office Rules, 2000 (Hindi and English versions) published in Notification No. G.S.R. 357 (E) in Gazette of India dated the 27th April, 2000 under sub-section (4) of section 74 of the Indian Post Office Act, 1898.

(6) A copy each of the following Notifications (Hindi and English versions) sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954:-

(i) The Prevention of Food Adulteration (First Amendment) Rules,2000 published in Notification No.G.S.R.463(E) in Gazette of India dated the 17th May,2000.

(ii) The Prevention of Food Adulteration (Third Amendment) Rules,2000 published in Notification No.G.S.R.537(E) in Gazette of India dated the 13th June, 2000.

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 1998-99.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 1998-99,together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Postgraduate

Institute of Medical Education and Research, Chandigarh, for the year 1998-99

(8) Statement (Hindi and English versions) showing reasons for delay in laying papers mentioned at (7) above.

(9) A copy of the Ozone Depleting Substances (Regulation and Control) Rules,2000 (Hindi and English versions) published in Notification No.S.O.670(E) in Gazette of India dated the 19th July,2000 under section 26 of the Environment (Protection) Act,1986.

(10) A copy of the Regulation on Quality of Service of Basic and Cellular Mobile Telephone Service,2000 (Hindi and English versions) published in Notification No.112-17/98-TRAI. (Tech.) Vol.-III in Gazette of India dated the 14th July,2000 under section 37 of the Telecom Regulatory Authority of India Act, 1997.

(11) A copy of the Merchant Shipping (Management for the Safe Operation of Ships) Rules, 2000 (Hindi and English versions) published in Notification No.G.S.R.432(E) in Gazette of India dated the 12th May,2000 under sub-section (3) of section 458 of the Merchant Shipping Act,1958

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on 3rd August, 2000, Rajya Sabha passed the All India Institute of Medical Sciences (Amendment) Bill, 2000.

5. Bill as passed by Rajya Sabha – Laid on the Table

The All India Institute of Medical Sciences (Amendment) Bill, 2000.

12.02 P.M.

**6. Submissions by Members
regarding Judicial Enquiry into the
recent incidents of killings of several
persons including Amarnath Yatra
Pilgrims in Jammu and Kashmir.**

The following members made
submissions regarding Judicial Enquiry
into the
recent incidents of killings of several
persons including Amarnath Yatra
Pilgrims in Jammu and Kashmir.

- (1) Shri Madhavrao Scindia
- (2) Shri Somnath Chatterjee
- (3) Shri Mulayam Singh Yadav
- (4) Shrimati Sonia Gandhi
- (5) Prof. Vijay Kumar Malhotra
- (6) Shri Prabhunath Singh
- (7) Shri Sudip Bandyopadhyay
- (8) Shri G.M. Banatwalla
- (9) Shri Priya Ranjan Dasmunsi
- (10) Shri Chandra Shekhar

*(Due to interruptions in the House, Lok
Sabha adjourned at 12.54 P.M. and re-
assembled at 2.03 P.M.)*

- (11) Shri Indrajit Gupta
- (12) Shri Anant Gangaram Geete
- (13) Shri K. Yerrannaidu
- (14) Shri Ram Nagina Mishra
- (15) Shri E. Ahamad
- (16) Shri Pramod Mahajan

2.07 P.M.

7. Government Bill – Introduced

**The Protection of Human Rights
(Amendment) Bill, 2000.**

*(Due to continued interruptions in the
House, Lok Sabha adjourned at 2.08
P.M. and re-assembled at 4.01 P.M.)*

4.02 P.M.

8. Matters Under Rule 377

As directed by the Chair, the following members were permitted to lay on the Table statements on various matters sought to be raised by them under Rule 377 as indicated against each: -

1. Shri Chintaman Wanaga regarding need to run Mumbai Suburban trains on Vasai – Dira railway line, Maharashtra.
2. Shri Anadi Sahu regarding need to reduce the capitation fee being charged by National Institute of Fashion Technology, New Delhi for its various courses.
3. Dr. Laxminarayan Pandey regarding need to increase the capacity Alkaloid Factory Neemuch Madhya Pradesh.
4. Shri Radha Mohan Singh regarding need to take adequate steps to check the increasing activities of I.S.I in the country.
5. Col. (Retd.) Sona Ram Choudhary regarding need to solve acute drinking water problem in Western Rajasthan.
6. Shri Pawan Kumar Bansal regarding need for a Mass Rapid Transport System for Chandigarh.
7. Shri Kodikunnil Suresh regarding need to open branches of Insurance Companies at Adoor in Kerala.
8. Shri P. Rajendran regarding need to ensure that workers of traditional industries get the benefit of Provident Fund Pension Scheme.
9. Dr. (Smt.) C. Suguna Kumari regarding need for early commissioning of Peddpalli, Microwave T.V. Transmission Tower, Andhra Pradesh.
10. Shri Ramji Lal Suman regarding need to retain leather industry in the list of Small Scale Industry.
11. Shri Prasanna Acharya regarding need to accord clearance to Aung Dam Project of Orissa and also to provide adequate funds for early execution of work.

12. Dr. (Col.) Dhani Ram Shandil
regarding need for modernisation of T.V.
Transmitter at Shimla, Himachal
Pradesh.

*(Due to interruptions in the House, Lok
Sabha adjourned for the day)*

4.50 P.M.

*(Lok Sabha adjourned till 11 A.M. on
Tuesday, the 8th August, 2000).*

G.C. MALHOTRA
Secretary-General

LOK SABHA

Bulletin-Part I

(Brief Record of Proceedings)

Tuesday, August 8, 2000/ Sravana 17, 1922 (Saka)

NO. 77

11 A.M.

Starred Questions

Starred Question Nos. 221 and 224 were orally answered. Replies to Starred Question Nos. 222, 223 and 225-240 were laid on the Table.

Unstarred Questions

Replies to Unstarred Question Nos. 2423-2636 were laid on the Table.

12 Noon

Papers Laid on the Table

The following papers were laid on the Table: -

(1) A copy of the National Human Rights Commission (Conditions of Service of Officers and Staff) Rules, 2000 (Hindi and English versions) published in Notification No. G.S.R. 611 (E) in Gazette of India dated the 17th July, 2000 under sub-section (3) of section 40 of the Protection of Human Rights Act, 1993.

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 141 of the Border Security Force Act, 1968:-

(i) The Border Security Force (Engineering Officers) Recruitment Rules, 2000 published in Notification No. G.S.R. 182 in Gazette of India dated the 27th May, 2000.

(ii) The Director Police Telecommunications and Inspector General (Communications) Border Security Force Recruitment Rules, 2000 published in Notification No. G.S.R.227 in Gazette of India dated the 24th June, 2000.

(3) A copy of the Annual Statement (Hindi and English versions) showing the names of allottees to whom out- of- turn allotments were made under discretionary quota in accordance with the guidelines during the year ending the 31.12.1999.

(4) A copy of the Annual Accounts (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 1998-99, together with Audit Report thereon.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(6) (i) A copy of the Annual Report (Hindi and English versions) of the Andhra Pradesh District Primary Education Programme, Hyderabad, for the year 1998-99, along with Audited Accounts for the years 1997-98 and 1998-99.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Andhra Pradesh District Primary Education Programme, Hyderabad, for the year 1998-99.

(7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

(8) A copy of the Memorandum of Understanding (Hindi and English versions) between the Coal India Limited and the Ministry of Mines and Minerals (Department of Coal) for the year 2000-2001.

(9) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 1998-99, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 1998-99.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

4. Leave of Absence

The following members were granted leave of absence from the sittings of the House for the period mentioned against each: -

(1) Shri Ashok Kumar Singh Chandel 23 February, 2000 to 16 March, 2000 and 17 April, 2000 to 17 May, 2000

(2) Shri Sunil Dutt 24 July, 2000 to 25 August, 2000

(3) Shri H.G. Ramulu 24 July, 2000 to 25 August, 2000

(4) Shri Iqbal Ahmed Saradgi 24 July, 2000 to 25 August, 2000

(5) Smt. Nisha Chaudhary 24 July, 2000 to 25 August, 2000

(6) Prof. Kailasho Devi 24 July, 2000 to 25 August, 2000

(5) Statements of the Standing Committee on Petroleum and Chemicals

SHRI MULAYAM SINGH YADAV laid on the Table a copy each of the following Statements (Hindi and English versions) of the Standing Committee on Petroleum & Chemicals:-

(1) Statements on Action Taken by the Government on the recommendations contained in the 1st Report (13th Lok Sabha) on Action Taken by the Government on the recommendations contained in the 10th Report (12th Lok Sabha) on 'Demands for Grants-1999-2000 of the Ministry of Petroleum & Natural Gas'.

(2) Statements on Action Taken by the Government on the recommendations contained in the 2nd Report (13th Lok Sabha) on Action Taken by the Government on the recommendations contained in the 11th Report (12th Lok Sabha) on 'Demands for Grants-1999-2000 of the Ministry of Chemicals & Fertilizers, Department of Chemicals & Petrochemicals'.

(3) Statements on Action Taken by the Government on the recommendations contained in the 3rd Report (13th Lok Sabha) on Action Taken by the Government on the recommendations contained in the 12th Report (12th Lok Sabha) on 'Demands for Grants-1999-2000 of the Ministry of Chemicals & Fertilizers, Department of Fertilisers'.

(Due to interruptions in the House, Lok Sabha adjourned at 12.07 P.M. and reassembled at 2.01 P.M.)

(Due to continued interruptions in the House, Lok Sabha adjourned for the day)

2.05 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 9th August, 2000.

G.C. MALHOTRA,

Secretary-General.

LOK SABHA

BULLETIN—PART I (Brief Record of Proceedings)

Thursday, August 10, 2000/ Sravana 19, 1922 (Saka)

No. 79

11 A.M.

1. Obituary Reference

The Speaker made reference to the passing away of Shri J.B. Muthyal Rao, who was a member of Third and Fourth Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the deceased.

11.02 A.M.

2. Starred Questions

Starred Question Nos. 261-265 were orally answered. Replies to Starred Question Nos. 266–280 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 2862 – 3091 were laid on the Table.

12. Noon

4. Papers Laid on the Table

The following papers were laid on the Table: -

(1) A copy of the Company Law Settlement Scheme, 2000 (Hindi and English versions) published in Notification No.S.O.529 (E) in Gazette of India dated the 31st May, 2000, under sub-section (3) of section 637 of the Companies Act, 1956.

(2) A copy of the Notification No.S.O.658 (E) (Hindi and English versions) published in Gazette of India dated the 12th July, 2000 seeking to make amendment in the Schedule X of the Companies Act, 1956 under sub-section (3) of section 641 of the said Act.

(3) A copy of the Annual Budget (Hindi and English versions) for the Damodar Valley Corporation for the year 2000-2001 under sub-section (3) of section 44 of the Damodar Valley Corporation Act, 1948.

(4) A copy of Memorandum of Understanding (Hindi and English versions) between the National Hydroelectric Power Corporation Limited and Ministry of

Power for the year 2000-2001.

(5) A copy of the Textiles Committee (Amendment) Rules, 2000 (Hindi and English versions) published in Notification No.G.S.R.608 (E) in Gazette of India dated the 13th July, 2000 under sub-section (3) of section 22 of the Textiles Committee Act, 1963.

12.01 P.M.

5. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

(1) That at its sitting held on the 9th August, 2000, Rajya Sabha that at its sitting held on the 9th August, 2000 Rajya Sabha passed the Madhya Pradesh Reorganisation Bill, 2000 passed by Lok Sabha on the 31st July, 2000 with amendments and returned the Bill with the request that the concurrence of Lok Sabha to the amendments be communicated to Rajya Sabha.

* (2) That at its sitting held on the 10th August, 2000, Rajya Sabha passed the Uttar Pradesh Reorganisation Bill, 2000, passed by Lok Sabha on the 1st August, 2000 with amendments and returned the Bill with the request that the concurrence of Lok Sabha to the amendments be communicated to Rajya Sabha.

6. Bills as amended by Rajya Sabha – Laid on the Table

Secretary-General laid on the Table the following Bills as returned by Rajya Sabha with amendments.

(i) The Madhya Pradesh Reorganisation Bill, 2000.

* (ii) The Uttar Pradesh Reorganisation Bill, 2000.

7. Motion regarding Twelfth Report of the Business Advisory Committee

Shri Santosh Kumar Gangwar moved the following motion :-

“That this House do agree with the Twelfth Report of the Business Advisory Committee presented to the House on the 9th August, 2000.”

The motion was adopted

8. Submissions by members regarding early passing of the Bill providing reservation of 33 per cent seats for women in Lok Sabha and State Assemblies

The following members made submissions regarding early passing of the Bill providing reservation of 33 per cent seats for women in Lok Sabha and State Assemblies:-

- (1) Prof. (Smt.) A.K. Premajam
- (2) Shri K. Yerrannaidu
- (3) Shri Thirunavukarasu
- (4) Shri Mulayam Singh Yadav
- (5) Shri Ramji Lal Suman
- (6) Shri P.H. Pandian
- (7) Kumari Mayawati
- (8) Shri Madhavrao Scindia
- (9) Dr. Raghuvansh Prasad Singh
- (10) Shri G.M. Banatwalla
- (11) Shri Sudip Bandyopadhyay
- (12) Prof. Vijay Kumar Malhotra
- (13) Shri Mohan Rawale
- (14) Shri S.S. Palanimanickam
- (15) Shri Ramdas Athawale
- (16) Shri Pramod Mahajan

9. Government Bill – Introduced

The Punjab Municipal Corporation Law (Extension to Chandigarh) Amendment Bill, 2000.

(Lok Sabha adjourned at 1.02 P.M. and re-assembled at 2.06 P.M.)

10. Matters Under Rule 377

- (1) Shri Jaswant Singh Bishnoi raised a matter regarding need for construction of over-bridges on railway crossings in Jodhpur Parliamentary Constituency, Rajasthan.
- (2) Shri Sriprakash Jaiswal raised a matter regarding need to take concrete steps under Ganga Action Plan to make the Ganga river pollution free.
- (3) Shri Priya Ranjan Dasmunsi raised a matter regarding need for around development of North Bengal
- (4) Shri George Eden raised a matter regarding need to declare central road between Trivandrum and Angamaly in Kerala as National Highway.
- (5) Shri Sunil Khan raised a matter regarding need to take necessary steps for revival of Hindustan Fertilizers Corporation Limited, Durgapur unit, West Bengal.
- (6) Shri V. Vetriselvan raised a matter regarding need for early completion of survey work for laying of new broadgauge railway line between Jolarpettai and Hosur in Krishnagiri Parliamentary Constituency, Tamil Nadu.
- (7) Smt. Krishna Bose raised a matter regarding need for early modernisation of the Netaji Subhas Chandra Bose International Airport in Calcutta.
- (8) Shri Raghuraj Singh Shakya raised a matter regarding need to release adequate funds to Government of U.P. for early completion of construction work of bridge on river Chambal at Sahaso in Etawah Parliamentary Constituency, U.P.

2.20 P.M.

Government Bill – Passed

Time Taken : 1 hrs. 21 mts.

The Rehabilitation Council of India (Amendment) Bill, 2000.

The motion for consideration of the Bill was moved by Smt. Maneka Gandhi.

The following members took part in the debate :-

- (1) Shri Priya Ranjan Dasmunsi
- (2) Dr. Sanjay Paswan
- (3) Dr. Ram Chandra Dome
- (4) Prof. Rasa Singh Rawat
- (5) Shri K.P. Singh Deo
- (6) Dr. Raghuvansh Prasad Singh
- (7) Smt. Margaret Alva
- (8) Shri Girdhari Lal Bhargava

Shrimati Maneka Gandhi replied to the debate.

The motion for consideration was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 to 7 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, be passed was moved by Shrimati Maneka Gandhi.

The motion was adopted and the Bill was passed.

3. 41 P.M.

12. Amendments made by Rajya Sabha to the Government Bill – Agreed to

The Madhya Pradesh Reorganisation Bill, 2000.

The motion that the following amendments made by Rajya Sabha in the Bill be taken into consideration, was moved by Shri C. Vidyasagar Rao on behalf of Shri L.K. Advani.

Clause 5

1. That at page 3 , line 4, -
for “27” substitute “26”.

Clause 12

2. That at page 3 , --
for line 45 , substitute --

“-----

1 _____ 5

5. Chhattisgarh.....90.;

The First Schedule

3. That at page 23, --
for lines 9 to 15 , substitute -

“(2) Of the five sitting members whose term of office will expire on the 30th day of June, 2004, namely Shri O. Rajagopal, Shri Dilip Singh Judev, Shri Jhumuk Lal Bhendia, Shri Balkavi Bairagi and Miss Mabel Rebello; Shri Dilip Singh Judev and Shri Jhumuk Lal Bhendia both shall be deemed to have been elected to fill two of the seats allotted to the State of Chhattisgarh and other three sitting members shall be deemed to have been elected to fill three of the seats allotted to the State of Madhya Pradesh.”

4. That at page 23, --
for lines 16 to 22 , substitute --

“(3) Of the six members whose term of office will expire on the 2nd day of April, 2006, namely, Shri Arjun Singh, Shri Kailash Joshi, Shri Bhagatram Manhar, Shri Hansraj Bhardwaj, Shri P.K. Maheshwari and Shri Vikram Verma; Shri Bhagatram Manhar, shall be deemed to have been elected to fill one of the seats allotted to the State of Chattisgarh and other five members shall be deemed to have been elected to fill the five seats allotted to the State of Madhya Pradesh.”

The Third Schedule

5. That at page 31. --
for lines 4 and 5, substitute --

“In the Constitution (Scheduled Castes) Order, 1950, --

(a) in paragraph 2 , for the figures “XXII”, the figures “XXIII” shall be substituted;

(b) in the Schedule, after Part XXII, the following shall be inserted, namely:- “

The motion for consideration was adopted.

The motion that the amendments made by Rajya Sabha in the Bill be agreed to was moved by Shri C. Vidyasagar Rao.

The motion was adopted and the amendments were agreed to.

3.43 P.M.

Government Bill – Under Consideration

Time allotted : 4 hrs.

Time Taken : 19 mts.

Balance Time : 3 hrs. 41 mts.

The Freedom of Information Bill, 2000.

The motion for consideration of the Bill was moved by Shrimati Vasundhara Raje.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the 29th December, 2000 was moved by Shri Varkala Radhakrishnan.

Shri Pawan Kumar Bansal took part in the debate and his speech was not concluded.

The discussion was not concluded.

4.08. P.M.

14. Discussion Under Rule 193

Time Taken : 6 hrs 47 mts.

Shri Basudeb Acharia raised a discussion regarding disinvestment of Public Sector Undertakings.

The following members took part in the debate :-

- (1) Shri Mani Shankar Aiyar
- (2) Shri Arun Jaitley
- (3) Shri Tarit Baran Topdar
- (4) Shri Kirit Somaiya
- (5) Kunwar Akhilesh Singh
- (6) Dr. Bolla Bullu Ramaiah
- (7) Shri Sudrsana E.M. Natchiappan
- (8) Shri Prakash Paranjpe
- (9) Dr. Raghuvansh Prasad Singh
- (10) Shri V.P. Singh Badnore
- (11) Shri T.M. Selvaganapathi
- (12) Shri P.H. Pandian
- (13) Dr. Nitish Sengupta
- (14) Shri G.M. Banatwalla
- (15) Shri Haribhau Shankar Mahale
- (16) Shri Rupchand Pal
- (17) Shri Mohan Rawale

Shri Arun Shourie replied to the debate.

The discussion was concluded.

15. Statement by Minister

The Minister of State in the Ministry of Home Affairs made a statement regarding bomb blast in Jammu and Kashmir.

10. 55 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 11th August, 2000)

G.C.MALHOTRA
Secretary-General

* At 10.50 P.M.

LOK SABHA

BULLETIN—PART I (Brief Record of Proceedings)

Friday, August 11, 2000/ Sravana 20, 1922 (Saka)

No.80

11 A.M.

1. Starred Questions

Starred Question Nos. 281-283 and 285 were orally answered. Replies to Starred Question Nos. 284 and 286 – 300 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3092 – 3321 were laid on the Table.

12.00 Noon

3. Papers Laid on the Table

The following papers were laid on the Table: -

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Higher Tibetan Studies, Sarnath, for the year 1998-99.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Institute of Higher Tibetan Studies, Sarnath, for the year 1998-99, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Higher Tibetan Studies, Sarnath, for the year 1998-99.

(2) Statement (Hindi and English versions) showing reasons for delay in laying papers mentioned at (1) above.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Rampur Raza Library, Rampur, for the year 1998-99, along with Audited accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rampur Raza Library, Rampur, for the year 1998-99

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Public Library, Delhi, for the year 1998-99, along with Audited accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Delhi Public Library, Delhi, for the year 1998-99.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Victoria Memorial, Calcutta, for the year 1996-97, along with Audited accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Victoria Memorial, Calcutta, for the year 1996-97.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(9) (i) A copy of the Annual Report (Hindi and English versions) of the Victoria Memorial, Calcutta, for the year 1997-98, along with Audited accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Victoria Memorial, Calcutta, for the year 1997-98.

(10) Statement (Hindi and English versions) showing reasons for delay in

laying the papers mentioned at (9) above.

(11) (i) A copy of the Annual Report (Hindi and English versions) of the Victoria Memorial, Calcutta, for the year 1998-99, along with Audited accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Victoria Memorial, Calcutta, for the year 1998-99.

(12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

(13) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Memorial Museum and Library, New Delhi, for the year 1997-98, along with Audited accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Memorial Museum and Library, New Delhi, for the year 1997-98.

(14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

(15) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :-

(i) Review by the Government of the working of the Bharat Yantra Nigam Limited, Allahabad and its subsidiaries for the year 1998-99.

(ii) Annual Report of the Bharat Yantra Nigam Limited, Allahabad and its subsidiaries for the year 1998-99, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(16) Statement (Hindi and English versions) showing reasons for delay in laying the Papers mentioned at (15) above.

(17) A copy of the Memorandum of Underrating (Hindi and English versions) between the Bharat Heavy Electricals Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2000-2001.

(18) A copy of the Securities and Exchange Board of India (Mutual Funds) (Second Amendment) Regulations, 2000 (Hindi and English versions) published in Notification No. S.O. 484 (E) in Gazette of India dated the 22nd May, 2000 under Section 31 of the Securities and Exchange Board of India Act, 1992 together with a corrigendum thereto published in S.O. No. 694 (E) dated the 26th July, 2000.

(19) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfers of Undertakings) Act, 1970 and 1980:-

(i) The Indian Overseas Bank General Regulations, 1999 published in Notification No.LSD/170/4/2000 in Gazette of India dated the 28th April, 2000

(ii) The Vijaya Bank General Regulations, 1998 published in Notification No.51 in Gazette of India dated the 18th December 1999.

(20) A copy of the Notification No.G.S.R.643 (E) (Hindi and English versions) published in Gazette of India dated the 31st July, 2000 together with an explanatory memorandum seeking to exempt the taxable services in relation to Cattle Insurance from the whole of the service tax leviable thereon, under sub-section (4) of section 94 of the Finance Act, 1994.

(21) A copy of the Annual Report (Hindi and English versions) on Trend and Progress of Housing in India for the year ended the June, 1997 under section

42 of the National Housing Bank Act, 1987.

(22) A copy of the Agricultural and Processed Food Products Export Development Authority (Amendment) Regulations, 2000 published in Notification No.F.No.APEDA/SEC/GEN/30 in Gazette of India dated the 5th May,2000, under section 34 of the Agricultural and Processed Food Products Export Development Authority Act,1985.

(23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.

(24) A copy each of the following Notifications (Hindi and English versions) under section 27 of the Insurance Regulatory and Development Authority Act, 1999 :-

(i) The Insurance Regulatory and Development Authority, Annual Report – furnishing of returns, statements and other particulars) Rules, 2000 published in Notification No.S.O.570(E) in Gazette of India dated the 14th June,2000.

(ii) The Insurance Advisory Committee (Meetings) Regulations, 2000 published in Notification No.F.No.IRDA/Reg./7/2000 in Gazette of India dated the 19th July, 2000.

(iii) The Insurance Regulatory and Development Authority (Appointed Actuary) Regulations, 2000 published in Notification No. F.No.IRDA/Reg./7/2000 in Gazette of India dated the 19th July, 2000.

(iv) The Insurance Regulatory and Development Authority (Actuarial Report and Abstract) Regulations, 2000 published in Notification No.F.No.IRDA/Reg./7/2000 in Gazette of India dated the 19th July, 2000.

(v) The Insurance Regulatory and Development Authority (Licensing of Insurance Agents) Regulations, 2000 published in Notification

No.F.No.IRDA/Reg./7/2000 in Gazette of India dated the 19th July, 2000.

(vi) The Insurance Regulatory and Development Authority (Assets, Liabilities and Solvency Margin of Insurers) Regulations, 2000 published in Notification

No.F.No.IRDA/Reg./7/2000 in Gazette of India dated the 19th July, 2000.

(vii) The Insurance Regulatory and Development Authority (General Insurance- Reinsurance) Regulations, 2000 published in Notification

No.F.No.IRDA/Reg./7/2000 in Gazette of India dated the 19th July, 2000.

(viii) The Insurance Regulatory and Development Authority (Registration of Indian Insurance Companies) Regulations, 2000 published in Notification

No.F.No.IRDA/Reg./7/2000 in Gazette of India dated the 19th July, 2000.

(ix) The Insurance Regulatory and Development Authority (Insurance Advertisements and Disclosure) Regulations, 2000 published in Notification No.F.No.IRDA/Reg./7/2000 in Gazette of India dated the 19th July, 2000.

(x) The Insurance Regulatory and Development Authority (Meetings) Regulations, 2000 published in Notification

No.F.No.IRDA/Reg./7/2000 in Gazette of India dated the 19th July, 2000.

(25) A copy of the Insurance Regulatory and Development Authority (Obligations of Insurers to Rural or Social Sectors) Regulations, 2000 (Hindi and English versions) published in Notification No. F.No. IRDA/Reg./7/2000 in Gazette of India dated the 19th July, 2000 under sub-section (3) of Section 114 of the Insurance Act, 1938.

12. 01 P.M.

4. Statements by Ministers

(1) The Minister of State in the Ministry of Finance made a statement (i) correcting the reply given on May 12, 2000 to Starred Question No. 671 by Shri Amar Roypradhan regarding tax evasion by MNCs; and (ii) giving reasons for delay in correcting the reply.

(2) The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 16th August, 2000.

12.17 P.M.

5. Submissions by members regarding bomb blasts on 10 August, 2000 in Srinagar (Jammu and Kashmir) resulting in killing of several persons.

The following members made submissions regarding bomb blasts on 10 August, 2000 in Srinagar (Jammu and Kashmir) resulting in killing of several persons :-

- (1) Shri Madhavrao Scindia
- (2) Shri Ramji Lal Suman
- (3) Shri Raashid Alvi
- (4) Shri Prabhunath Singh
- (5) Shri Mohan Rawale
- (6) Shri Rup Chand Pal
- (7) Shri Priya Ranjan Dasmunsi
- (8) Shri Pramod Mahajan

(Lok Sabha adjourned at 1.02 P.M. and re-assembled at 2.08 P.M.)

6. Government Bill - Consideration Deferred

The Freedom of Information Bill, 2000.

Discussion on the motion for consideration of the Bill moved by Shrimati Vasundhara Raje and the amendment thereto moved on 10 August, 2000, continued.

Shri Pawan Kumar Bansal took part in the debate.

After hearing some members and with the consensus of the House, the Chair deferred the consideration of the Bill.

2.24 PM

7. Government Bill – Under consideration.

The Cable Television Networks (Regulation) Amendment Bill, 2000.

The motion for consideration of the Bill was moved by Shri Arun Jaitley.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the 30th November, 2000 was moved by Shri Varkala Radhakrishnan.

The following members took part in the debate:-

- (1) Shri Sudarsana E.M. Natchiappan
- (2) Shri Rupchand Pal

(The discussion was held over and resumed vide para 14 below)

8. Amendments made by Rajya Sabha to the Government Bill – Agreed to.

(i) The Uttar Pradesh Reorganisation Bill, 2000.

The motion that the following amendments made by Rajya Sabha in the Bill be taken into consideration, was moved by Shri C. Vidyasagar Rao on behalf of Shri L.K. Advani:-

Clause 5

1. That at page 3 , line 1, -
for “25” substitute “26”.
2. That at page 3 , line 2, -
for “26” substitute “27”.

Clause 7

- 3. That at page 3 , line 12, -
for “ ‘16’ , ‘27’ , ‘17’ and ‘28’ ”
substitute “ ‘17’ , ‘28’ , ‘18’ and
‘29’ ”.
- 4. That at page 3 , line 13, -
for “15” substitute “16”.
- 5. That at page 3 , line 14, -
for “15” substitute “16”.
- 6. That at page 3 , line 15, -
for “16” substitute “17”.

Clause 12

- 7. That at page 3 , line 41, -
for “ ‘24’ , ‘25’ , ‘25’ and ‘26’ ”
substitute “ ‘25’ , ‘26’ , ‘26’ and
‘27’ ”.
- 8. That at page 3 , line 42, -
for “23” substitute “24”.

9. That at page 3 , --
for line 43 , substitute --

“-----
1_____5

25.
Uttaranchal.....70.;

10. That at page 4 , line 1, -
for “25” substitute “26”.

The Fifth Schedule

11. That at page 31. --
for lines 4 and 5, substitute --

“In the Constitution (Scheduled
Castes) Order, 1950, --

(a) in paragraph 2 , for the figures
“XXIII”, the figures
“XXIV” shall be substituted;

(b) in the Schedule, after Part XXIII, the
following shall be
inserted, namely:- “

12. That at page 31, -
for line 6 , substitute -
“Part XXIV Uttaranchal”.

The Sixth Schedule

13. That at page 33 , line 5, -
for “ ‘XIX ‘ and ‘XX’ ”
substitute “ ‘XX’ and ‘XXI’ ”
14. That at page 33 , line 6, -
for “ XIX”
substitute “ XX”
15. That at page 33 , -
for line 8, substitute --
“Part XXI Uttaranchal”

The motion for consideration was adopted.

The motion that the amendments made by Rajya Sabha in the Bill be agreed to was moved by Shri C. Vidyasagar Rao.

The motion was adopted and the amendments were agreed to.

6.50 P.M.

(ii) The Bihar Reorganisation Bill, 2000.

The motion that the following amendments made by Rajya Sabha in the Bill be taken into consideration, was moved by Shri I.D. Swami on behalf of Shri L.K. Advani:-

Clause 5

1. That at page 2 , line 39, -
for “25” substitute “27”.
2. That at page 2 , line 40, -
for “26” substitute “28”.

Clause 7

3. That at page 3 , line 6, -
for “ ‘27’ and ‘28’ ”
substitute “ ‘29’ and ‘30’ ”.

Clause 12

4. That at page 3 , line 39, -
for “ ‘10’, ‘25’, ‘11’ and ‘26’ ”
substitute “ ‘11’, ‘27’, ‘12’ and ‘28’ “
5. That at page 4 , line 1, -
for “9” substitute “10”
6. That at page 4 , line 2, -
for “10” substitute “11”.

The First Schedule

7. That at page 24, -
for lines 3 to 9, - substitute

“(i) Of the seven sitting members whose term of office will expire on 9th April, 2002, namely, Maulana Obaidullah Khan Azmi, Ven’ble Dhammaviriyo, Shri Nagendra Nath Ojha, Shri Prem Chand Gupta, Shri Ranjan Prasad Yadav, Shri Shatrughan Sinha and Shri Ram Deo Bhandari; Maulana Obaidullah Khan Azmi and Ven’ble Dhammaviriyo, shall be deemed to have been elected to fill two of the seats allotted to the State of Jharkhand and the other five sitting members shall be deemed to have been elected to fill five of the seats allotted to the State of Bihar.”

8. That at page 24 , lines 19 to 21, -
for “such two as the Chairman of the Council of the States may determine by drawing lot, shall be deemed to have been elected to fill two of the seats allotted to the State of Jharkhand”

substitute “ Shri S.S. Ahluwalia and Shri Ram Kumar Anand shall be deemed to have been elected to fill two of the seats allotted to the State of Jharkhand”

The Sixth Schedule

9. That at page 35 , line 5, -
for “ ‘XIX’ and ‘XX’ ”
substitute “ ‘XXI’ and ‘XXII’ ”

10. That at page 35 , line 10, -
for “ XIX”
substitute “ XXI”

11. That at page 35 , -
for line 11, substitute --
“Part XXII Jharkhand”

The motion for consideration was adopted.

The motion that the amendments made by Rajya Sabha in the Bill be agreed to was moved by Shri I.D. Swami

The motion was adopted and the amendments were agreed to.

9. Motion regarding Seventh Report of the Committee on Private Members' Bills and Resolutions.

Shri Ali Mohmad Naik moved the following motion:-

“That this House do agree with the Seventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 9th August, 2000.”

The motion was adopted.

10. Private Members' Bills – Introduced

(1) The Constitution (Amendment) Bill, 2000 (Amendment of the Eighth Schedule) by Shri Bir Singh Mahato.

(2) The Official Languages (Repeal) Bill, 2000 by Dr. Laxminarayan Pandey.

(3) The Use of Indian Languages in Commercial Advertisements and on Packages of Consumer Goods Bill, 2000 by Dr. Laxminarayan Pandey.

(4) The Meritorious Students (Assistance in Higher Studies) Bill, 2000 by Shri Haribhai Chaudhary.

(5) The Child Labour in Hazardous Employment (Abolition, Rehabilitation and Welfare) Bill, 2000 by Shrimati Kanti Singh.

(6) The Forest Conservation (Amendment) Bill, 2000 (Amendment of section 2, etc.) by Shri Subodh Mohite.

(7) The Constitution (Amendment) Bill, 2000 (Amendment of article 243C, etc.) by Shri Priya Ranjan Dasmunsi.

(8) The Constitution (Amendment) Bill, 2000 (Insertion of new article 31) by Shri Y.S. Vivekananda Reddy.

(9) The Constitution (Amendment) Bill, 2000 (Amendment of article 103, etc.) by Shri Vilas Muttemwar.

11. Private Members' Bill – Withdrawn

The Nationalisation of Inter-State Rivers Bill, 1999 by Shri Vaiko.

Further discussion on the motion for consideration of the Bill moved by Shri Vaiko on the 5th May, 2000, continued.

The following members took part in the debate :-

- (1) Shri A.C. Jose
- (2) Shri P.H. Pandian
- (3) Shri Girdhari Lal Bhargava
- (4) Shri Mani Shankar Aiyar
- (5) Shri Haribhau Shankar Mahale
- (6) Shri V.P. Singh Badnore
- (7) Shri Arjun Sethi

Shri Vaiko replied to the debate.

The Bill was withdrawn by leave of the House.

12. Private Members' Bill – Under Consideration

The Backward Areas Development Board Bill, 2000 by Shri Subodh Mohite.

The motion for consideration of the Bill was moved by Shri Subodh Mohite. His speech was not concluded.

The discussion was not concluded.

5.30 P.M.

13. Half-an-Hour Discussion

Shri Naresh Puglia raised a discussion on points arising out of answer given by the Minister of Water Resources on 02.08.2000 to Starred Question No.143 regarding Ongoing Irrigation Projects.

Shri Arjun Sethi replied to the debate.

6.03 P.M.

14. Government Bill – Passed

The Cable Networks (Regulation) Amendment Bill, 2000.

The discussion on the item of Business at para 7 above was resumed.

- (3) Shri Thawar Chand Gehlot
- (4) Shri Pawan Kumar Bansal
- (5) Shri Kunwar Akhilesh Singh

Shri Arun Jaitley replied to the debate.

The amendments moved by Shri Varkala Radhakrishna for circulation of the Bill for the purpose of eliciting opinion thereon was negatived.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 9 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, be passed was moved by Shri Arun Jaitley.

The motion was adopted and the Bill was passed.

6.33 P.M.

15. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 11th August, 2000, Rajya Sabha passed the Bihar Reorganisation Bill, 2000, passed by Lok Sabha on the 2nd August, 2000 with amendments and returned the Bill with the request that the concurrence of Lok Sabha to be amendments be communicated to Rajya Sabha.

6.33 P.M.

**16. Bill as amended by Rajya Sabha
– Laid on the Table.**

Secretary-General laid on the Table the Bihar Reorganisation Bill, 2000 as returned by Rajya Sabha with amendments.

6.52 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 16th August, 2000).

G.C. MALHOTRA
Secretary-General

LOK SABHA

BULLETIN—PART I (Brief Record of Proceedings)

Wednesday, August 16, 2000/ Sravana 25, 1922 (Saka)

No.81

11 A.M.

1. Starred Questions

Starred Question Nos. 321-323, 325 and 328 were orally answered. Replies to Starred Question Nos. 324, 326, 327 and 329 – 340 were laid on the Table.

Replies to Starred Question Nos 301 – 320 listed for the 14th August, 2000 were also laid on the Table as the sitting fixed for that day was cancelled.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3552 – 3781 were laid on the Table.

Replied to Unstarred Question Nos. 3322 – 3551 listed for the 14th August, 2000 were also laid on the Table.

12.00 Noon

3. Papers Laid on the Table

The following papers were laid on the Table: -

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Rehabilitation Council of India, New Delhi, for the year 1998-99, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rehabilitation Council of India, New Delhi, for the year 1998-99.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section(2) of section 3 of the All India Services Act,1951:-

(i) The Indian Administrative Service (Appointment by Promotion) Amendment Regulations,2000 published in Notification No.G.S.R.633(E) in Gazette of India dated the 25th July, 2000.

(ii) The Indian Police Service (Appointment by Promotion) Amendment Regulations,2000 published in Notification No.G.S.R.634(E) in Gazette of India dated the 25th July, 2000.

(iii) The Indian Forest Service (Appointment by Promotion) Amendment Regulations, 2000 published in Notification No.G.S.R.635(E) in Gazette of India dated the 25th July, 2000.

(4) Contract Labour (Regulation and Abolition) Central (Amendment) Rules, 2000 published in Notification No.G.S.R.574(E) in Gazette of India dated the 30th June,2000 under sub-section (3) of section 35 of the Contract Labour (Regulation and Abolition) Act,1970.

(5) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956 :-

(i) Review by the Government of the working of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited, Srinagar,for the year 1989-90.

(ii) Review Report of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited, Srinagar,for the year 1989-90

(iii) Annual Report of the Jammu and Kashmir Horticultural Produce

Marketing and Processing Corporation Limited, Srinagar, for the year 1989-90, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

4. Statement of Committee on Public Undertakings

Prof. Vijay Kumar Malhotra laid on the Table a statement (Hindi and English versions) showing Action Taken by Government on the recommendations contained in Chapter I and final replies in respect of recommendations contained in Chapter V of Ninth Report of Committee on Public Undertakings (Eleventh Lok Sabha) on Burn Standard Company Limited.

5. Supplementary Demands for Grants (General) – 2000-2001

Shri Yashwant Sinha presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of Budget (General) for 2000-2001.

6. Demands for Excess Grants (General) – 1997 -1998

Shri Yashwant Sinha presented a statement (Hindi and English versions) showing the Demands for Excess Grants in respect of Budget (General) for 1997-98.

12.02 P.M.

7. Government Bill – Introduced

8. Question of Privilege

Shri R.P. Rudi raised a matter regarding alleged ill treatment meted out to Shri Jaswant Singh Bishnoi, M.P. by Railway authorities and cancellation of his confirmed reservation in AC-Ist Class to accommodate another VIP.

After hearing members and with the consent of the House, the Deputy Speaker referred the matter to the Committee of Privileges for examination, investigation and report.

(Lok Sabha adjourned at 1.30 P.M. and re-assembled at 2.34 P.M.)

9. Matters Under Rule 377

(1) Shri Anant Nayak raised a matter regarding need to release adequate funds for early completion of laying of rail line between Jakhpura and Banspani in Orissa.

(2) Prof. Rasa Singh Rawat raised a matter regarding need to place adequate orders with the Loco and Carriage works in Ajmer, Rajasthan.

(3) Dr. N. Venkata Swamy raised a matter regarding need to ensure that Coach Repairing Shop at Renugunta near Tirupathi is utilised to its full capacity.

(4) Shri G. Puttaswamy Gowda raised a matter regarding need to declare road between Takikere and Satyamangala in Karnataka as National Highway.

(5) Shri Pawan Kumar Bansal raised a matter regarding need to set up a Science Centre and a Planetarium in Chandigarh.

(6) Dr. M. Jagannath raised a matter regarding need to set up more Growth Centres in Nagakarnool Parliamentary constituency in Andhra Pradesh.

(7) Shri Ramji Lal Suman raised a matter regarding need to review the decision to involve the Arthur Anderson Company for promotion of Khadi and Village Industry.

(8) Shri Abdul Rashid Shaheen raised a matter regarding need to allocate adequate funds for construction of strategic bridges in Baramulla Parliamentary Constituency, Jammu and Kashmir

(9) Shri Chandra Vijay Singh raised a matter regarding need to protect the interests of sugarcane growers particularly of Mohadabad district of Western U.P.

10. Government Bills – Passed

2.50 P.M.

(i) The All India Institute of Medical Sciences (Amendment) Bill, 2000, as passed by Rajya Sabha.

The motion for consideration moved by Dr. C.P. Thakur was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Dr. C.P. Thakur.

The motion was adopted and the Bill was passed.

2.59 P.M.

(ii) The Army and Air Force (Disposal of Private Property) Amendment Bill, 2000, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri George Fernandes.

Shri G.M. Banatwalla took part in the debate.

Shri George Fernandes replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, be passed was moved by Shri George Fernandes.

The motion was adopted and the Bill was passed.

3.13 P.M.

(iii) The Indian Power Alcohol (Repeal) Bill, 2000, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri Suresh P. Prabhu.

The following members took part in the debate :-

(1) Shri Sudarsana E.M. Natchiappan

(2) Prof. Rasa Singh Rawat

Shri Suresh P. Prabhu replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Suresh P. Prabhu.

The motion was adopted and the Bill was passed.

3.32 P.M.

**(iv) The Chemical Weapons
Convention Bill, 2000, as passed by
Rajya Sabha.**

The motion for consideration of the Bill was moved by Shri Suresh P. Prabhu.

The following members took part in the debate :-

- (1) Shri Mani Shankar Aiyar
- (2) Shri G.M. Banatwalla
- (3) Shri M.V.V.S. Murthi
- (4) Shri Rupchand Pal
- (5) Shri Bikram Keshari Deo
- (6) Shri Ramdas Athawale
- (7) Shri V.P. Singh Badnore

Shri Suresh P. Prabhu replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 56 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula were adopted.

The Preamble was adopted.

The Long Title was also adopted.

The motion that the Bill be passed was moved by Shri Suresh P. Prabhu.

The motion was adopted and the Bill was passed.

**11. Government Bill – Under
Consideration**

The Semiconductor Integrated Circuits Layout Design Bill, 2000, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri Pramod Mahajan.

The following members took part in the debate :-

- (1) Shri Sudarsana E.M. Natchiappan
- (2) Prof. Rasa Singh Rawat

(The discussion was held over and resumed vide para 13 below).

5.30 P.M.

12. Half-an-Hour Discussion

Shri Shivraj Singh Chouhan raised a discussion on the points arising out of the answer given by the Minister of Rural Development on 1.8.2000 to Starred Question No. 124 regarding Indira Awaas Yojana.

Shri Sunder Lal Patwa replied to the debate.

6.20 P.M.

13. Government Bill – Passed

Time taken : 2 hrs. 17 mts.

The Semiconductor Integrated Circuits Layout Design Bill, 2000, as passed by Rajya Sabha.

The discussion on the item of Business at para 11 above was resumed.

- (3) Prof. R.R. Pramanik
- (4) Shri Subodh Mohite
- (5) Shri Shivraj V. Patil
- (6) Shri M.V.V.S. Murthi
- (7) Shri G.M. Banatwalla

Shri Pramod Mahajan replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 was adopted, as amended.

Clauses 3 to 96 were adopted.

Clause 1, the Enacting Formula were adopted.

The Preamble was adopted.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Pramod Mahajan.

The motion was adopted and the Bill, as amended, was passed.

8.22 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 17th August, 2000).

G.C. MALHOTRA
Secretary-General

LOK SABHA

BULLETIN—PART I (Brief Record of Proceedings)

Thursday, August 17, 2000/ Sravana 26, 1922 (Saka)

No.82

11 A.M.

1. Starred Questions

Starred Question Nos. 341,343, 345 and 346 were orally answered. Replies to Starred Question Nos. 342, 344 and 347 – 360 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3782 – 3996 were laid on the Table.

12.00 Noon

3. Papers Laid on the Table

The following papers were laid on the Table: -

(1). A copy of the Railways (Opening for Public Carriage of Passengers) Rules, 2000 (Hindi and English versions) published in Notification No.G.S.R.625(E) in Gazette of India dated the 21st July, 2000, under section 199 of the Railways Act, 1989.

(2). A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :-

(i) Review by the Government of the working of the Power Finance Corporation Limited, New Delhi, for the year 1999-2000.

(ii) Annual Report of the Power Finance Corporation Limited, New Delhi, for the year 1999-2000, along with Audited

Accounts and comments of the Comptroller and Auditor General thereon.

(3). A copy each of the following Reports (Hindi and English versions) under article 151 (1) of the Constitution:-

(i) Report of the Comptroller and Auditor General of India - Union Government (No.5 of 2000) (Scientific Departments) for the year ended the 31st March, 1999.

(ii) Report of the Comptroller and Auditor General of India - Union Government (No. 12 of 2000) (Direct Taxes) for the year ended the 31st March, 1999.

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 3 of the Essential Commodities Act,1955:-

(i) The Naphtha (Acquisition, Sale, Storage and Prevention of use in Automobile) Order, 2000 published in Notification No.G.S.R.518(E) in Gazette of India dated the 5th June,2000 together with a corrigendum thereto published in Notification No.G.S.R.577(E) dated the 30th June,2000.

(ii) The Solvent, Raffinate and Slop (Acquisition, Sale, Storage and Prevention of use in Automobiles) Order, 2000 published in Notification No.G.S.R.519(E) in Gazette of India dated the 5th June, 2000 together with a corrigendum thereto published in Notification No.G.S.R.576(E) dated the 30th June,2000.

(iii) G.S.R.578(E) published in Gazette of India dated the 30th June, 2000 notifying the Form in which application for issue of Solvent, Raffinate and Slop license shall be made and Format in which the license shall be issued by the State Government or the District Magistrate or the Officer authorised by the Centre or State Government.

(iv) G.S.R.579(E) published in Gazette of India dated the 30th June, 2000

notifying the Form in which application for issue of Naththa license shall be made and Format in which the license shall be issued by the State Government or the District Magistrate or the Officer authorised by the Centre or State Government.

4. Demands for Excess Grants (Railways) – 1997-98

Kumari Mamata Banerjee presented a statement (Hindi and English versions) showing the Demands for Excess Grants in respect of Budget (Railways) for 1997-98.

5. Supplementary Demands for Grants (Railways) – 2000-2001

Kumari Mamata Banerjee presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of Budget (Railways) for 2000-2001.

(Lok Sabha adjourned at 1.08 PM and re-assembled at 2.13 PM)

2.20 PM

6. Matters Under Rule 377

(1) Shri P.S. Gadhavi raised a matter regarding need to sanction additional Central assistance to Gujarat Government to ensure early commissioning of the River Bed Power House of Sardar Sarovar Project.

(2) Shri Maheshwar Singh raised a matter regarding need to adopt uniform policy in providing Employees Provident Fund number to local contractors undertaking work in hydro-electric projects, Himachal Pradesh.

(3) Shri Ram Pal Singh raised a matter regarding need to expedite gauge conversion work on Gorakhpur-Gonda loop line.

(4) Shri Sripad Yesso Naik raised a matter regarding need to provide financial assistance to Government of Goa to mitigate hardship being faced by people due to floods.

(5) Shri Bheru Lal Meena raised a matter regarding need to review the decision for disinvestment of profit-making public sector enterprises particularly Hindustan Zinc Ltd.

As directed by the Chair, the following members were permitted to lay on the Table statements on various matters sought to be raised by them under Rule 377 as indicated against each:-

(6) Smt. Renuka Chowdhury regarding need to safeguard the interests of tobacco growers particularly of Andhra Pradesh and Karnataka.

(7) Shri A.P. Abdullakutty regarding need to provide more railway facilities at Kannur railway station in Kerala

(8) Shri Anandrao Vithoba Adsul regarding need to shift the Regional Office of Telecom Circle from Khamgaon to Bulldhana, Maharashtra.

(9) Shri Bal Krishna Chauhan regarding need to formulate a central plan to protect historical town of Dohari Ghat in Ghosi Parliamentary Constituency, U.P. from the erosion caused by the Ghaghra river.

(10) Shri Arun Kumar regarding need to provide more facilities on railway stations falling on Patna-Gaya sector in Bihar.

(11) Shri V. Vetrivelvan regarding need to set up a Tamil Editorial Branch and a Sales Centre of National Book Trust at Chennai.- 6 -

(12) Mohd. Shahabuddin regarding need to introduce a super fast train between Siwan, (Bihar) and Mumbai.

(13) Shri K.P. Singh Deo regarding need to withhold assent to Bihar and Orissa Excise (Orissa Amendment) Bill, 2000 passed by Orissa Legislative Assembly.

(14) Shri Vilas Muttemwar regarding need for creation of a separate Vidarbha State.

(15) Shri M. Rajaiah regarding need to look into the increase in incidents of crashes of MIG-21 aircraft.

(Due to interruptions in the House, Lok Sabha adjourned at 2.33 PM and re-assembled at 3.02 P.M.)

3.05 PM

7. The Budget (General)

Time recommended by BAC : 2 hrs.

Time Taken : 55 mts.

Balance : 1 hr. 05 mts

Supplementary Demands for Grants (General) - 2000-2001 and Demands for Excess Grants (General) – 1997-98.

The following items were taken up together:-

(i) Supplementary Demands for Grants Nos. 1, 3, 4, 6, 8, 11, 13, 25, 40, 45, 54, 58, 63, 64, 68, 69, 71, 73, 78, 79, 81, 85, 87, 95 and 96, in respect of the Budget (General) for 2000-2001.

(ii) Demands for Excess Grants Nos. 14, 47 and 80, in respect of the Budget (General) for 1997-98.

The following members took part in the combined debate:-

- (1) Shri Rajo Singh
- (2) Shri Kirit Somaiya
- (3) Shri Nawal Kishore Rai
- (4) Shri Roopchand Pal (Speech unfinished)

The discussion was not concluded.

4.00 PM

8. Discussion under Rule 193

Time Taken: 6 Hrs. 43 Mts.

Shri Moinul Hassan raised a discussion regarding atrocities on linguistic and religious minorities in the country.

The following members took part in the debate:-

- (1) Prof. Vijay Kumar Malhotra
- (2) Shri Sontosh Mohan Dev
- (3) Shri Suresh Kurup
- (4) Shri P.A. Sangma
- (5) Shri M.V.V.S. Murthi
- (6) Shri Ramji Lal Suman
- (7) Dr.(Mrs) Beatrix D' Souza
- (8) Smt. Margaret Alva
- (9) Kumari Uma Bharti
- (10) Shri Raashid Alvi
- (11) Shri Anant Gangaram Geete
- (12) Shri Adhir Chowdhary
- (13) Dr. A.D.K. Jeyaseelan
- (14) Dr. Raghuvansh Prasad Singh
- (15) Dr. Bikram Sarkar
- (16) Shri A.F. Golam Osmani
- (17) Shri Bhartruhari Mahtab
- (18) Shri K.A. Sangtam
- (19) Shri Joachim Baxla
- (20) Shri Kharabela Swain
- (21) Shri E. Ahamad
- (22) Shri Simranjit Singh Mann
- (23) Shri S.K. Bwiswmuthiary
- (24) Shri Ramdas Athawale
- (25) Shri Denzil B. Atkinson

The discussion was not concluded.

9.29 P.M.

9. Report of Business Advisory Committee

Shri Priya Ranjan Dasmunsi presented the Thirteenth Report of Business Advisory Committee.

10.43 PM

(Lok Sabha adjourned till 11 A.M. on Friday, the 18th August, 2000)

G.C. MALHOTRA
Secretary-General

LOK SABHA

BULLETIN—PART I (Brief Record of Proceedings)

Friday, August 18, 2000/ Sravana 27, 1922 (Saka)

No.83

11 A.M.

1. Starred Questions

Starred Question Nos. 361-363 were orally answered. Replies to Starred Question Nos. 364-380 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3997 - 4226 were laid on the Table.

12. Noon

3. Papers Laid on the Table

The following papers were laid on the Table: -

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Allahabad Museum, Allahabad, for the year 1998-99, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Allahabad Museum, Allahabad, for the year 1998-99 .
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi Rashtriya Manav Sangrahalaya, Bhopal, for the year 1998-99, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi Rashtriya Manav Sangrahalaya, Bhopal, for the year 1998-99.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Salarjung Museum, Hyderabad, for the year 1998-99, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Salarjung Museum, Hyderabad, for the year 1998-99.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(7)(i) A copy of the Annual Report (Hindi and English versions) of the Sangeet Natak Akademi, New Delhi, for the year 1998-99, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sangeet Natak Akademi, New Delhi, for the year 1998-99.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(9)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Museum, Calcutta, for the year 1998-99, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Museum, Calcutta, for the year 1998-99.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(11)(i) A copy of the Annual Report (Hindi and English versions) of the Khuda Bakhsh Oriental Public Library, Patna , for the year 1998-99, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Khuda Bakhsh Oriental Public Library, Patna, for the year 1998-99.

(12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

13. A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 45 of the Food Corporation Act, 1964:-

(i) The Food Corporation of India (Contributory Provident Fund) Amendment Regulations, 2000 published in Notification No. EP.41(1)/2000 in Gazette of India dated the 12th July, 2000.

(ii) The Food Corporation of India (Authorisation of Officers for verification of pleadings and other documents to be filed before various Courts, Tribunals, authorities and arbitrators) Regulations, 2000 published in Notification No.F.No.32/1/(98)-Legal in Gazette of India dated the 1st August, 2000.

14. A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income Tax Act,1961:-

(i) The Income Tax (33rd Amendment) Rules, 1999 published in Notification No. S.O. 1239(E) in Gazette of India dated the 15th December 1999 together with an explanatory memorandum.

(ii) The Income Tax (34th Amendment) Rules, 1999 published in Notification No. S.O. 1292(E) in Gazette of India dated the 27th December 1999 together with an explanatory memorandum.

(iii) S.O. No. 289 (E) published in Gazette of India dated the 28th March, 2000 together with an explanatory memorandum specifying the issue of Foreign Currency convertible

Bonds and Ordinary Shares (Through Depository Receipt Mechanism) Scheme, 1993 for the purpose for the assessment year 2000-2001.

(iv) The Income Tax (1st Amendment) Rules, 2000 published in Notification No. S.O. 352(E) in Gazette of India dated the 6th April, 2000 together with an explanatory memorandum.

(v) The Income Tax (2nd Amendment) Rules, 2000 published in Notification No. S.O. 353(E) in Gazette of India dated the 6th April, 2000 together with an explanatory memorandum.

(vi) S.O. 372(E) published in Gazette of India dated the 10th April, 2000 together with an explanatory memorandum specifying 79 areas for the proposes of the Income Tax Act, 1961.

(vii) S.O. 373(E) published in Gazette of India dated the 10th April, 2000 together with an explanatory memorandum specifying the immovable properties referred to in the Notification as immovable properties for the purposes of clause (i) of the Income Tax Act, 1961.

(viii) The Income Tax (3rd Amendment) Rules, 2000 published in Notification No. S.O. 403(E) in Gazette of India dated the 24th April, 2000 together with an explanatory memorandum.

(ix) The Income Tax (4th Amendment) Rules, 2000 published in Notification No. S.O. 404(E) in Gazette of India dated the 24th April, 2000 together with an explanatory memorandum.

(x) The Income Tax (10th Amendment) Rules, 2000 published in Notification No. S.O. 453(E) in Gazette of India dated the 11th May, 2000 together with an explanatory memorandum.

(xi) The Income Tax (6th Amendment) Rules, 2000 published in Notification No. S.O. 456(E) in Gazette of India dated the 11th May, 2000 together with an explanatory memorandum.

(xii) The Income Tax (9th Amendment) Rules, 2000 published in Notification No. S.O. 455(E) in Gazette of India dated the 11th May, 2000 together with an explanatory memorandum.

(xiii) The Income Tax (7th Amendment) Rules, 2000 published in Notification No. S.O. 459(E) in Gazette of India dated the 11th May, 2000 together with an explanatory memorandum.

(xiv) The Income Tax (8th Amendment) Rules, 2000 published in Notification No. S.O. 460(E) in Gazette of India dated the 11th May, 2000 together with an explanatory memorandum.

(xv) The Income Tax (5th Amendment) Rules, 2000 published in Notification No. S.O. 457 (E) in Gazette of India dated the 11th May, 2000 together with an explanatory memorandum.

(xvi) The Income Tax (11th Amendment) Rules, 2000 published in Notification No. S.O. 639(E) in Gazette of India dated the 5th July, 2000 together with an explanatory memorandum.

(xvii) The Income Tax (12th Amendment) Rules, 2000 published in Notification No. S.O. 640(E) in Gazette of India dated the 5th July, 2000 together with an explanatory

memorandum.

(xviii) S.O. 586 (E) published in Gazette of India dated the 22nd June, 2000 together with an explanatory memorandum specifying the Cost Inflation Index for the financial year, 2000-2001 and make certain amendments in the Notification No. S.O. 709 (E) dated the 20th August 1998.

(15) A copy of the Wealth Tax (1st Amendment) Rules, 2000 (Hindi and English versions) published in Notification No. S.O. 458 (E) in Gazette of India dated the 11th May, 2000 under sub-section (4) of section 46 of the Wealth Tax Act, 1957.

(16) A copy of the Expenditure Tax (1st Amendment) Rules, 2000 (Hindi and English versions) published in Notification No. S.O. 454 (E) in Gazette of India dated the 11th May, 2000 under sub-section (4) of section 31 of the Expenditure Tax Act, 1987.

(17) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975:-

(i) G.S.R. 648 (E) published in Gazette of India dated the 4th August, 2000 together with an explanatory memorandum seeking to impose final anti-dumping duty on Disodium Carbonate, originating in or exported from China PR at the rates recommended by the designated authority.

(ii) G.S.R. 649 (E) published in Gazette of India dated the 4th August, 2000 together with an explanatory memorandum seeking to rescind Notification No. 132/99-Cus., dated the 24th December, 1999 and Orders finalisation of all provisional assessments of Bisphenol-A exported by M/s First Intercontinental Corporation, USA and imported into India recommended by the designated authority

(18) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980:

(i) The Central Bank of India (Officers) Service (Amendment) Regulations, 2000 published in Notification No.CO:PRS:IRP: 2000-2001/384 in Gazette of India dated the 15th July, 2000.

(ii) The Indian Overseas Bank (Employees') Pension(Amendment) Regulations, 2000 published in Notification No. PAD/PEN/226/2000 in Gazette of India dated the 15th July, 2000.

(iii) The Vijaya Bank (Officers') Service (Amendment) Regulations, 2000 published in Notification No. PERE/EST/4127/2000 in Gazette of India dated the 15th July, 2000.

(iv) The Allahabad Bank Officer Employees' (Discipline and Appeal) (Amendment) Regulations, 2000, published in Notification No.HO/LEGAL/0561 in Gazette of India dated the 15th July, 2000.

(v) The Indian Bank (Employees') Pension (Amendment) Regulations, 1998 published in Notification No.SL.No.PEN/1/99 in Gazette of India dated the 16th March, 2000.

(vi) The Punjab and Sind Bank (Officers') Service (Amendment) Regulations, 2000 published in Notification No.PSB/OSR/STAFF/2000 in Gazette of India dated the 7th July, 2000.

(vii) The Bank of Maharashtra (Officers') Service (Amendment) Regulations, 1999 published in Notification No. AXI/STAFF/OSR/7608/ 99 in Gazette of India dated the 13th November, 1999

(viii) The United Bank of India (Officers') Service (Amendment) Regulations, 2000 published in Notification No1/2000 in Gazette of India dated the 17th June,2000.

(ix) The Indian Overseas Bank (Officers') Service (Amendment) Regulations, 2000 published in Notification No.PAD/SUP/177 in Gazette of India dated the 3rd June,2000.

(x) The Bank of India (Officers') Service (Amendment) Regulations, 2000 published in Notification No. P:IR:SAH:1890 in Gazette of India dated the 1st April,2000.

(19) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 30 of the Securities Contracts (Regulation) Act,1956:-

(i) The Securities Contracts (Regulation) Amendment Rules, 2000 published in Notification No.G.S.R.654(E) in Gazette of India dated the 8th August, 2000.

(ii) The Securities Contracts (Regulation) (Appeal to Securities Appellate Tribunal) Rules, 2000 published in Notification No.G.S.R.655(E) in Gazette of India dated the 8th August, 2000.

(20) A copy of the Sikkim Bank Limited (Amalgamation with Union Bank of India) Scheme,1999 (Hindi and English versions) published in Notification No.S.O.1256(E) in Gazette of India dated the 21st December, 1999, under sub-section (11) of section 45 of the Banking Regulation Act, 1949 together with a corrigendum thereto(in Hindi version only) published in Notification No.S.O.1284 dated the 23rd December, 1999.

(21) A copy of the Notification No.S.O.1257 (E) published in Gazette of India dated the 21st December, 1999 (Hindi and English versions) specifying the 22nd December,1999 as the prescribed date in relation to the Scheme for amalgamation of the Sikkim Bank Limited, Gangtok with Union Bank of India issued under sub-section (7) of section 45 of the Banking Regulation Act,1949.

(22) A copy each of the following Annual Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act,1970 and 1980:

(i) Report on the working and activities of the Bank of Baroda for the year 1999-2000, along with Accounts and Auditor's Report thereon.

(ii) Report on the working and activities of the Dena Bank for the year 1999-2000, along with Accounts and Auditor's Report thereon

(iii) Report on the working and activities of the Syndicate Bank for the year 1999-2000, along with Accounts and Auditor's Report thereon.

(iv) Report on the working and activities of the Andhra Bank for the year 1999-2000 along with Accounts and Auditor's Report thereon.

(v) Report on the working and activities of the Corporation Bank for the year 1999-2000, along with Accounts and Auditor's Report thereon.

(vi) Report on the working and activities of the Oriental Bank of Commerce for the year 1999-2000, along with Accounts and Auditor's Report thereon

(23) A copy each of the Annual Reports (Hindi and English versions) of the State Bank of Bikaner and Jaipur, State Bank of Indore, State Bank of Mysore and State Bank of Saurashtra for the year 1999-2000, along with Audited Accounts and Auditor's Report thereon, under sub-section (3) of section 43 of the State Bank of India (Subsidiary Banks) Act, 1999.

(24) A copy of the Annual Report (Hindi and English versions) of the Deposit Insurance and Credit Guarantee Corporation for the year ended the 31st March, 2000, under sub-

section (2) of section 32 of the Deposit Insurance and Credit Guarantee Corporation Act, 1961.

(25) (i) A copy of the Annual Report (Hindi and English versions) of the Coffee Board, Bangalore, for the year 1998-99.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coffee Board, Bangalore, for the year 1998-99

(26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.

(27) A copy of the Audit Report (Hindi and English versions) of the General Fund Accounts of the Coffee Board, Bangalore, for the year 1998-99 along with Pool Fund Accounts for the year 1997-98.

(28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.

(29) A copy each of the following Notifications (Hindi and English versions) under sub-section (8) of section 18 of the Explosive Act, 1884:-

(i) The Static and Mobile Pressure Vessels (Unfired) (Amendment) Rules, 1999 published in Notification No. G.S.R.141(E) in Gazette of India dated the 18th February, 2000.

(ii) The Explosive (Amendment) Rules, 1999 published in Notification No.G.S.R.197(E) in Gazette of India dated the 8th March, 1999.

(30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (ii) of item No.(29) above.

(31) A copy of the Standards of Weights and Measures (Packaged Commodities) Amendment Rules, 2000 (Hindi and English versions) published in Notification No. G.S.R. 631(E) in Gazette of India dated the 22nd July, 2000 under sub-section (4) of section 83 of the Standards of Weights and Measures Act,1976.

2.43 P.M.

(32). A copy of the Notification No.43/2000-CE(Hindi and English versions) published in Gazette of India dated the 18th August, 2000 together with an explanatory memorandum seeking to exempt cement and street supplied for use in the construction of houses under the Indira Awas Yojana and HUDCO Refinance Housing Scheme in the cyclone affected areas of Orissa from the whole of the duty of excise, under sub-section(2) of Section 38 of the Central Excise Act, 1944.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

(i) That at its sitting held on the 17th August, 2000, Rajya Sabha passed in accordance with the provisions of article 368 of the Constitution of India, the Constitution (Eighty-sixth Amendment) Bill, 1999.

(ii) That at its sitting held on the 17th August, 2000, Rajya Sabha passed in accordance with the provisions of article 368 of the Constitution of India, the Constitution (Eighty-eighth Amendment) Bill, 1999.

5. Bills as passed by Rajya Sabha - Laid on the Table

(i) The Constitution (Eighty-sixth Amendment) Bill, 1999.

(ii) The Constitution (Eighty-eighth Amendment) Bill, 1999.

6. Statement of Committee on Public Undertakings

Prof. Vijay Kumar Malhotra laid on the Table a statement (Hindi and English Versions) showing Action Taken by Government on the recommendations contained in Chapter I of the First Action Taken Report of Committee on Public Undertakings (Twelfth Lok Sabha) on Sickness in Public Undertakings.

7. Presentation of Petition

Shri K.P. Singh Deo presented a petition signed by Shri Pratap Chandra Behera and others of Angul (Orissa) regarding giving employment to the displaced families whose land has been acquired for Talcher-Sambalpur Railway Link Project of South-Eastern Railway.

8. Statement by Minister

The Minister of Parliamentary Affairs made a statement regarding Government Business for the remaining part of the Session.

(Lok Sabha adjourned at 1.18 P.M. and re-assembled at 2.05 P.M.)

9. Calling Attention

Shri Kirit Somaiya called the attention of Minister of Finance to the situation arising out of reported decline in the value of rupee in Foreign Exchange market and steps taken by the Government in regard thereto.

The Minister of Finance made a statement in regard thereto.

2.41 P.M.

10. Motion regarding Thirteenth Report of the Business Advisory Committee

Shri Madhavrao Scindia moved the following motion:-" That this House do agree with the Thirteenth Report of the Business Advisory Committee presented to the House on the 17th August, 2000".

The motion was adopted

2.44 P.M.

11. Discussion under Rule 193

Time Taken: 7 Hrs. 20..Mts.

Discussion regarding atrocities on linguistic and religious minorities in the country raised by Shri Moinul Hassan on the 17th August, 2000 continued.

Shri L.K. Advani replied to the debate.

The discussion was concluded.

3.21 P.M.

12. Private Member's Resolution - Withdrawn

Discussion on the following Resolution moved by Dr. Raghuvansh Prasad Singh on the 12th May, 2000 , continued:-

"This House urges upon the Government to ensure the participation of Gram Sabha in identifying beneficiaries under Central Government's various rural poverty alleviation programmes such as public distribution system and others".

The following members took part in the debate:-

- (1) Dr. Laxminarayan Pandey
- (2) Shri Haribhau Shankar Mahale
- (3) Shri Maheshwar Singh
- (4) Shri Girdhari Lal Bhargava
- (5) Shri Pawan Kumar Bansal
- (6) Shri S.K. Bwiswmuthiary
- (7) Shri Sis Ram Ola
- (8) Dr. Ramkrishna Kusmaria
- (9) Shri Suresh Ramrao Jadhav
- (10) Shri Ramdas Athawale
- (11) Shri Tilakdhari Prasad Singh
- (12) Shri Subhash Maheria

Dr. Raghuvansh Prasad Singh replied to the debate.

The Resolution was withdrawn by leave of the House.

13. Private Member's Resolution – Under Consideration

Shri E. Ahamad moved the following resolution:-

"This House urges upon the Government to bring forward a suitable legislation to make provision for reservation in appointment and posts in services and for admission into educational institutions in favour of socially and educationally Backward Classes including Muslims in accordance with proportion of their population notwithstanding anything contained in any judgment of any Court of law to the contrary including ceiling on percentage of reservation."

His speech was not concluded.

The discussion was not concluded

5. 50 P.M.

14. Half-an-Hour Discussion

Shrimati Shyama Singh raised a discussion on points arising out of answer given by the Minister of External Affairs on 26.7.2000 to Starred Question No. 44 regarding India-Israel ties.

Shri Jaswant Singh replied to the debate.

6. 26 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday the 21st August, 2000)

G.C. MALHOTRA
Secretary-General

LOK SABHA

BULLETIN—PART I (Brief Record of Proceedings)

Monday, August 21, 2000/ Sravana 30, 1922 (Saka)

No.84

11 A.M.

1. Obituary Reference

The Speaker made reference to the passing away of Shri Ganga Singh, who was a member of Sixth Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Question Nos. 381 and 382 were orally answered. Replies to Starred Question Nos. 383 – 400 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 4227 - 4456 were laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table :-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Ayurveda and Siddha, New Delhi, for the year 1998-99.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Council for Research in Ayurveda and Siddha, New Delhi, for

the year 1998-99, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Ayurveda and Siddha, New Delhi, for the year 1998-99.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy of the Aircraft (First Amendment) Rules, 2000 (Hindi and English versions) published in Notification No.G.S.R.86 in Gazette of India dated the 11th March, 2000 under section 14A of the Aircraft Act,1934 together with an Explanatory Note.

(4) A copy each of the following Notifications (Hindi and English versions) under section 26 of the Environment (Protection) Act, 1986:-

(i) The Bio-Medical Waste (Management and Handling) (Amendment) Rules, 2000 published in Notification No.S.O.201(E) in Gazette of India dated the 7th March,2000.

(ii) The Bio-Medical Waste (Management and Handling) (Second Amendment) Rules, 2000 published in Notification No.S.O.545 (E) in Gazette of India dated the 2nd June, 2000.

(5) A copy of the Employees Deposit-Linked Insurance (Amendment) Scheme, 2000 (Hindi and English versions) published in Notification No. G.S.R. 238 in Gazette of India dated the 24th June, 2000, under sub-section (2) of section 7 of the Employees Provident Funds and Miscellaneous Provisions Act, 1952.

(6) A copy of the Prevention of Food Adulteration (Second Amendment) Rules, 2000 (Hindi and English versions) published in Notification No.G.S.R. 501(E) in Gazette of India dated the 29th May, 2000 under sub-section (2) of section 23 of the

Prevention of Food Adulteration Act,
1954.

(7) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Biologicals, New Delhi, for the year 1992-93, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Biologicals, New Delhi, for the year 1992-93.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(9) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Biologicals, New Delhi, for the year 1993-94, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Biologicals, New Delhi, for the year 1993-94.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(11) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Biologicals, New Delhi, for the year 1994-95, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Biologicals, New Delhi, for the year 1994-95.

(12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

(13) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Biologicals, New Delhi, for the year 1995-96, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Biologicals, New Delhi, for the year 1995-96 .

(14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

(15) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Biologicals, New Delhi, for the year 1996-97 , along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Biologicals, New Delhi, for the year 1996-97.

(16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

(17) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Biologicals, New Delhi, for the year 1997-98 , along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Biologicals, New Delhi, for the year 1997-98.

(18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

(19) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Biologicals, New Delhi, for the year 1998-99 , along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Biologicals, New Delhi, for the year 1998-99.

(20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

(21) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Biologicals, New Delhi, for the year 1999-2000, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Biologicals, New Delhi, for the year 1999-2000.

(22) A copy of the Memorandum of Understanding (Hindi and English versions) between the Videsh Sanchar Nigam Limited and the Ministry of Communications (Department of Telecom Services) for the year 2000-2001.

(23) A copy of the Memorandum of Understanding (Hindi and English versions) between the Telecommunications Consultants India Limited and the Department of Telecom Services for the year 2000-2001.

(24) A copy of the Notification No.G.S.R.296 (Hindi and English versions) published in Gazette of India dated the 28th February, 1964 appointing the 29th day of February, 1964 as the date on which the Major Port Trusts Act, 1963 to come into force, issued under sub-section (2) of section 1 of the said Act.

(25) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:-

(i) The Major Port Trusts (Adoptation of Rules) Regulations, 1964 published in Notification No. G.S.R.297 in Gazette of India dated the 28th February, 1964.

(ii) The Cochin Port Employees (Temporary Service) Regulations, 1964 published in Notification No.G.S.R. 311

in Gazette of India dated the 24th February, 1964.

(iii) The Cochin Port Employees (Leave Travel Concession) Regulations, 1964 published in Notification No.G.S.R. 312 in Gazette of India dated the 24th February, 1964.

(iv) The Cochin Port Employees (Conduct) Regulations, 1964 published in Notification No.G.S.R. 313 in Gazette of India dated the 24th February, 1964.

(v) The Cochin Port Employees (Recruitment, Seniority and Promotion) Regulations, 1964 published in Notification No.G.S.R. 314 in Gazette of India dated the 24th February, 1964.

(vi) The Cochin Port (Authorisation of Pilots) Regulations, 1964 published in Notification No.G.S.R. 316 in Gazette of India dated the 24th February, 1964.

(vii) The Cochin Port Employees (General Provident Fund) Regulations, 1964 published in Notification No.G.S.R. 318 in Gazette of India dated the 24th February, 1964.

(viii) The Cochin Port Employees (Classification, Control and Appeal) Regulations, 1964 published in Notification No.G.S.R. 319 in Gazette of India dated the 24th February, 1964..

(ix) The Cochin Port Employees (Retirement) Regulation, 1977 published in Notification NoG.S.R.750 in Gazette of India dated the 10th June, 1978. .

(x) G.S.R.644(E) published in Gazette of India dated the 31st July, 2000 approving the Tuticorin Port Employees (Leave) Second Amendment Regulations, 2000.

(xi) G.S.R.652(E) published in Gazette of India dated the 7th August, 2000 approving the Cochin Port Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2000.

(xii) G.S.R.558(E) published in Gazette of India dated the 22nd June, 2000 containing corrigendum to the

Notification No.G.S.R.603(E) dated the 7th October, 1998.

(xiii) G.S.R. 650 (E) published in Gazette of India dated the 4th August, 2000 approving the Madras Port Trust Employees' (Appointment, Promotion, etc.) Amendment Regulation, 2000.

(26) A copy each of the following Notification (Hindi and English versions) under sub-section (3) of section 122 of the Major Port Trusts Act, 1963:-

(i) The Major Port Trusts (Procedure at Board Meetings) Rules, 1981 published in Notification No.,G.S.R.725 in Gazette of India dated the 1st August, 1981.

(ii) The Major Port Trusts payment of Fees and Allowances to Trustees Rules, 1981 published in Notification No.G.S.R.134 in Gazette of India dated the 6th February, 1982.

(27) A Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) , (25) from item No.(i) to (ix) and (26) above.

(28) A copy each of the following Notifications (Hindi and English versions) under section (10)of the National Highways Act,1956:-

(i) S.O.35(E) published in Gazette of India dated the 12th January, 2000 directing that the functions in relation to the execution of works relating to the Development or maintenance of the National Highway described in the Notification shall also be exercisable by the State Government subject to certain conditions.

(ii) S.O.195(E) published in Gazette of India dated the 6th March,2000 making certain amendments in the Notification No.S.R.O.1181 dated the 4th April, 1957.

(iii) S.O.355(E) published in Gazette of India dated the 6th April, 2000 omitting the National Highway No.4B from the Schedule to the National Highways Act,1956.

(iv) S.O.356(E) published in Gazette of India dated the 6th April, 2000 making certain amendments in the Notification No.S.R.O.1181 dated the 4th February, 1957.

(v) S.O.357 (E) published in Gazette of India dated the 6th April, 2000 declaring the highways specified in the notification to be national highways.

(vi) S.O.358(E) published in Gazette of India dated the 6th April, 2000 making certain amendments in the notification No.S.R.O.1181 dated the 4th February, 1957.

(vii) S.O.479(E) published in Gazette of India dated the 19th May, 2000 directing that the functions in relation to the execution of works relating to the development or maintenance of the National Highways mentioned in the Notification shall also be exercisable by the State Government concerned.

(viii) S.O.605(E) published in Gazette of India dated the 28th June, 2000 making certain amendments in the Notification No.S.R.O.1181 dated the 4th April, 1957.

(29) A copy of the Notification No.S.O.196(E) (Hindi and English versions) published in Gazette of India dated the 6th March, 2000 entrusting the stretches of National highways to National Highway Authority of India.

(30) A copy of the Inland Waterways Authority of India (Joining Time) Regulations, 2000 (Hindi and English versions) published in Notification No. G.S.R. 260 in Gazette of India dated the 8th July, 2000 under section 36 of the Inland Waterways Authority of India Act, 1985.

5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 18th August, 2000, Rajya Sabha agreed to the amendment made by Lok Sabha on the 16th August, 2000, in the Semiconductor Integrated Circuits Layout – Design Bill, 2000.

6. Statement of Committee on Public Undertakings

Prof. Vijay Kumar Malhotra laid the Table a statement (Hindi and English versions) showing Action Taken by Government on the recommendations contained in Chapter I and final replied in respect of recommendations contained in Chapter V of Third Report of Committee on Public Undertakings (Eleventh Lok Sabha) on Power Finance Corporation Limited.

(Lok Sabha adjourned at 1.02 P.M. and re-assembled at 1.00 P.M.)

7. Matters Under Rule 377

(1) Shri Nawal Kishore Rai raised a matter regarding need to set up a National Electricity Authority for rural electrification.

(2) Shri Ajay Chakraborty raised a matter regarding need to allot bookstalls and catering/vending contracts on railway stations to unemployed graduates and SC/ST youths.

(3) Shri G. Puttaswamy Gowda raised a matter regarding need for early completion of new railway line between Hassan and Bangalore.

1.44 P.M.

8. The Budget (General)

Time Taken : 3 hrs. 27 mts.

Supplementary Demands for Grants (General) -- 2000-2001) and Demands for Excess Grants (General) -- 1997-98.

Combined discussion on the following items of business continued :-

(i) Supplementary Demands for Grants Nos. 1, 3, 4, 6, 8, 11, 13, 25, 40, 45, 54, 58, 63, 64, 68, 69, 71, 73, 78, 79, 81, 85, 87, 95 and 96, in respect of the Budget (General) for 2000-2001.

(ii) Demands for Excess Grants Nos. 14, 47 and 80, in respect of the Budget (General) for 1997-98.

The following members took part in the combined debate:-

- (1) Shri Rupchand Pal
- (2) Dr. Raghuvansh Prasad Singh
- (3) Dr. Bolla Bulli Ramaiah
- (4) Shri Priya Ranjan Dasmunsi
- (5) Shri Bikram Keshari Deo
- (6) Shri Tilakdhari Prasad Singh
- (7) Shri Trilochan Kanungo
- (8) Shri Sudip Bandyopadhyay
- (9) Shri Basudeb Acharia
- (10) Shri P.H. Pandian

Shri Yashwant Sinha replied to the debate.

(i) All the Supplementary Demands for Grants Nos. 1, 3, 4, 6, 8, 11, 13, 25, 40, 45, 54, 58, 63, 64, 68, 69, 71, 73, 78, 79, 81, 85, 87, 95 and 96 (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (General) for 2000-2001 were voted in full.

(ii) All the demands for Excess Grants Nos. 14, 47 and 80 in respect of the Budget (General) for the amounts shown under column 3 of the printed List of Demands for Excess Grants (General) for 1997-98 were voted in full.

9. Government Bill-Introduced

The Appropriation (No.3) Bill, 2000.

10. Government Bill-Passed

The Appropriation (No.3) Bill, 2000.

The motion for consideration moved by Shri Yashwant Sinha was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Yashwant Sinha.

The motion was adopted and the Bill was passed.

11. Government Bill- Introduced

The Appropriation (No.4) Bill, 2000

12. Government Bill-Passed

The Appropriation (No.4) Bill, 2000

The motion for consideration moved by Shri Yashwant Sinha was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Yashwant Sinha.

The motion was adopted and the Bill was passed
The discussion was not concluded.

4.16 P.M.

13. Motion – Under Consideration

Time taken: 6 Hrs. 21 Mts.

Shri Priya Ranjan Dasmunsi moved the following motion :-

“That this House expresses its anguish and deep sense of grief over the incidents of killing of innocent persons including pilgrims of Amarnath Yatra in Jammu and Kashmir and urges upon the Government to appoint a Commission of Inquiry headed by a sitting Judge of a High Court to inquire into the matter with specific terms of reference to go into the aspect of security lapses, if any, and to report within three months from the date of its appointment.”

The following members took part in the debate :-

- (1) Prof. Vijay Kumar Malhotra
- (2) Shri Somnath Chatterjee
- (3) Shri M.V.V.S. Murthi
- (4) Shri Mulayam Singh Yadav
- (5) Shri Anant Gangaram Geete
- (6) Shri Mani Shankar Aiyar
- (7) Shri Kharabela Swain
- (8) Kumari Mayawati
- (9) Shri Prabhunath Singh
- (10) Shri T.M. Selvaganapathi
- (11) Shri Vaiko
- (12) Dr. Raghuvansh Prasad Singh
- (13) Shri Sudip Bandyopadhyay
- (14) Shri Satyavrat Chaturvedi
- (15) Shri A. Krishnaswamy
- (16) Shri Ajoy Chakraborty
- (17) Shri Abdul Rashid Shaheen
- (18) Shri G.M. Banatwalla
- (19) Shri Ratan Lal Kataria
- (20) Shri Adhir Chowdhary
- (21) Kunwar Akhilesh Singh
- (22) Shri Haribhau Shankar Mahale
- (23) Adv. Suresh Ramrao Jadhav

The discussion was not concluded.

10.38 P.M.

14. Statement by Minister

The Minister of Parliamentary Affairs made a statement regarding vacation of the Government building in Etah, Uttar Pradesh allotted to Samajwadi Party for its office.

10.39 PM

(Lok Sabha adjourned till 11 AM on Tuesday, 22nd August, 2000)

G.C. MALHOTRA
Secretary-General

LOK SABHA

BULLETIN—PART I (Brief Record of Proceedings)

Tuesday, August 22, 2000/ Sravana 31, 1922 (Saka)

No.85

11 A.M.

Starred Questions

Starred Question Nos. 403, 404, 406 and 407 were orally answered. Replies to Starred Question Nos. 401, 402, 405 and 408–420 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 4457 - 4686 were laid on the Table.

12 Noon

3. Papers laid on the table

The following papers were laid on the table:-

(1) A copy each of the following Notifications (Hindi and English versions) under section 33 of the National Council for Teacher Education Act, 1993:-

(i) The National Council for Teacher Education (determination of conditions for recognition of institutions offering or intending to offer through correspondence education or distance education including open distance education or any mode other than face to face instruction for any course leading to B.Ed. degree or its equivalent and permission to start any new course or training) (Amendment) Regulations, 1998 published in Notification No.F.No.28-9/96 NCTE in Gazette of India dated the 20th March, 1999.

(ii) The National Council for Teacher Education (Norms and Condition for recognition of Bachelor of Elementary Education B.El. Ed.) Regulations, 1998 published in Notification No. F.No. 28-4/98-99/NCTE in Gazette of India dated the 20th March, 1999.

(iii) The National Council for Teacher Education (Norms and Conditions for recognition of Teacher Education Programme in physical Education –C.P. Ed., B.P. Ed. And M.P. Ed. Regulations, 1998 published in Notification No. F.No. 28-3/98-99/NCTE in Gazette of India dated the 20th March, 1999.

(iv) The National Council for Teacher Education (Application for recognition, the manner for submission determination of conditions for recognition of institutions and permission to start new course of training) (Amendment) Regulations, 1998 published in Notification No. F.No. 28-11/95-NCTE in Gazette of India dated the 27th March, 1999.

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science, Bangalore, for the year 1998-99.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science, Bangalore, for the year 1998-99, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science, Bangalore, for the year 1998-99.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Kanpur, for the year 1998-99.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Kanpur, for the year 1998-99.
- (5) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Kanpur, for the year 1998-99 along with Audit Report thereon, under sub-section (4) of section 23 of the Indian Institute of Technology Act, 1961.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) and (5) above. Above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, New Delhi, for the year 1997-98, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the School of Planning and Architecture, New Delhi, for the year 1997-98.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Promotion of Urdu Language, New Delhi for the year 1998-99.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Promotion of Urdu Language, New Delhi for the year 1998-99, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Promotion of Urdu Language, New Delhi for the year 1998-99.
- (iv) A copy of the Review (Hindi and English versions) by the Government of the Audit Report of the National Council for Promotion of Urdu Language, New Delhi for the year 1998-99.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

- (11) A copy of the Annual Accounts (Hindi and English versions) of the North-Eastern Hill University, Shillong, for the year 1998-99, together with Audit Report thereon.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy of the Annual Accounts (Hindi and English versions) of the Tezpur University, Tezpur, for the year 1998-99, together with Audit Report thereon.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A copy of the Annual Report (Hindi and English versions) of the National Institute of Adult Education, New Delhi, for the year 1998-99.
- (16) A copy of the Annual Accounts (Hindi and English versions) of the University Grants Commission, for the year 1995-96 together with Audit Report thereon.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Navodaya Vidyalaya Samiti, New Delhi, for the year 1998-99, along with Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Navodaya Vidyalaya Samiti, New Delhi, for the year 1998-99.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Sanskrit Vidyapeetha, Tirupati, for the year 1998-99, along with Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Sanskrit Vidyapeetha, Tirupati, for the year 1998-99.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) A copy of the Annual Accounts (Hindi and English versions) of the University Grants Commission, New Delhi for the year 1996-97, together with Audit Report thereon.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24). A copy of the Memorandum of Understanding (Hindi and English versions) between the CMC Limited and the Ministry of Information Technology for the year 2000-2001.
- (25). A copy each of the following statements (Hindi and English versions) showing action taken by the Government on the assurances, promises and

undertakings given by the Ministers during the various sessions of Tenth, Eleventh, Twelfth and Thirteenth Lok Sabha:-

Tenth Lok Sabha

- | | | |
|-------|--------------------|-------------------------|
| (i) | Statement No.XXXIX | Sixth Session,1993 |
| (ii) | Statement No.XXV | Twelfth Session,1994 |
| (iii) | Statement No.XVI | Sixteenth Session,1996. |

Eleventh Lok Sabha

- | | | |
|-------|--------------------|-----------------------|
| (i) | Statement No.XVIII | Second Session,1996. |
| (ii) | Statement No.XVI | Third Session,1996. |
| (iii) | Statement No.XVI | Fourth Session, 1997. |
| (iv) | Statement No.XIV | Fifth Session,1997. |

Twelfth Lok Sabha

- | | | |
|-------|-------------------|-----------------------|
| (i) | Statement No.XII | Second Session,1998. |
| (ii) | Statement No. IX | Thirrd Session, 1998. |
| (iii) | Statement No.VIII | Fourth Session,1999. |

Thirteenth Lok Sabha

- | | | |
|------|-----------------|----------------------|
| (i) | Statement No.V | Second Session,1999. |
| (ii) | Statement No.IV | Third Session, 2000. |

(26) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 24 of the Passports Act,1967:-

(i) The Passport (Amendment) Rules, 2000 published in Notification No.G.S.R.473(E) in Gazette of India dated the 22nd May,2000 together with a corrigendum thereto in Hindi version only published in Notification No.G.S.R.584(E) dated the 4th July, 2000.

(ii) The Passport (Second Amendment) Rules, 2000 published in Notification No.G.S.R.485(E) in Gazette of India dated the 23rd May,2000 together with a corrigendum thereto published in Notification No.G.S.R.632(E) dated the 29th June, 2000

(iii) The Passport (Third Amendment) Rules, 2000 published in Notification No.G.S.R.529(E) in Gazette of India dated the 8th June, 2000.

(iv) The Passport (Second Amendment) Rules, 1999 published in Notification No.G.S.R 827(E) in Gazette of India dated the 29th December,1999.

(27) A copy of the Notification No.G.S.R.472(E) (Hindi and English versions) published in Gazette of India dated the 22nd May, 2000 regarding exemption from payment of fees for the employees of Central Passport Office issued under section 5 of the Passport Act,1967.

(28) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for DNA Fingerprinting and Diagnostics, Hyderabad, for the year 1998-99 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for DNA Fingerprinting and Diagnostics, Hyderabad, for the year 1998-99.

(29) Statement(Hindi and English versions) showing reasons for delay in laying papers mentioned at (28) above.

(30) A copy of the President's Pension (Amendment) Rules, 2000 (Hindi and English versions) published in Notification No. G.S.R.661 (E) in Gazette of India dated the 11th August, 2000 under sub-section (2) of Section 5 of the President's Emoluments and Pension Act, 1951.

(31) (i) A copy of the Annual Report (Hindi and English versions) of the Central Social Welfare Board, New Delhi, for the year 1997-98 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Social Welfare Board, New Delhi, for the year 1997-98

(32) Statement (Hindi and English versions)showing reasons for delay in laying papers mentioned at (31) above.

(33) (i) A copy of the Annual Report (Hindi and English versions) of the Central Social Welfare Board, New Delhi, for the year 1998-99 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Social Welfare Board, New Delhi, for the year 1998-99.

(34) Statement (Hindi and English versions) showing reasons for delay in laying papers mentioned at (33) above.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

(i) That at its sitting held on the 21st August, 2000, Rajya Sabha passed the Forfeiture (Repeal) Bill, 2000.

(ii) That at its sitting held on the 21st August, 2000, Rajya Sabha passed the Passport (Entry into India) Amendment Bill, 2000.

(iii) That at its sitting held on the 21st August, 2000, Rajya Sabha agreed without any amendment to the Border Security Force (Amendment) Bill, 2000, passed by the Lok Sabha on the 3rd August, 2000.

(iv) That at its sitting held on the 21st August, 2000, Rajya Sabha agreed without any amendment to the Cable Television Networks (Regulation) Amendment Bill, 2000, passed by the Lok Sabha on the 11th August, 2000.

(v) That at its sitting held on the 21st August, 2000, Rajya Sabha agreed without any amendment to the State Financial Corporations (Amendment) Bill, 2000, passed by the Lok Sabha on the 9th August, 2000.

(vi) That at its sitting held on the 22nd August, 2000, Rajya Sabha passed the Workmen's Compensation (Amendment) Bill, 2000.

(vii) That at its sitting held on the 22nd August, 2000, Rajya Sabha passed the Multimodal Transportation of Goods (Amendment) Bill, 2000.

5. Bills as passed by Rajya Sabha – Laid on the Table

(i) The Forfeiture (Repeal) Bill, 2000

- (ii) The Passport (Entry into India) Amendment Bill, 2000
- (iii) The Workmen's Compensation (Amendment) Bill, 2000.
- (iv) The Multimodal Transportation of Goods (Amendment) Bill, 2000.

6. Statements of Committee on Public Undertakings

PROF. VIJAY KUMAR MALHOTRA laid on the Table the following statements (Hindi and English versions) of the Committee on Public Undertakings:

- (1) Statement showing Action Taken by Government on the recommendations contained in First Action Taken Report (Thirteenth Lok Sabha) on Follow-up action on the Reports of C&AG of India (Commercial)
- (2) Statement showing Action Taken by Government on the recommendations contained in Chapter I of the Third Action Taken Report (Thirteenth Lok Sabha) on Pyrites, Phosphates & Chemicals Ltd. - Dehradun Unit.

7. Report of the Railway Convention Committee

SHRIMATI BHAVNABEN CHIKHALIA presented First Report (Hindi and English versions) of the Railway Convention Committee on 'Rate of Dividend for 2000-2001 and other ancillary matters' along with Minutes relating thereto.

8. Report of the Committee on Petitions

SHRI BASUDEB ACHARIA presented the Third Report (Hindi and English versions) of the Committee on Petitions (Thirteenth Lok Sabha).

9. Report of Committee on Absence of Members from the sitting of the House

SHRI RAM SAJIVAN presented the Fourth Report (Hindi and English versions) of the Committee on Absence of Members from the sittings of the House.

10. Report of Committee on Members of Parliament Local Area Development Scheme

DR. BOLLA BULLI RAMAIAH presented the Second Report (Hindi and English versions) of the Committee on Members of Parliament Local Area Development Scheme on the Ministry of Statistics and Programme Implementation - Proposals to amend Guidelines on MPLAD Scheme.

11. Report of Standing Committee on Defence

DR. LAXMINARAYAN PANDEY presented the Fifth Report (Hindi and English versions) of the Standing Committee on Defence (1999-2000) on Action Taken by the Government on the recommendations contained in the Fifth Report of the Committee (12th Lok Sabha) on 'Army Cantonments'.

12. Report of the Standing Committee on Transport and Tourism

SHRI RAVI PRAKASH VERMA laid on the Table a copy of Forty-fourth Report (Hindi and English versions) of the Standing Committee on Transport and Tourism on "Disinvestment of Air India".

***13. Motion regarding report of Joint Committee on Central Vigilance Commission Bill, 1999**

SHRIMATI BHAVNABEN CHIKHALIA moved the following motion:- 'That this House do further extend the time for presentation of the Report of the Joint Committee on Central Vigilance Commission Bill, 1999 upto the last day of the first week of Winter Session, 2000.'

The motion was adopted.

14. Matters under Rule 377

As directed by the Chair, the following members were permitted to lay on the Table statements on various matters sought to be raised by them under Rule 377 as indicated against each:-

(1) Shri Harbhai P. Chaudhary regarding need to set up T.V. Transmitters at Thanera, Thara and Dayodar in Banaskantha Parliamentary constituency, Gujarat.

(2) Shri Manibhai Ramjibhai Chaudhary regarding need to provide more facilities at various railway stations in Balsad Parliamentary constituency, Gujarat.

(3) Shri Punnu Lal Mohale regarding need to restart air service from Bilaspur, Madhya Pradesh.

(4) Prof. Rasa Singh Rawat regarding need for early construction of an aerodrom at Ajmer, Rajasthan.

(5) Shri Striprakash Jaiswal regarding need to take steps to make Hindustan Vegetable Oils Corporation Ltd. at Kanpur Viable.

(6) Shri Jitendra Prasad regarding need to accord early approval to the proposal of Govt. of U.P. for construction of a bridge on Bahgul-Ranganga river at Kolaghat in Shahjahanpur.

(7) Shri Priya Ranjan Dasmunsi regarding need to take steps for uplift of Rajbanshi community of North Bengal.

(8) Shri T. Govindan regarding need to revitalise the Food Corporation of India to make Public Distribution System more effective.

(9) Prof. Ummareddy Venkateswarlu regarding need to improve telecommunication services in Tenali Parliamentary constituency in Andhra Pradesh.

(10) . Shri Ramji Lal Suman regarding need to set up a heavy industry in Bah Tehsil in Agra district, U.P.

(11) Dr. V. Saroja regarding need to provide financial assistance to Government of Tamil Nadu for laning of Tiruchangode – Salem - Chinnamudalipatty road connecting national highway no.7 in Rasipuram Parliamentary constituency.

(12) Shri Sadashivrao D. Mandlik regarding need to take steps for around development of 'Panhala' in Kolhapur.

15. Motion - Negatived

Time taken: 7 Hrs. 10 mts.

Discussion on the following motion moved by Shri Priya Ranjan Dasmunsi on the 21st August, 2000, continued:-

“That this House expresses its anguish and deep sense of grief over the incidents of killing of innocent persons including pilgrims of Amarnath Yatra in Jammu and Kashmir and urges upon the Government to appoint a Commission of Inquiry headed by a sitting Judge of a High Court to inquire into the matter with specific terms of reference to go into the aspect of security lapses, if any, and to report within three months from the date of its appointment.”

Shri L.K. Advani took part in the debate.

Shri Priya Ranjan Dasmunsi replied to the debate.

The motion was negatived.

16. Government Bills - Passed

(i) The Constitution (Eighty-eighth Amendment) Bill, 1999 (Amendment of article 335).

The motion for consideration of the Bill was moved by Shrimati Vasundhara Raje on behalf of Shri Atal Bihari Vajpayee.

The following members took part in the debate:-

- (1) Shri Buta Singh
- (2) Shri Thawar Chand Gehlot
- (3) Shri Bajju Ban Riyan
- (4) Dr. Jagannath Manda
- (5) Kumari Mayawati
- (6) Dr. (Shrimati) Anita Arya
- (7) Shri K.H. Muniyappa
- (8) Shri Ananda Mohan Biswas
- (9) Dr. Raghuvansh Prasad Singh
- (10) Shri Ram Vilas Paswan
- (11) Shri Manikrao Hodlya Gavit
- (12) Shrimati Jas Kaur Meena
- (13) Dr. V. Saroja
- (14) Shri Amar Roypradhan
- (15) Shri G.M. Banatwalla
- (16) Shri Pravin Rashtrapal
- (17) Shri Ramdas Athawale
- (18) Shri P.H. Pandian
- (19) Smt. Santosh Chowdhary
- (20) Shri Haribhau Shankar Mahale

Shrimati Vasundhara Raje replied to the debate.

On the motion for consideration of the Bill, the House divided, **Ayes-318; Noes-Nil. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Clause-by-clause consideration of the Bill was then taken up.

On the motion for adoption of clause 2, the House divided, ** Ayes-327; Noes-1.

Clause 2 was adopted by a majority of total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Clause 1, the Enacting Formula and the Long Title were also adopted.
The motion that the Bill be passed was moved by Shrimati Vasundhara Raje.

On the motion, the House divided, ** Ayes-340; Noes-Nil.

The motion was adopted by a majority of the total membership of the House and by a majority of not less than two thirds of the members present and voting. The Bill was passed by the requisite majority in accordance with the provisions of article 368 of the Constitution.

(ii) The Constitution (Eighty – sixth Amendment) Bill, 1999 (Amendment of article 243 M), as passed by Rajya Sabha.

The motion for consideration was moved by Shri A. Raja.

On the motion for consideration of the Bill, the House divided, **Ayes-354; Noes-Nil. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Clause-by-clause consideration of the Bill was then taken up.

On the motion for adoption of clause 2, the House divided, ** Ayes-357; Noes-Nil.

Clause 2 was adopted by a majority of total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Clause 1, the Enacting Formula and the Long Title were also adopted.
The motion that the Bill be passed was moved by Shri A. Raja.

On the motion, the House divided, ** Ayes-347; Noes-Nil.

The motion was adopted by a majority of the total membership of the House and by a majority of not less than two thirds of the members present and voting. The Bill was passed by the requisite majority in accordance with the provisions of article 368 of the Constitution.

5.58 P.M.

17. The Budget (Railways)

Time taken: 4 Hrs. 36 Mts.

Demands for Excess Grants(Railways) -1997-98 and Supplementary Demand for Grant(Railways) - 2000-2001

The following items were taken up together:-

(i) Demands for Excess Grants Nos. 8, 10, 14 and 16 in respect of the Budget (Railways) for 1997-98.

(ii) Supplementary Demand for Grant Nos. 16 in respect of the Budget (Railways) for 2000-2001.

The following members took part in the debate:-

- (1) Shri Ramesh Chennithala
- (2) Shri Chinmayanand Swami

- (3) Shri Basudeb Acharia
- (4) Shri Gutha Sukender Reddy
- (5) Shri Ramjilal Suman
- (6) Dr. Girja Vyas
- (7) Shri Nawal Kishore Rai
- (8) Shri Namdeo Harbaji Diwathe
- (9) Shri Sukdeo Paswan
- (10) Shri Arun Kumar
- (11) Shri Sis Ram Ola
- (12) Smt. Jas Kaur Meena
- (13) Shri K. Malaisamy
- (14) Adv. Suresh Ramrao Jadhav
- (15) Shri Adhi Sankar
- (16) Shri K.H. Muniyappa
- (17) Shri Prabhat Samantray
- (18) Dr. Laxminarayan Pandey
- (19) Shri Chandra Vijay Singh
- (20) Shri Paban Singh Ghatowar
- (21) Prof.(Smt.) A.K. Premajam
- (22) Prof. Ummareddy Venkateswarlu
- (23) Shri Ravi Prakash Verma
- (24) Shri Prabhunath Singh
- (25) Shri Kodikunnil Suresh
- (26) Shri Punnu Lal Mohale
- (27) Dr. Raghuvansh Prasad Singh
- (28) Shri Maheswar Singh
- (29) Shri Ram Raghunath Chaudhary
- (30) Shri Anadi Sahu
- (31) Shri V.S. Sivakumar
- (32) Shri R.P. Rudi
- (33) Dr. V. Saroja
- (34) Shrimati Jayashree Banerjee

Kumari Mamata Banerjee replied to the debate.

(i) All the demands for Excess Grants Nos.8, 10, 14 & 16 in respect of the Budget (Railways) for the amounts shown under column 3 of the printed List of Demands for Excess Grants (Railways) for 1997-98 were voted in full.

(ii) The Supplementary Demand for Grant No. 16 in respect of the Budget (Railways) for the amounts shown under column 3 of the printed List of Supplementary Demand for Grant (Railways) for 2000-2001 was voted in full.

18. Government Bill-Introduced

The Appropriation (Railways) No. 3 Bill, 2000.

19. Government Bill-Passed

The Appropriation (Railways) No. 3 Bill, 2000.

The motion for consideration moved by Kumari Mamta Banerjee was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Kumari Mamta Banerjee

The motion was adopted and the Bill was passed.

20. Government Bill- Introduced

The Appropriation (Railways) No. 4 Bill, 2000

21. Government Bill-Passed

The Appropriation (Railways) No.4 Bill, 2000

The motion for consideration moved by Kumari Mamta Banerjee was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Kumari Mamta Banerjee.

The motion was adopted and the Bill was passed.

10.34 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, 24th August, 2000)

G.C. MALHOTRA
Secretary-General

**** Subject to correction**

LOK SABHA

BULLETIN—PART I (Brief Record of Proceedings)

Thursday, August 24, 2000/ Bhadra 2, 1922 (Saka)

No.86

11.01 A.M.

1. Obituary Reference

The Speaker, the Prime Minister, Shrimati Sonia Gandhi, Shri Somnath Chatterjee, Dr. S. Venugopal, Sarvashri Mulayam Singh Yadav, Chandra Shekhar, P.A. Sangma, Raashid Alvi, P.H. Pandian, Dr. Raghuvansh Prasad Singh and Shri Vaiko made references to the passing away of Shri P.R. Kumaramangalam who was a sitting member of Lok Sabha.

As a mark of respect to the memory of the deceased, members stood in silence for a short while and thereafter the House was adjourned for the day.

2. Questions

As the House adjourned after obituary reference Starred Questions could not be called for oral answer. Starred Question Nos. 421-460 put down in the order paper for the day were, therefore, treated as Unstarred alongwith Short Notice Question No. 1 addressed to the Minister of Railways and their replies together with replies to the Unstarred Question No. 4687-4912 would be printed in the Official Report for the day

11.42 AM

(Lok Sabha adjourned till 11 AM on Friday, the 25th August, 2000)

G.C. MALHOTRA
Secretary-General

LOK SABHA

BULLETIN—PART I (Brief Record of Proceedings)

Friday, August 25, 2000/ Bhadra 3, 1922 (Saka)

No.87

11.02 A.M.

1. Obituary Reference

The Speaker made reference to the passing away of Shri N.K. Shejwalkar, who was a member of Sixth and Seventh Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Question Nos. 441, 445 and 446 were orally answered. Replies to Starred Question Nos. 442-444 and 447-460 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 2 addressed to the Minister of Finance regarding Import Duty on Sandiman Neoral was orally answered and supplementaries thereon were also answered.

4. Unstarred Questions

Replies to Unstarred Question Nos.4913-5142 were laid on the Table.

12.09 P.M.

5. Reference by Speaker

The Speaker made reference to the 75th anniversary of the assumption of Office of the first elected President of the Central

6. Papers Laid on the Table

The following papers were laid
on the Table :-

(1) Copy of the National Security
Guard (Group 'A' posts)
Recruitment (Amendment)
Rules, 2000 (Hindi and English
versions) published in
Notification No. G.S.R. 283 in
Gazette of India dated the 29th
July, 2000 under sub-section (3)
of Section 139 of the National
Security Guard Act, 1986.

(2) (i) A copy of the Annual
Report (Hindi and English
versions) of the Nehru Memorial
Museum and Library, New Delhi,
for the year 1998-99 along with
Audited Accounts.

(ii) A copy of the Review
(Hindi and English versions) by
the Government of the working
of the Nehru Memorial Museum
and Library, New Delhi, for the
year 1998-99.

(3) Statement (Hindi and English
versions) showing reasons for
delay in laying the papers
mentioned at (2) above.

(4) (i) A copy of the Annual
Report (Hindi and English
versions) of the National
Museum Institute of History of
Art, Conservation and
Museology, New Delhi, for the
years 1997-98 and 1998-99,
along with Audited Accounts.

(ii) A copy of the Review
(Hindi and English versions) by
the Government of the working
of the National Museum Institute
of History of Art, Conservation
and Museology, New Delhi, for
the years 1997-98 and 1998-99.

(5) Statement (Hindi and English
versions) showing reasons for

delay in laying the papers mentioned at (4) above

(6) (i) A copy of the Annual Report (Hindi and English versions) of the National School of Drama, New Delhi, for the year 1998-99 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National School of Drama, for the year 1998-99.

(7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

(8) (i) A copy of the Annual Report (Hindi and English versions) of the Sahitya Academy, New Delhi, for the year 1998-99 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sahitya Academy, New Delhi, for the year 1998-99.

(9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above

(10) (i) A copy of the Annual Report (Hindi and English versions) of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 1997-98, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 1997-98.

(11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

(12) (i) A copy of the Annual Report (Hindi and English versions) of the Morarji Desai National Institute of Yoga, New Delhi, for the year 1998-99 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Morarji Desai National Institute of Yoga, New Delhi, for the year 1998-99.

(13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

(14) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Unani Medicine, New Delhi, for the year 1998-99 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Unani Medicine, New Delhi, for the year 1998-99.

(15) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

(16) A copy of the Companies (Central Government's) General Rules and Forms (Third Amendment) Rules, 2000 (Hindi and English versions) published in Notification No.G.S.R. 638 (E) in Gazette of India dated the 26th July, 2000 under sub-section (3) of section 642 of the Companies Act, 1956.

(17) A copy of the Report (Hindi and English versions) of the committee on State Funding of Elections (Inderjit Gupta Committee).

(18) copy of the Report (Hindi and English versions) of the Comptroller and Auditor General

of India- Union Government
(Commercial) (No.6 of 2000) –
Public Sector Undertakings-
Hindustan Antibiotics Limited
for the period ended the 31st
March, 1999 under article 151
(1) of the Constitution.

(19) A copy each of the
following papers (Hindi and
English versions) under sub-
section (1) of section 619A of the
Companies Act, 1956 :-

(i) Statement regarding Review
by the Government of the
working of the Tannery and
Footwear Corporation of India
Limited, Kanpur, for the year
1998-99.

(ii) Annual Report of the Tannery
and Footwear Corporation of
India Limited, Kanpur, for the
year 1998-99, along with
Audited Accounts and comments
of the Comptroller and Auditor
General thereon.

(20) Statement (Hindi and
English versions) showing
reasons for delay in laying the
papers mentioned at (19) above.

(21) A copy each of the
following Notifications (Hindi
and English versions) under
section 48 of the Foreign
Exchange Management Act,
1999:-

(i) The Foreign Exchange
Management (Permissible
Capital Account Transactions)
Regulations, 2000 published in
Notification No. G.S.R.384 (E)
in Gazette of India dated the 5th
May, 2000.

(ii) The Foreign Exchange
Management (Issue of Security
in India by a branch, office or
agency of a person resident
outside India) Regulations, 2000
published in Notification No.
G.S.R.385 (E) in Gazette of India
dated the 5th May, 2000.

(iii) The Foreign Exchange Management (Borrowing or Lending in Foreign Exchange) Regulations, 2000 published in Notification No. G.S.R.386 (E) in Gazette of India dated the 5th May, 2000.

(iv) The Foreign Exchange Management (Borrowing and Lending in Rupees) Regulations, 2000 published in Notification No. G.S.R.387 (E) in Gazette of India dated the 5th May, 2000.

(v) The Foreign Exchange Management (Deposit) Regulations, 2000 published in Notification No. G.S.R.388 (E) in Gazette of India dated the 5th May, 2000.

(vi) The Foreign Exchange Management (Export and Import of Currency) Regulations, 2000 published in Notification No. G.S.R.389 (E) in Gazette of India dated the 5th May, 2000.

(vii) The Foreign Exchange Management (Acquisition and Transfer of immovable property outside India) Regulations, 2000 published in Notification No. G.S.R.390 (E) in Gazette of India dated the 5th May, 2000.

(viii) The Foreign Exchange Management (Guarantees) Regulations, 2000 published in Notification No. G.S.R.391 (E) in Gazette of India dated the 5th May, 2000.

(ix) The Foreign Exchange Management (Realisation, Repatriation and Surrender of Foreign Exchange) Regulations, 2000 published in Notification No. G.S.R.392 (E) in Gazette of India dated the 5th May, 2000.

(x) The Foreign Exchange Management (Foreign Currency Accounts by a person resident in India) Regulations, 2000 published in Notification No.

G.S.R.393 (E) in Gazette of India dated the 5th May, 2000.

(xi) The Foreign Exchange Management (Possession and Retention of Foreign Currency) Regulations, 2000 published in Notification No. G.S.R.394 (E) in Gazette of India dated the 5th May, 2000.

(xii) The Foreign Exchange Management (Insurance) Regulations, 2000 published in Notification No. G.S.R.395 (E) in Gazette of India dated the 5th May, 2000.

(xiii) The Foreign Exchange Management (Remittance of Assets) Regulations, 2000 published in Notification No. G.S.R.396 (E) in Gazette of India dated the 5th May, 2000.

(xiv) The Foreign Exchange Management (Manner of Receipt and Payment) Regulations, 2000 published in Notification No. G.S.R.397 (E) in Gazette of India dated the 5th May, 2000.

(xv) The Foreign Exchange Management (Transfer or Issue of Security by a Person resident outside India) Regulations, 2000 published in Notification No. G.S.R.406 (E) in Gazette of India dated the 8th May, 2000.

(xvi) The Foreign Exchange Management (Acquisition and Transfer of immovable property in India) Regulations, 2000 published in Notification No. G.S.R.407 (E) in Gazette of India dated the 8th May, 2000.

(xvii) The Foreign Exchange Management (Establishment in India of Branch or Office or other place of Business) Regulations, 2000 published in Notification No. G.S.R.408 (E) in Gazette of India dated the 8th May, 2000.

(xviii) The Foreign Exchange Management (Export of Goods and Services) Regulations, 2000 published in Notification No. G.S.R.409 (E) in Gazette of India dated the 8th May, 2000.

(xix) The Foreign Exchange Management (Investment in Firm or Proprietary concern in India) Regulations, 2000 published in Notification No. G.S.R.410 (E) in Gazette of India dated the 8th May, 2000.

(xx) The Foreign Exchange Management (Foreign Exchange derivative contracts) Regulations, 2000 published in Notification No. G.S.R.411(E) in Gazette of India dated the 8th May, 2000.

(xxi) The Foreign Exchange Management (Transfer or issue of any foreign security) Regulations, 2000 published in Notification No. G.S.R.456 (E) in Gazette of India dated the 15th May, 2000.

(22) A copy of the Notification No. G.S.R. 402 (E) published in Gazette of India dated the 8th May, 2000 notifying debit cards, ATM cards or any other instrument by whatever name called that can be used to create a financial liability as currency issued under section 2 of the Foreign Exchange Management Act, 1999.

(23) A copy each of the following Notifications (Hindi and English versions) issued under section 3 of the Foreign Exchange Management Act, 1999:-

(i) G.S.R. No. 403 (E) published in Gazette of India dated the 8th May, 2000 regarding receipt from, and payment to, a person resident outside India.

(ii) G.S.R. No.404 (E) published in Gazette of India dated the 8th May, 2000, directing that the

prohibitions imposed by clauses (b), (c) and (d) of that section shall not apply to any transaction entered into in Indian rupee by or with.

(iii) G.S.R. No.405 (E) published in Gazette of India dated the 8th May, 2000, seeking to permit any person to buy from any post office, any foreign exchange in the form of postal orders or money orders.

(24) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income Tax Act, 1961:-

(i) S.O. 1360 published in Gazette of India dated the 1st July, 2000 regarding exemption to the “Indian Institute of Public Administration, New Delhi” under section 10 (23 C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1998-99 to 2000-2001, subject to certain conditions.

(ii) S.O. 1361 published in Gazette of India dated the 1st July, 2000 regarding exemption to the “Sir Ratan Tata Trust, Mumbai” under section 10 (23 C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1999-2000 to 2001-2002, subject to certain conditions.

(iii) S.O. 1362 published in Gazette of India dated the 1st July, 2000 regarding exemption to the “Shri Ram Chandra Mission, New Delhi” under section 10 (23 C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1999-2000 to 2001-2002, subject to certain conditions.

(iv) S.O. 1363 published in Gazette of India dated the 1st July, 2000 regarding exemption

to the “Sri Kailash Ashrama Mahasamsthana Trust, Bangalore” under section 10 (23 C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1999-2000 to 2001-2002, subject to certain conditions.

(v) S.O. 1364 published in Gazette of India dated the 1st July, 2000 regarding exemption to the “Vivekananda Rock Memorial and Vivekananda Kendra, Chennai” under section 10 (23 C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1999-2000 to 2001-2002, subject to certain conditions.

(vi) S.O. 1365 published in Gazette of India dated the 1st July, 2000 regarding exemption to the “Federation of Indian Export Organisation, New Delhi” under section 10 (23 C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1998-99 to 2000-2001, subject to certain conditions.

(vii) S.O. 1366 published in Gazette of India dated the 1st July, 2000 regarding exemption to the “William Carery Study and Research Centre, Calcutta” under section 10 (23 C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1999-2000 to 2001-2002, subject to certain conditions.

(viii) S.O. 1367 published in Gazette of India dated the 1st July, 2000 regarding exemption to the “Indian Parliamentary Group, New Delhi” under section 10 (23 C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1999-2000 to 2001-2002, subject to certain conditions.

(ix) S.O. 1368 published in Gazette of India dated the 1st

July, 2000 regarding exemption to the “ National Horticulture Board, Gurgaon (Haryana)” under section 10 (23 C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1999 to 2001-2002, subject to certain conditions.

(x) S.O. 1369 published in Gazette of India dated the 1st July, 2000 regarding exemption to the “The Music Academy ,Chennai” under section 10 (23 C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1999-2000 to 2001-2002 subject to certain conditions.

(xi) S.O. 1370 published in Gazette of India dated the 1st July, 2000 regarding exemption to the “ South Central Zone Cultural Centre, Nagpur” under section 10 (23 C) of the Income Tax Act, 1961 for the period covered by the Assessment year 1997-98, subject to certain conditions.

(xii) S.O. 1371 published in Gazette of India dated the 1st July, 2000 containing corrigendum to the Notification No. S.O. 1774 dated the 26th June, 1999.

(xiii) S.O. 1372 published in Gazette of India dated the 1st July, 2000 regarding exemption to the “ Voluntary Coordinating Agency for Child Adoption, Chennai” under section 10 (23 C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1997-98 to 1999-2000, subject to certain conditions.

(xiv) S.O. 1373 published in Gazette of India dated the 1st July, 2000 regarding exemption to the “Aga Khan Foundation, New Delhi” under section 10 (23 C) of the Income Tax Act, 1961

for the period covered by the Assessment years 1999-2000 to 2001-2002, subject to certain conditions.

(xv) S.O. 1374 published in Gazette of India dated the 1st July, 2000 regarding exemption to the “Shri Ahobila Math Sanskrita Vidya Abhi Vardhini Sabha , Chennai” under section 10 (23 C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1995-96 to 1997-98, subject to certain conditions.

(xvi) S.O. 1375 published in Gazette of India dated the 1st July, 2000 regarding exemption to the “India International Rural Cultural Centre, New Delhi” under section 10 (23 C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1999-2000 to 2001-2002, subject to certain conditions.

(xvii) S.O. 1376 published in Gazette of India dated the 1st July, 2000 regarding exemption to the “Council for Leather Exports, Chennai” under section 10 (23 C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1995-96 to 1997-98, subject to certain conditions.

(xviii) S.O. 1377 published in Gazette of India dated the 1st July, 2000 regarding exemption to the “Gandhi Samarak Sangrahalaya Samiti, New Delhi” under section 10 (23 C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1996-97 to 1998-99, subject to certain conditions.

(xix) S.O. 1378 published in Gazette of India dated the 1st July, 2000 regarding exemption to the National Foundation for Teachers’ Welfare, Ministry of

Human Resources Development” under section 10 (23 C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1993-94 to 1995-96, subject to certain conditions.

(xx) S.O. 1379 published in Gazette of India dated the 1st July, 2000 regarding exemption to the “Slight Savers International-Royal Commonwealth Society for Blind, Bombay” under section 10 (23 C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1999-2000 to 2001-2002, subject to certain conditions.

(xxi) S.O. 1380 published in Gazette of India dated the 1st July, 2000 regarding exemption to the “Little Sisters of the Poor, Calcutta” under section 10 (23 C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1999-2000 to 2001-2002, subject to certain conditions.

(xxii) S.O. 1381 published in Gazette of India dated the 1st July, 2000 regarding exemption to the “U.P. Sainik Punarvas Nidhi, Lucknow” under section 10 (23 C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1989-90 to 1991-1992, subject to certain conditions.

(xxiii) S.O. 1382 published in Gazette of India dated the 1st July, 2000 regarding exemption to the “Victoria Technical Institute, Chennai” under section 10 (23 C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1999-2000 to 2001-2002, subject to certain conditions.

(xxiv) S.O. 1383 published in Gazette of India dated the 1st July, 2000 regarding exemption

to the “Institute of Rail Transport, New Delhi” under section 10 (23 C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1999-2000 to 2001-2002, subject to certain conditions.

(xxv) S.O. 1384 published in Gazette of India dated the 1st July, 2000 regarding exemption to the “Export Promotion Council for Handicrafts, New Delhi” under section 10 (23 C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1996-97 to 1998-99, subject to certain conditions.

(xxvi) S.O. 1385 published in Gazette of India dated the 1st July, 2000 containing corrigendum to the Notification No. S.O. 1800 dated the 26th June, 1999.

(xxvii) S.O. 1386 published in Gazette of India dated the 1st July, 2000 regarding exemption to the “Confederation of Indian Industry, New Delhi” under section 10 (23 C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1995-96 to 1997-98, subject to certain conditions.

(xxviii) S.O. 1387 published in Gazette of India dated the 1st July, 2000 regarding exemption to the “Organisation of Pharmaceutical Procedures of India, Mumbai” under section 10 (23 C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1995-96 to 1997-98, subject to certain conditions.

(xxix) S.O. 1388 published in Gazette of India dated the 1st July, 2000 regarding exemption to the “Servants of India Society, Shivaji Nagar, Pune” under section 10 (23 C) of the Income Tax Act, 1961 for the period

covered by the Assessment years 1998-99 to 2000-2001, subject to certain conditions.

(xxx) S.O. 1389 published in Gazette of India dated the 1st July, 2000 regarding exemption to the “National Centre for the Performing Arts, Mumbai” under section 10 (23 C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1998-99 to 2000-2001, subject to certain conditions.

(xxxi) S.O. 1390 published in Gazette of India dated the 1st July, 2000 regarding exemption to the “FAN – INDIA, New Delhi” under section 10 (23 C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1996-97 to 1998-99, subject to certain conditions.

(xxxii) S.O. 1391 published in Gazette of India dated the 1st July, 2000 regarding exemption to the “India International Centre, New Delhi” under section 10 (23 C) of the Income Tax Act, 1961 for the period covered by the Assessment years 2000-2001 to 2002-2003 subject to certain conditions.

(xxxiii) S.O. 1392 published in Gazette of India dated the 1st July, 2000 regarding exemption to the “Indira Gandhi Memorial Trust, New Delhi” under section 10 (23 C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1999-2000 to 2001-2002, subject to certain conditions.

(xxxiv) S.O. 1393 published in Gazette of India dated the 1st July, 2000 regarding exemption to the “Sant Nirankari Mandal, Delhi” under section 10 (23 C) of the Income Tax Act, 1961 for the period covered by the Assessment years 2001-2002 to

2003-2004, subject to certain conditions.

(xxxv) S.O. 1394 published in Gazette of India dated the 1st July, 2000 regarding exemption to the “Seva Mandir, Udaipur (Rajasthan)” under section 10 (23 C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1998-99 to 2000-2001, subject to certain conditions.

(xxxvi) S.O. 1395 published in Gazette of India dated the 1st July, 2000 regarding exemption to the “Sant Shri Asharam Ashram, Gujarat” under section 10 (23 C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1999-2000 to 2001-2002, subject to certain conditions.

(xxxvii) S.O. 1396 published in Gazette of India dated the 1st July, 2000 regarding exemption to the “Joint Plant Committee, Calcutta” under section 10 (23C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1996-97 to 1998-99, subject to certain conditions.

(xxxviii) S.O. 1397 published in Gazette of India dated the 1st July, 2000 regarding exemption to the “Export Promotion Council for Handicrafts, New Delhi” under section 10 (23 C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1999-2000 to 2001-2002 subject to certain conditions.

(xxxix) S.O. 1398 published in Gazette of India dated the 1st July, 2000 regarding exemption to the “Indian National Trust for Art and Cultural Heritage, New Delhi” under section 10 (23 C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1996-97 to

1998-99, subject to certain conditions.

(xl) S.O. 1399 published in Gazette of India dated the 1st July, 2000 regarding exemption to the “Centre for Public Sector Studies, New Delhi” under section 10 (23 C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1996-97 to 1998-99, subject to certain conditions.

(xli) S.O. 1400 published in Gazette of India dated the 1st July, 2000 regarding exemption to the “International Commission on Irrigation and Drainage, New Delhi” under section 10 (23 C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1999-2000 to 2001-2002, subject to certain conditions.

(xlii) S.O. 1401 published in Gazette of India dated the 1st July, 2000 regarding exemption to the “Institute of Economic Journalism, New Delhi” under section 10 (23 C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1997-98 to 1999-2000, subject to certain conditions.

(xliii) S.O. 1402 published in Gazette of India dated the 1st July, 2000 regarding exemption to the “Maharana Pratap Smarak Samiti, Udaipur, Rajasthan” under section 10 (23 C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1996-97 to 1998-99, subject to certain conditions.

(xliv) S.O. 1403 published in Gazette of India dated the 1st July, 2000 regarding exemption to the “India Trade Promotion Organisation, New Delhi” under section 10 (23 C) of the Income Tax Act, 1961 for the period covered by the Assessment years

2001-2002 to 2003-2004, subject to certain conditions.

(xlv) S.O. 1406 published in Gazette of India dated the 1st July, 2000 regarding exemption to the “National Centre for Trade Information, New Delhi” under section 10 (23 C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1996-97 to 1998-99, subject to certain conditions.

(xlvi) S.O. 1409 published in Gazette of India dated the 1st July, 2000 regarding exemption to the “Anandashram Trust, Kanhangad, Kerala” under section 10 (23 C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1999-2000 to 2001-2002, subject to certain conditions.

(xlvii) S.O. 1410 published in Gazette of India dated the 1st July, 2000 regarding exemption to the “Council for Advancement of People’s Action and Rural Technology, New Delhi” under section 10 (23 C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1996-97 to 1998-99, subject to certain conditions.

(xlviii) S.O. 1411 published in Gazette of India dated the 1st July, 2000 regarding exemption to the “Harija Sevak Sangh, Delhi” under section 10 (23 C) of the Income Tax Act, 1961 for the period covered by the Assessment years 2000-2001 to 2002-2003, subject to certain conditions.

(xlix) S.O. 1413 published in Gazette of India dated the 1st July, 2000 regarding exemption to the “All Bengal Women’s Union, Calcutta” under section 10 (23 C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1996-96

to 1998-99, subject to certain conditions.

(l) S.O. 1417 published in Gazette of India dated the 1st July, 2000 regarding exemption to the “Khelaghar, Calcutta” under section 10 (23 C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1999-2000 to 2001-2002, subject to certain conditions.

(li) S.O. 1418 published in Gazette of India dated the 1st July, 2000 regarding exemption to the “Rashtriya Mahila Kosh, New Delhi” under section 10 (23 C) of the Income Tax Act, 1961 for the period covered by the Assessment years 2000-2001 to 2002-2003, subject to certain conditions.

(25) A copy of the Baggage (Amendment) Rules, 2000 (Hindi and English versions) published in Notification No. G.S.R. 658 (E) in Gazette of India dated the 9th August, 2000, under section 159 of the Customs Act, 1952 together with an explanatory memorandum.

(26) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980:-

(i) The Syndicate Bank General Regulations, 1998 published in Notification No. Ref. No. 189/0010/113 in Gazette of India dated the 25th December, 1999.

(ii) The Allahabad Bank General Regulations, 1999 published in Notification No. Gen. A/c 001626 in Gazette of India dated the 8th April, 2000.

(iii) The Punjab National Bank General Regulations, 2000 published in Notification No. PNB/OSC/Reg/1/2000 published in Gazette of India dated the 22nd April, 2000 together with a corrigendum thereto published in Notification No. PNB/OSC/Reg/2/2000 dated the 3rd June, 2000.

(iv) The Union Bank of India General Regulations, 1998 published in Notification No. P&D:O&M:1575:182 in Gazette of India dated the 8th May, 2000.

(27) (i) A copy of the Annual Report (Hindi and English versions) of the Securities and Exchange Board of India, Mumbai, for the year 1999-2000, under sub-section (3) of section 18 of the Securities and Exchange Board of India Act, 1992.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Securities and Exchange Board of India, Mumbai, for the year 1999-2000.

(28) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:-

(i) Report of the Comptroller and Auditor General of India – Union Government (Direct Taxes) (No.12A of 2000) – Voluntary Disclosure of Income Scheme, 1997 for the year ended the 31st March, 1999.

(ii) Report of the Comptroller and Auditor General of India – Union Government (Railways) (No.9 of 2000) for the year ended the 31st March, 1999.

(29) A copy of the Appropriation Accounts, Indian Railways, for the year 1998-99, Part-I –Review (Hindi and English versions)

(30) A copy of the Appropriation Accounts, Indian Railways, for the year 1998-99, Part-II – Detailed Appropriation Accounts (Hindi and English versions).

(31) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Forestry Research and Education, Dehra Dun, for the year 1997-98 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Forestry Research and Education, Dehra Dun, for the year 1997-98.

(32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(33) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :-

(a)
(i) Review by the Government of the working of the Birds Jute and Exports Limited, Calcutta, for the year 1998-99.

(ii) Annual Report of the Birds Jute and Exports Limited, Calcutta, for the year 1998-99, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b)
(i) Review by the Government of the working of the National Jute Manufacturers Corporation Limited, Calcutta, for the year 1997-98

(ii) Annual Report of the National Jute Manufacturers Corporation Limited, Calcutta, for the year 1997-98, along with Audited Accounts and comments

of the Comptroller and Auditor
General thereon.

(34) Two statements (Hindi and
English versions) showing
reasons for delay in laying papers
mentioned at (1) above

(35) A copy of the Annual Report
(Hindi and English versions) of
the Institute of Applied
Manpower Research, New Delhi,
for the year 1998-99, along with
Audited Accounts.

(36) Statement (Hindi and
English versions) showing
reasons for delay in laying the
Papers mentioned at (1) above.

(37) A copy each of the following
Notifications (Hindi and English
versions) under sub-section (4) of
section 212 of the Motor
Vehicles Act, 1988:-

(i) The Central Motor Vehicles
(Sixth Amendment) Rules, 2000
published in Notification No.
G.S.R. 642(E) in Gazette of India
dated the 28th July, 2000
together with an explanatory
memorandum.

(ii) G.S.R. 610(E) published in
Gazette of India dated the 14th
July, 2000 making certain
amendments in the Central Motor
Vehicles (Amendment) Rules,
1998 together with an
explanatory memorandum.

(38) A copy each of the
following Notifications (Hindi
and English versions) under
section 10 of the National
Highways Act, 1956:-

(i) S.O. 1255(E) published in
Gazette of India dated the 21st
December, 1999 regarding
acquisition of extra land for four
laning on National Highway
No.5.

(ii) S.O. 376(E) published in
Gazette of India dated the 11th
April, 2000 regarding levy of

fees to be recovered from users of Mahi Bridge on National Highway No.8 near Vasad.

(iii) S.O.648 (E) published in Gazette of India dated the 7th July, 2000 regarding levy of fees to be recovered from users of the Bridge on National Highway No6 near Nashirabad.

(39) (i) A copy of the Annual Report (Hindi and English versions) of the Inland Waterways Authority of India, Noida, for the year 1998-99, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Inland Waterways Authority of India, Noida, for the year 1998-99,

(40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.

7. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

(i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No.3) Bill, 2000, passed by Lok Sabha on the 21st August, 2000.

(ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No.4) Bill, 2000, passed by Lok Sabha on the 21st August, 2000.

(iii) That at its sitting held on the 17th August, 2000 Rajya Sabha concurred in the recommendation of Lok Sabha to elect one member of the Rajya Sabha to the Joint Committee on

Offices of Profit to fill the vacancy caused by retirement of Shri E. Balanandan from the membership of the Rajya Sabha and also communicated the name of Shri Nilotpal Basu, member of Rajya Sabha had been duly elected to the said Committee.

(iv) That at its sitting held on the 9th August, 2000 Rajya Sabha concurred in the recommendation of Lok Sabha to nominate one member from the Rajya Sabha to associate with the Committee on Public Accounts of Lok Sabha for the unexpired portion of the term of the Committee in the vacancy caused by the retirement of Shri Vayalar Ravi from the membership of Rajya Sabha and also communicated the name of Shri Onward L. Nangtdu, member of Rajya Sabha had been duly elected to the said Committee.

8. Leave of Absence

The following members were granted leave of absence from the sittings of the House for the period mentioned against each:-

(1) Shri Prakash V. Patil 17 April, 2000 to 17 May, 2000 and 24 July, 2000 to 20 August, 2000

(2) Shri Chuni Lal Bhai Thakur 24 July, 2000 to 25 August, 2000

(3) Shri Bikash Chowdhury 10 March, 2000 to 16 March, 2000, 17 April, 2000 to 17 May, 2000 and 24 July, 2000 to 13 August, 2000.

(Due to interruptions in the House, Lok Sabha adjourned at 1.02 P.M. and re-assembled at 2.00 P.M.)

9. Reports of Public Accounts Committee

SHRI Narayan Datt Tiwari presented the following Reports (Hindi and English versions) of the Public Accounts Committee (Thirteenth Lok Sabha):

(1) Seventh Report on Paragraph 8.1 of Audit Report No.6 of 1997, Union Government (Post & Telecommunications) relating to Procurement of 2 GHz Digital Microwave System.

(2) Eighth Report on Action Taken on First Report (11th LS) on Excesses over Voted Grants and Charged Appropriations (1994-95).

(3) Ninth Report on Action Taken on Fourth Report (11th LS) on Union Government Appropriation Accounts (1994-95) – Telecommunication Services.

(4) Tenth Report on Action Taken on Second Report (12th LS) on Union Government Appropriation Accounts – Telecommunication Services (1996-97)

10. Reports of Committee on Private Member's Bills and Resolutions

Shri Ali Mohamad Naik presented the Eighth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

11. Minutes of Committee on Private Members' Bills and Resolutions

Shri Ali Mohamad Naik laid on the Table the Minutes (Hindi and English versions) of the Sixth to Eighth sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

12. Report of the Joint Committee

Shri Sahib Singh Verma presented the Report (Hindi and English versions) of the Joint Committee on the Protection of Plant Varieties and Farmers' Rights Bill, 1999.

13. Evidence before the Joint Committee

Shri Sahib Singh Verma laid on the Table the record of evidence tendered before the Joint Committee on the Protection of Plant Varieties and Farmers' Rights Bill, 1999.

14. Statements of Railway Convention Committee (1999)

Shrimati Bhavnaben Chikhalia laid on the Table the following statements (Hindi and English versions) of the Railway Convention Committee :-

(1) Statement showing Action Taken by Government on the recommendations contained in the Twelfth Report of the RCC (1985) on Action Taken by Government on the recommendations contained in the Ninth Report of Railway Convention Committee (1985) on "On-Going Railway Line Projects".

(2) Statement showing Action Taken by Government on the recommendations contained in the Second Report of the Railway Convention Committee (1989) on Action Taken by Government on the recommendations contained in the Fourteenth Report of Railway Convention Committee (1985) on "Rolling Stock Programme (Availability of Coaches and Wagons)".

(3) Statement showing Action Taken by Government on the recommendations contained in the Sixth Report of the Railway Convention Committee (1991)

on Action Taken by Government on the recommendations contained in the Second Report of Railway Convention Committee (1991) on “Purchase of Electric Locomotives from M/s. ABB, Switzerland by the Indian Railways”.

(4) Statement showing Action Taken by Government on the recommendations contained in the Eleventh Report of the Railway Convention Committee (1991) on Action Taken by Government on the recommendations contained in the Seventh Report of Railway Convention Committee (1991) on “Staff Welfare and Industrial Relations in Railways”.

(5) Statement showing Action Taken by Government on the recommendations contained in the First Report of the Railway Convention Committee (1996) on Action Taken by Government on the recommendations contained in the Tenth Report of Railway Convention Committee (1991) on “Progress of Modernisation Programme in Railways including Energy Conservation Measures”.

15. Reports of the Committee on Government Assurance

Dr. S. Venugopal presented the Second and Third Reports (Hindi and English versions) of the Committee on Government Assurances.

16. Statements of Standing Committee on Energy

Shri Sontosh Mohan Dev laid on the Table a copy each (Hindi and English versions) of the following Statements of the Standing Committee on Energy:-

(1) Statement on Action Taken by Government on the recommendations contained in the 13th Report (10th Lok Sabha)

on Action Taken by Government on the recommendations contained in the 3rd Report (10th Lok Sabha) on 'Energy for 90's and Beyond : Prospects, Reality and Challenges'.

(2) Statement on Action Taken by Government on the recommendations contained in the 32nd Report (10th Lok Sabha) on Action Taken by Government on the recommendations contained in the 26th Report (10th Lok Sabha) on 'New Policy Initiatives in Power Sector – Status of Implementation and their Impact on the Economy'.

(3) Statement on Action Taken by Government on the recommendations contained in the 5th Report (11th Lok Sabha) on Action Taken by Government on the recommendations contained in the 35th Report (10th Lok Sabha) on 'Rehabilitation Policy of Tehri Hydro Electric Project – A Case Study'.

(4) Statement on Action Taken by Government on the recommendations contained in the 6th Report (11th Lok Sabha) on Action Taken by Government on the recommendations contained in the 36th Report (10th Lok Sabha) on 'Fast Track Power Projects – An Evaluation'.

(5) Statement on Action Taken by Government on the recommendations contained in the 5th Report (12th Lok Sabha) on Action Taken by Government on the recommendations contained in the 14th Report (11th Lok Sabha) on 'Demands for Grants (1997-98)' of Department of Atomic Energy.

(6) Statement on Action Taken by Government on the recommendations contained in the 6th Report (12th Lok Sabha)

on Action Taken by Government on the recommendations contained in the 15th Report (11th Lok Sabha) on 'Demands for Grants (1997-98)' of Ministry of Non-Conventional Energy Sources.

(7) Statement on Action Taken by Government on the recommendations contained in the 7th Report (12th Lok Sabha) on Action Taken by Government on the recommendations contained in the 16th Report (11th Lok Sabha) on 'Demands for Grants (1997-98)' of Ministry of Power.

(8) Statement on Action Taken by Government on the recommendations contained in the 4th Report (13th Lok Sabha) on Action Taken by Government on the recommendations contained in the 16th Report (12th Lok Sabha) on 'Demands for Grants (1999-2000)' of Department of Atomic Energy.

17. Report of the Standing Committee on External Affairs

Shrimati Krishna Bose presented a copy of the Third Report (Hindi and English versions) of the Standing Committee on External Affairs (Thirteenth Lok Sabha) on "India's Role in the United Nations with particular reference to her claim for Permanent Membership of the Security Council".

18. Report of the Standing Committee on Petroleum and Chemicals

Shri Mulayam Singh Yadav presented a copy (in Hindi and English versions) of Seventh Report of Standing Committee on Petroleum & Chemicals (1999-2000) on action taken by the Government on the recommendations contained in the Sixth Report (Thirteenth Lok

Sabha) on Demands for Grants
2000-2001 relating to Ministry of
Chemicals & Fertilisers,
Department of Fertilisers.

19. Presentation of Petitions

(i) SHRI SUNIL KHAN to
presented a petition signed by
Shri Probodh Kumlehakur of the
Paschim Banga Mutia Mazdoor
Union (Adra Unit) of Food
Corporation of India, Adra, West
Bengal requesting for
regularisation of handling
labourers of Adra FSD godown
of Food Corporation of India by
introducing the direct payment
system.

(ii) SHRI KIRIT SOMAIYA to
presented a petition signed by
Shri Madhu Kotian and others of
Nahur, Mumbai regarding
construction of a new railway
station at Nahur between
Bhandup and Mulund railway
stations in Mumbai.

*(Due to interruptions in the
House, Lok Sabha adjourned at
1.02 P.M. and re-assembled at
2.03 P.M.)*

20. Matters Under Rule 377

As directed by the Chair, the
following members were
permitted to lay on the Table
statements on various matters
sought to be raised by them
under Rule 377 as indicated
against each:-

(1) Shri Ananta Nayak regarding
need to open Sub-Regional
Provident Fund Office at
Kyonjharjarh in Orissa.

(2) Shri Rajiv Pratap Rudy
regarding need to improve
Telephone services in Saran
District of Bihar.

(3) Shri Ram Singh Kaswan
regarding need to provide
financial assistance to
Government of Rajasthan for

early completion of Siddhmukh Irrigation Project in Churu district of Rajasthan.

(4) Shri Babubhai Katara regarding need to improve the telephone services in Dohad Parliamentary Constituency, Gujarat.

(5) Shri P.R. Kyndiah regarding need to reserve Kench's Trace and Laplang areas in Shillong, Meghalaya as green belt.

(6) Shri Rajo Singh regarding need for early clearance of proposal of Government of Bihar regarding Universal Literacy Mission in Bokaro and Lakhisarai districts.

(7) Prof.(Smt.) A.K. Premajam regarding need for early construction of Dharamadam bridge on national highway no. 17 in Badagara Parliamentary Constituency, Kerala.

(8) Shri Chandrakant Khaire regarding need to accord approval for setting up of branches of State Consumers Grievances Redressal Cell at Sambhajinagar (Aurangabad) and Nagpur.

(9) Shri Ram Sajiwan regarding need to allow export of agricultural products to neighbouring countries.

(10) Shri Manjay Lal regarding need to take steps for revival of the unit of IDPL at Muzaffarpur in Bihar.

(11) Shri Trilochan Kanungo regarding need to provide more railway facilities to Orissa.

(12) Shri Zora Singh Mann regarding need for early implementation of schemes for farmers whose land lies across the barbed wire fencing in Punjab border.

(13) Shri Thawarchand Gehlot regarding need to render financial assistance to Government of Madhya Pradesh for providing infrastructural facilities at Mahakumh Mela in Ujjain.

(14) Shri A. Narendra regarding need to open an agency for purchase of cotton in Kangti mandal, Andhra Pradesh.

(15) Shri Mani Shankar Aiyar regarding need to ensure flow of Cauvery water into Mettur Reservoir as stipulated in Interim Award.

(16) Shri Adhir Ranjan Chowdhury regarding need to take measures to check arsenic contamination in the country particularly in West Bengal.

(17) Shri Anandrao Vithoba Adsul regarding need to take steps for around development of Buldhana Parliamentary Constituency, Maharashtra.

(18) Shri Ram Prasad Singh regarding need to provide financial assistance to Government of Bihar for renovation of Sone canal system.

(19) Shri S.K. Bwiswmuthiary regarding need for creation of a separate State of Bodoland

(20) Shri P.C. Thomas regarding need to use natural rubber latex based bitumen for road tarring particularly on national highways.

21. Motion regarding Eighth Report of the Committee on Private Members' Bills and Resolutions.

Shri Ali Mohmad Naik moved the following motion:-

“That this House do agree with the Eight Report of the Committee on Private Members’

Bills and Resolutions presented to the House today (25.8.2000).”

The motion was adopted.

22. Private Members' Bills – Introduced

- (1) The Constitution (Amendment) Bill, 2000 (Amendment of article 171) by Shri K. Basavana Goud.
- (2) The Deposit Insurance and Credit Guarantee Corporation (Amendment) Bill, 2000 (Amendment of sections 2 and 16) by Shri Kirit Somaiya.
- (3) The Constitution (Amendment) Bill, 2000 (Amendment of article 316) by Shri K. Basavana Goud.
- (4) The Unorganised Workers' Insurance Bill, 2000 by Shri Anandrao Vithoba Adsul.
- (5) The Constitution (Amendment) Bill, 2000 (Amendment) Bill, 2000 (Amendment of article 81, etc.) by Shri Anant Gangaram Geete.
- (6) The Constitution (Amendment) Bill, 2000 (Insertion of new articles 151A to 151G) by Shri Anant Gangaram Geete.
- (7) The Compulsory Military Training for College Students Bill, 2000 by Shri Chandrakant Khaire.
- (8) The Compulsory Home-Guard Training Bill, 2000 by Shri Chandrakant Khaire.
- (9) The Bachelors' Allowance Bill, 2000 by Shri Chandrakant Khaire.
- (10) The Population Policy Bill, 2000 by Adv. Uttamrao Dhikale.
- (11) The Citizens (Identity Card) Bill, 2000 by Shri Chandrakant

Khaire.

(12) The Participation of Workers in Management Bill, 2000 by Shri Anandrao Vithoba Adsul.

(13) The Securities and Exchange Board of India (Amendment) Bill, 2000 (Insertion of new Chapter IVA) by Shri Kirit Somaiya.

(14) The Constitution (Amendment) Bill, 2000 (Insertion of new article 16A) by Shri Basudeb Acharia.

23. Private Member's Bill – Under Consideration

The Backward Areas Development Board Bill, 2000 by Shir Subodh Mohite.

Shri Subodh Mohite concluded his speech on the motion for consideration of the Bill moved by him on the 11th August, 2000.

The following members took part in the debate:-

- (1) Shri Anadi Sahu
- (2) Shri Ramji Lal Suman
- (3) Shri Prabhunath Singh
- (4) Dr. Raghuvansh Prasad Singh
- (5) Shri Girdhari Lal Bhargava
- (6) Shri S.K. Bwiswmuthiary
- (7) Shri Pravin Rashtrapal
- (8) Shri Priya Ranjan Dasmunsi
- (9) Prof. Rasa Singh Rawat (speech unfinished)

The discussion was not concluded.

24. Valedictory References

The Speaker, the Prime Minister, Shrimati Sonia Gandhi and Shri Somnath Chatterjee made valedictory references on the conclusion of Fourth Session of Thirteenth Lok Sabha.

25. National Song

The National Song was played.

*(Lok Sabha adjourned sine die at
4. 30 P.M.)*

G.C. MALHOTRA
Secretary-General